# Eighth Lok Sabha VII Session (04/11/1986 to 09/12/1986) LOK SABHA

# BULLETIN-PART I [Brief Record of Proceedings]

Tuesday, November 4, 1986/Kartika 13, 1908 (Saka)

# No. 182

## 11 A.M.

### 1. Obituary References

The Speaker made references to the passing away of Mr. Samora Machel, President of Mozambique; Shri T. Anjiah, a sitting Member of Lok Sabha; Shri Sudhansu Bhushan Das, a Member of Third Lok Sabha; Shri Datta Katti, a Member of Second Lok Sabha; Shri G. S. Reddy, a Member of Fourth Sixth and Seventh Lok Sabha and Shri S. A. Murugenantham, a Member of Fifth Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

### 2. Starred Questions

Starred Questions Nos. 1, 2, 4-6 were orally answered. Replies to Starred Questions Nos. 3, 7-12 and 14-20 were laid on the Table.

### 3. Unstarred Questions

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Replies to Unstarred Questions Nos. 1-8, 10-28, 30-184, and 186-221 were laid on the Table.

## 4. Papers Laid on the Table

The following papers were laid on the Table:---

(1) A copy of the Proclamation (Hindi and English versions) dated the 7th March, 1986 issued by the Governor of Jammu and Kashmir under section 92 of the Constitution of Jammu and Kashmir in relation to the State of Jammu and Kashmir published in Jammu and Kashmir Gazette dated the 7th March, 1986.

- (2) (i) A copy of the Proclamation (Hindi and English versions) dated the 7th September, 1986 issued by the President under article 356 of the Constitution in relation to the State of Jammu and Kashmir published in Notification No. G.S.R. 1061 (E) in Gazette of India dated the 7th September, 1986, under article 356(3) of the Constitution together with a corrigendum thereto.
- (ii) A copy of the Order (Hindi and English versions) dated the 7th September, 1986 made by the President in pursuance of sub-clause (i) of clause (c) of the above Proclamation, published in Notification No. C.S.R. 1062(E) in Gazette of India dated the 7th September, 1986 together with a corrigendum thereto.
- (3) A copy of the Report (Hindi and English versions) deted the 3rd September, 1986 of the Governor of Jammu and Kashmir.
- (4) A copy of the Coal Mines Nationalisation Laws (Amendment) Ordinance, 1986 (No. 7 of 1986) (Hind: and English versions) promulgated by the President on the 7th October, 1986, under article 123(2) (a) of the Constitution.

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- (5) A copy each of the following Notifications (Hindi and English versions) under section 10 of the Oilfields
   (Regulation and Development) Act, 1948:--
  - (i) The Petroleum and Natural Gas (Amendment) Rules. 1986 published in Notification No. G.S.R. 10<sup>24</sup>(E) in Gazette of India dated the 25th August, 1986.
  - (ii) S.O. 502(E) rublished in Gazette of India dated the 25th August, 1986 enhancing the rate of royalty in respect of the mineral oils with effect from the 1st April, 1984.
- (6) A conv each of the following Notifications (Hindi and English versions) issued under proviso to article 309 of the Constitution:—
  - The Central Civil Services (Revised Pay) Rules. 1986 published in Notification No. G.S.R. 1080(E) in Gazette of India dated the 13th September, 1986.

- (ii) The Central Civil Services (Revised Pay) Amendment Rules, 1986 published in Notification No. G.S.R. 1105(E) in Gazette of India dated the 22nd September, 1986.
- (7) A copy of the Resolution No. 14(1)/IC/86 (Jundi and English versions) published in Gazette of India dated the 13th September, 1986 regarding acceptance of certain recommendations of the Fourth Central Pay Commission by the Government.
- (8) A copy of the Report of the Fourth Central Pay Commission---Part I (\*Hindi version).
- (9) A copy of the Oil Pressure Stoves (Quality Control) Amendment Order, 1986 (Hindi and English versions) published in Notification No. G.S.R. 1002(E) in Gazette of India dated the 5th August, 1986 under sub section (6) of section 3 of the Essential Commodities Act, 1955.

### 5. Bill as amended by Rajya Sabha-Laid on the Table

Secretary-General laid on the Table the Sales Promotion Employees (Conditions of Service) Amendment Bill, 1986, returned by Rajya Sabha with amendments.

#### 6. Adjournment Motion

The Speaker informed the House that he had received 17 notices of Adjournment motion regarding serious lapses of security arrangements on 2nd October, 1986 at Rajghat from Prof. Madhu Dandavate, Sarvashri Saifuddin Chowdhary, Balwant Singh Ramoowalia, Dinesh Goswami, V. Kishore Chandra S. Deo, Basudeb Acharya, Amal Datta, Amar Roypradhan, Hannan Mollab, Indrajit Gupta, Smt. Geeta Mukherjee, Sarvashri Narayan Choubey. Vijoy Kumar Yadav, Baju Ban Riyan, Anil Basu, Dr. Sudhir Roy, Sarvashri S. Jaipal Reddy, Mohd. Mahfooz Ali Khan, C. Madhav Reddy and Suresh Kurup.

He had given his consent to the following motion given notice of by Prof. Madhu Dandavate on the subject which had gained the first priority in the ballot:—

"The failure of the Government to ensure strict security arrangements at the Rajghat on 2nd October, 1986 leading to the unsuccessful attempt to assassinate the President, the Prime Minister and others."

\*The English version was laid on the Table on 18th July, 1986.

Prof. Madhu Dandavate then asked for leave of the House to the moving of the motion and on objection being taken, the Speaker asked those members who were in favour of leave being granted, to rise in their places. As not less than 50 members rose, the Speaker informed that the leave was granted and with the consent of the House, directed that the motion be taken up immediately.

Prof. Madhu Dandavate moved the following motion .--

"That the House do now adjourn."

The following members took part in the debate:---

- (1) Shri Bhagwat Jha Azad
- (2) Shri Søifuddin Chowdhary

(Lok Sabha adjourned at 1.00 P.M. and re-assembled at 2.05 P.M.).

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- (3) Shri G. G. Swell
- (4) Gen. R. S. Sparrow
- (5) Shri P. Kolandaivelu
- (6) Shri Ajay Mushran
- (7) Shri Dinesh Goswami
- (8) Prof. Nirmala Kumari Shaktawat
- (9) Shri Indrajit Gupta
- (10) Shri P. R. Kumaramangalam
- (11) Shri V. Kishore Chandra S. Deo
- (12) Shri Balkavi Bairagi
- (13) Shri Zainul Basher
- (14) Shri N. V. N. Somu
- (15) Prof. Saif-ud-Din Soz
- (16) Shri Buta Singh

Prof. Madhu Dandavate replied to the debate.

The motion was negatived.

### 7. Government Bill—Introduced

THE CITIZENSHIP (AMENDMENT) BILL, 1986.

The motion for leave to introduce the Bill moved by Shri Buta Singh, was opposed. The motion was adopted and the Bill was introduced.

### 8 Matters under rule 377

(1) Dr. Krupasındhu Bhoi raised a matter regarding need to clear the proposed 1D Thermal Project in Orissa.

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(2) Shri Somnath Rath raised a matter regarding need to concern the attack on the life of Prime Minister and take stern steps for Prime Minister's security.

(3) Shri Harish Rawat raised a matter regading need to increase the transport subsidy in the hilly districts of Uttar Pradesh particularly Almora, Pithoragarn, Chamoli, Pauri, Uttarkashi and Tehri.

(4) Shri Balkavi Bairagi raised a matter regarding need to take necessary steps to check the spread of 'silicosis' disease particularly in Mandsaur district of Madhya Pradesh.

(5) Shri Umakant Mishra raised a matter regarding need to take necessary measures to protect the carpet industry in the country.

(6) Shri G. S. Basavaraju raised a matter regarding need to take steps to check the entry of infiltrators into India from Pakistan border and also to stop assistance being given to the extremists by that country.

(7) Shri V. Sobhanadreeswara Rao raised a matter regarding need to make available financial assistance to the tobacco growers in Andhra Pradesh whose crops have been damaged due to floods in Godavari, Wyara and Errakalva rivers.

(8) Shri V. S. Krishna Iyer raised a matter regarding need to take necessary measures to meet the power requirements of Karnataka State.

### 9. Government Bill—Under Consideration

THE ESTATE DUTY (AMENDMENT) BILL, 1986.

The motion for consideration of the Bill was moved by Shri B. K. Gadhvi.

The following members took part in the debate:--

- (1) Shri B. B. Ramaiah
- (2) Dr. G. S. Rajhans
- (3) Shri Amal Datta

- (4) Shri Shantaram Naik
- (5) Shri Vijoy Kumar Yadav
- (6) Shri Vijay N. Patil
- (7) Shri Girdhari Lal Vyas
- (8) Shri Mool Chand Daga (Speech unfinished)

Tre discussion was not concluded.

## 10. Report of Business Advisory Committee

Smt. Sheila Dikshit presented the Twenty-eighth Report of the Business Advisory Committee

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 5th November, 1986)

> SUBHASH C. KASHYAP, Secretary-General.

GMGIPMRND-LS I-1823 LS-4-11-86-800.

# LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Wednesday, November 5, 1986 Kartika 14, 1908 (Saka)

# No. 183

11 A.M.

## 1. Starred Questions

Starred Questions Nos. 21, 23, 24, 26-30 were orally answered. Replies to the remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 222-224, 226-292, 294-307, 309-315, 317-339 were laid on the Table.

### 3. Papers laid on the Table

The following papers were laid on the Table:-

- A copy of the Gold Control (Forms, Fees and Misce llaneous Matters) (Second Amendment) Rules, 1986 (Hindi and English versions) published in Notification No. S.O. 685(E) in Gazette of India dated the 18th September, 1986, under sub-section (3) of section 114 of the Gold (Control) Act, 1968.
- (2) A copy of Notification No. G.S.R. 1151(E) (Hindi and English versions) published in Gazette of India dated the 15th October, 1986 together with an explanatory memorandum regarding exemption to Heads of Delegations and their spouses (wherever accompanying) and members of delegations holding the status of Ministers in their countries coming to attend the Second Summit of the South Asian Association for the Regional Cooperation to be held at Bangalore

from the 10th November to 17th November. 1986 from the payment of foreign travel tax, in respect of their international journey to any place outside India at the close of the said Summit, under section 41 of the Finance Act, 1979.

- (3) A copy of the Wealth-tax (Amendment) Rules, 1986 (Hindi and English versions) published in Notification No. S.O. 703(E) in Gazette of India dated 1st October, 1986, under sub-section (4) of section 46 of the Wealth-tax Act, 1957.
- (4) A copy of the Central Excise (Fifteenth Amendment) Rules, 1986 (Hindi and English versions) published in Notification No. G.S.R. 1055(E) in Gazette of India dated the 2nd September. 1986, under subsection (2) of section 38 of the Central Excises and Salt Act, 1944.
- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 46 of the Gift-tax Act, 1958:—
  - (i) The Gift-tax (Amendment) Rules, 1986 published in Notification No. S.O. 704(E) in Gazette cf India dated the 1st October, 1986.
  - (ii) The Gift-tax (Second Amendment) Rules, 1986 published 'in Notification No. S.O. 761(E) in Gazette of India dated the 24th October, 1986.
- (6) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Incometax Act, 1961:---
  - (i) The Income-tax (Sixth Amendment) Rules, 1986 published in Notification No. S.O. 654(E) in Gazette of India dated the 4th September, 1986.
  - (ii) The Income tax (Seventh Amendment) Rules, 1986 published in Notification No. S.O. 655(E) in Gazette of India dated the 4th September, 1986.
  - (iii) The Income-tax (Eighth Amendment) Rules, 1986 published in Notification' No. S.O. 659(E) in Gazette of India dated the 5th September, 1986.

- (iv) The Income-tax (Ninth Amendment) Rules, 1986 published in Notification No. S.O. 702(E) in Gazette of India dated the 1st October, 1986.
- (7) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
  - (i) G.S.R. 1009(E) published in Gazette of India dated the 18th August, 1986 together with an explanatory memorandum regarding revised rate of exchange for conversion of Danish Kroners into Indian currency or vice-versa.
  - (ii) G.S.R. 1012(E) published in Gazette of India dated the 20th August, 1986 together with an explanatory memorandum regarding revised rates of exchange for conversion of Belgian, France and French Frances in o Indian currency or vice-versa.
  - (iii) G.S.R. 1017(E) published in Gazette of India dated the 22nd August, 1986 together with an explanatory memorandum making certain amendment to Notification No. 208/81- dated the 22nd September, 1981 so as to provide for Duty free import of AIDS test kits as life saving equipment.
  - (iv) G.S.R. 1043(E) published in Gazette of India dated the 26th August, 1986 together with an explanatory memorandum making certain amendment to Notification No. 88/86-Customs dated the 17th February, 1986 so as to substitute the definition of 'wire' as was applicable under the erstwhile tariff so that the scope of the exemption is made clear.
  - (v) G.S.R. 1048(E) published in Gazette of India dated the 28th August, 1986 together with an explanatory memorandum making certain amendment to Notification No. 117-Customs dated the 9th June. 1978 so as to include gold of 18 carats and below and specified articles made of gold for promoting the exports.

- (vi) G.S.R. 1067(E) published in Gazette of India dated the 9th September, 1986 together with an explanatory memorandum making certain amendments to Notification Nos. 341-Customs dated the 2nd August, 1976 and 83-Customs dated the 17th February, 1986 so as to insert therein appropriate Heading Nos. under the new tariff of the goods covered by these notifications in order to make the scope of exemption clear.
- (vii) G.S.R. 1103(E) published in Gazette of India dated the 19th September, 1986 together with an explanatory memorandum making certain amendment to Notification No. 68/80-Customs dated the 1st April, 1980 so as to insert the appropriate Chapter No. in the notification for nylon guts under the new tariff to make clear the scope of the exemption.
- (viii) G.S.R. 1104(E) published in Gazette of India dated the 22nd September, 1986 together with an explanatory memorandum regarding revised rate of exchange for conversion of Russian Rouble into Indian currency or *vice-versa*
- (ix) G.S.R. 1112(E) published in Gazette of India dated the 26th September, 1986 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa.
- (8) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Sevices Act, 1951:---
  - (i) The Indian Police Service (Pay) Fourth Amendment Rules, 1986 published in Notification No. G.S.R. 596 in Gazette of India dated the 16th August, 1986.
  - (ii) The Indian Police Service (Fixation of Cadre Strength) Third Amendment Regulations, 1986 published in Notification No. G.S.R. 597 in Gazette of India dated the 16th August, 1986.

- (iii) The Indian Forest Service (Fixation of Cadre Strength) Second Amendment Regulations, 1986 published in Notification No. G.S.R. 654 in Gazette of India dated the 30th August, 1986.
- (iv) The Indian Forest Service (Pay) Third Amendment Rules, 1986 published in Notification No. G.S.R. 655 in Gazette of India dated the 30th August, 1986.
- (v) The Indian Police Service (Fixation of Cadre Strength) Fourth Amendment Regulations, 1986 published in Notification No. G.S.R. 730 in Gazette of India dated the 6th September, 1986.
- (vi) The Indian Police Service (Pay) Fifth Amendment Rules, 1986 published in Notification No. G.S.R. 731 in Gazette of India dated the 6th September, 1986.
- (vii) The Indian Forest Service (Fixation of Cadre Strength) Third Amendment Regulations, 1986 published in Notification No. G.S.R. 763 in Gazette of India dated the 20th September, 1986.
- (viii) The Indian Forest Service (Pay) Fourth Amendment Rules, 1986 published in Notification No. G.S.R. 764 in Gazette of India dated the 20th September, 1986.
- (ix) The Indian Administrative Service (Fixation of Cadre Strength) Seventh Amendment Regulations, 1986 published in Notification No. G.S.R. 765 in Gazette of India dated the 20th September, 1986.
- (x) The Indian Administrative Service (Pay) Sixth Amendment Rules, 1986 published in Notification No. G.S.R. 766 in Gazette of India dated the 20th September, 1986.
- (xi) The Indian Forest Service (Fixation of Cadre Strength) Fifth Amendment Regulations, 1986 published in Notification No. G.S.R. 796 in Gazette of India dated the 27th September, 1986.

- (xii) The Indian Forest Service (Pay) Sixth Amendment Rules, 1986 published in Notification No. G.S.R. 797 in Gazette of India dated the 27th September, 1986.
  - (xiii) The Indian Forest Service (Fixation of Cadre Strength) Fourth Amendment Regulations, 1986 published in Notification No. G.S.R. 798 in Gazette of India dated the 27th September, 1986.
- (xiv) The Indian Forest Service (Pay) Fifth Amendment Rules, 1986 published in Notification No. G.S.R. 799 in Gazette of India dated the 27th September, 1986.
- (xv) The Indian Police Service (Fixation of Cadre Strength) Fifth Amendment Regulations, 1986 published in Notification No. G.S.R. 833 in Gazette of India dated the 4th October, 1980.
- (xvi) The Indian Police Service (Pay) Sixth Amendment Rules, 1986 published in Notification No. G.S.R.
  834 in Gazette of India dated the 4th October, 1986.
- (xvii) The Indian Forest Service (Fixation of Cadre Strenggth) Sixth Amendment Regulations, 1986 published in Notification No. G.S.R. 835 in Gazette of India dated the 4th October, 1986.
- (xviii) The Indian Forest Service (Pay) Seventh Amendment Rules, 1986 published in Notification No. G.S.R. 836 in Gazette of India dated the 4th October, 1986.
  - (xix) The Indian Forest Service (Fixation of Cadre Strength) Seventh Amendment Regulations, 1986 published in Notification No. G.S.R. 837 in Gazette of India dated the 4th October, 1986.
  - (xx) The Indian Forest Service (Pay) Eighth Amendment Rules, 1986 published in Notification No. G.S.R. 838 in Gazette of India dated the 4th October, 1986.
  - (xxi) The Indian Forest Service (Fixation of Cadre Strength) Ninth Amendment Regulations, 1986 published in Notification No. G.S.R. 880 in Gazette of India dated the 18th October, 1986.

- (xxii) The Indian Forest Service (Pay) Tenth Amendment Rules, 1986 published in Notification No. G.S.R. 881 in Gazette of India dated the 18th October, 1986.
- (xxiii) The Indian Police Service (Fixation of Cadre Strength) Sixth Amendment Regulations, 1986 published in Notification No. G.S.R, 882 in Gazette of India dated the 18th October, 1986.
- (xxiv) The Indian Police Service (Pay) Seventh Amendment Rules, 1986 published in Notification No. G.S.R. 883 in Gazette of India dated the 18th October, 1986.
  - (xxv) The Indian Administrative Service (Fixation of Cadre Strength) Eighth Amendment Regulations, 1986 published in Notification No. G.S.R. 884 in Gazette of India dated the 18th October, 1986.
  - (xxvi) The Indian Administrative Service (Pay) Seventh Amendment Rules, 1986 published in Notification No. G.S.R. 885 in Gazette of India dated the 18th October, 1986.
- (xxvii) The Indian Forest Service (Probationers' Final Examination) Amendment Regulations, 1986 published in Notification No. G.S.R. 840 in Gazette of India dated the 4th October, 1986.
  - (xxviii) The Indian Administrative Service (Probation) Amendment Rules, 1986 published in Notification No. G.S.R. 1036(E) in Gazette of India dated the 25th August, 1986.
- (xxix) The Indian Administrative Service (Probationers' Final Examination) Amendment Regulations, 1986 published in Notification No. G.S.R. 1037(E) in Gazette of India dated the 25th August, 1986.
- (9) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of section 37 of the Administrative Tribunals Act, 1985:---
  - (i) The Orissa Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman

and Members) Rules, 1986 published in Notification No. G.S.R. 935(E) in Gazette of India dated the 4th July, 1986.

- (ii) The Orissa Administrative Tribunal (Procedure) Rules, 1986 published in Notification No. G.S.R. 936(E) in Gazette of India dated the 4th July, 1986.
- (iii) The Himachal Pradesh Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman and Members) Rules, 1986 published in Notification No. G.S.R. 1015(E) in Gazette of India dated the 28th August, 1986.
- (iv) The Himachal Pradesh Administrative Tribunal (Procedure) Rules, 1986 published in Notification No. G.S.R. 1016(E) in Gazette of India dated the 22nd August, 1986.

## 4. Assent to Bills

(i) Secretary-General laid on the Table the following eight bills passed by the Houses of Parliament during the last session and assented to:—

- (1) The Mines and Minerals (Regulation and Development) Amendment Bill, 1986.
- (2) The High Court and Supreme Court Judges (Conditions of Service) Amendment Bill, 1986.
- (3) The Appropriation (No. 4) Bill, 1986.
- (4) The Essential Commodities (Amendment) Bill, 1986.
- (5) The Dowry Prohibition (Amendment) Bill, 1986.
- (6) The Suppression of Immoral Traffic in Women and Girls (Amendment) Bill, 1986.
- (7) The Central Duties of Excise (Retrospective Exemption) Bill, 1986.
- (8) The Taxation Laws (Amendment and Miscellaneous Provisions) Bill, 1986.

(ii) Secretary-General also laid on the Table copies, duly authenticated by the Secretary-General of Rajya Sabha, of the following seven Bills passed by the Houses of Parliament during the last session and assented to:---

- (1) The Constitution (Fifty-third Amendment) Bill, 1986.
- (2) The State of Mizoram Bill, 1986.
- (3) The Industrial Development Bank of India (Amendment) Bill, 1986.
- (4) The Commissions of Inquiry (Amendment) Bill, 1986.
- (5) The Tamil Nadu Legislative Council (Abolition) Bill, 1986.
- (6) The Apprentices (Amendment) Bill, 1986.
- (7) The National Security Guard Bill, 1986.

### 5. Report of the Committee on Private Members' Bills and Resolutions

SHRI M. THAMBI DURAI presented the Twentyfourth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

### 6. Calling Attention

SHRI BHATTAM SRIRAMAMURTHY called the attention of the Minister of Exernal Affairs to the recent hijacking of Pan-American aircraft at Karachi airport and the killing of a large number of passengers including several persons of Indian origin due to incept handling of the situation by the local authorities and the action taken by the Government in that regard.

The Minister of State in the Ministry of External Affairs made a statement in regard thereto.

[Lok Sabha adjourned at 1.00 P.M. and re-assembled at 2.05 P.M.]

### 7. Motion regarding Tweny-eighth Report of the Business, Advisory Committee

Smt. Sheila Dikshit moved the following motion:---

"That this House do agree with the Twenty-eighth Report of the Business Advisory Committee presented to the House on the 4th November, 1986."

The motion was adopted.

### 8. Matter Under Rule 377

(1) Prof. K. V. Thomas raised a matter regarding need to take necessary measures to check industrial pollution in Cochin.

(2) Shri Sriballav Panigrahi raised a matter regarding need to include Super Thermal Power Plant at Talcher and Thermal Power Plant in Ib Valley in the 7th Plan to overcome the power crisis in Orissa State.

(3) Shri K. D. Sultanpuri raised a matter regarding need to provide proper marketing facilities for the agricultural products of Himachal Pradesh viz. potato, orange, apple, ginger, etc. to ensure remunerative prices to the growers.

(4) Smt. Jayanti Patnaik raised a matter regarding need to take early decision on the proposal of M|s Hyundai Corporation of South Korea for the development of Paradip Port.

(5) Shri Ramashray Prasad Singh raised a matter regarding need to implement 20-point programme effectively particularly in Bihar.

(6) Shri Kali Prasad Pandey raised a matter regarding need to broadcast news bulletin in Urdu from A.I.R. Centres in Bihar particularly from Patna.

(7) Dr. G. S. Rajhans raised a matter regarding need to provide financial assistance to the State Government of Bihar for construction of road bridge on Kamla river at Jhanjharpur and also to strengthen the railway bridge.

## 9. Government Bill-Passed

### THE ESTATE DUTY (AMENDMENT) BILL, 1986

Discussion on the motion for consideration of the Bill moved by Shri B. K. Gadhvi on the 4th November, 1986, continued.

The following members took part in the debate:-

- (1) Shri Mool Chand Dega
- (2) Shri Thampan Thomas
- (3) Shri Ram Singh Yadav
  - (4) Shri K. S. Rao

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Shri B. K. Gadhvi replied to the debate.

The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri B. K. Gadhvi.

The motion was adopted and the Bill was passed.

# 10. Government Bill—Motion for Reference to Joint Committee— Adopted

The Railways Bill, 1986

The following motion for reference of the Bill to a Joint Committee of the Houses moved by Shri Madhavrao Scindia was adopted:—

- "That the Bill to consolidate and amend the law relating to Railways, be referred to a Joint Committee of the Houses consisting of 45 members, 30 from this House namely:—
  - (1) Shri Basudeb Acharia
  - (2) Shri Ataur Rahman
  - (3) Shri Banwari Lal Bairwa
  - (4) Dr. Krupasindhu Bhoi
  - (5) Shri Narayan Choubey
  - (6) Shri V. Kishore Chandra S. Deo
  - (7) Shri Tarun Kanti Ghosh
  - (8) Shri Janak Raj Gupta
  - (9) Shri Harpal Singh
  - (10) Shri Haren Bhumij
  - (11) Shri Jaideep Singh
  - (12) Shri Jujhar Singh
  - (13) Shri Gurudas Kamat

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- (14) Shri P. Kolandaivelu
- (15) Shri P. R. Kumaramangalam
  - (16) Prof. P. J. Kurien
  - (17) Shri Mahendra Singh
  - (18) Shri Arvind Netam
  - (19) Shri Ram Pyare Panika
  - (20) Shri H. M. Patel
  - (21) Shri Aziz Qureshi
  - (22) Shri K. H. Ranganath
  - (23) Shri D. N. Reddy
  - (24) Shri Madhavrao Scindia
  - (25) Gen. R. S. Sparrow
  - (26) Shri K. D. Sultanpuri
  - (27) Shri Tariq Anwar
  - (28) Dr. C. P. Thakur
  - (29) Shri Bal Ram Singh Yadav
    - (30) To be announced later
- and 15 from Rajya Sabha;
- that in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;
- that the Committee shall make a report to this House by the last day of the first week of the next session;

That in other respects the Rules of Procedure of this House relating to Parliamentary Committees shall apply with such variations and modifications as the Speaker may make; and

that this House do recommend to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of 15 members to be appointed by Rajya Sabha to the Joint Committee."

### 11. Government Bill—Under Consideration

## THE JUVENILE JUSTICE BILL, 1986

The motion for consideration of the Bill was moved by Dr. (Smt.) Rajendra Kumari Bajpai.

The following members took part in the debate:---

- (1) Shri K. Ramachandra Reddy
- (2) Dr. (Smt.) Phulrenu Guha
- (3) Shri A. Charles
- (4) Shri Shantaram Naik
- (5) Dr. Sudhir Roy
- (6) Shri Girdhari Lal Vyas
- (7) Shri Salahuddin
- (8) Shri Thampan Thomas
- (9) Shri Virdhi Chander Jain
- (10) Shri I. Rama Rai
- (11) Smt. Geeta Mukherjee
- (12) Shri Sriballav Panigrahi
- (13) Shri Harish Rawat

The discussion was not concluded.

6.03 P.M.

(LOK SABHA ADJOURNED TILL 11 A.M. ON THURSDAY, THE 6TH NOVEMBER, 1986)

> SUBHASH C. KASHYAP, Secretary-General.

GMGIPMRND-LS I-1857 LS-5-11-86-800.

## LOK SABHA

# BULLETIN-PART I [Brief Record of Proceedings]

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# Thursday, November 6, 1986 Kartika 15, 1908 (Saka)

# No. 184

## 11 A.M.

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## **1. Starred Questions**

Starred Questions Nos. 41-46 were orally answered. Replies to Starred Questions Nos. 47-49 and 51-60 were laid on the Table.

## 2. Unstarred Questions

Replies to Unstarred Questions Nos. 340-372, 374-402, 404-569 were laid on the Table.

## 3. Papers Laid on the Table

The following papers were laid on the Table:---

- A copy of the Public Provident Fund (Second Amendment) Scheme, 1986 (Hindi and English versions) published in Notification No. G.S.R. 1013(E) in Gazette of India dated the 20th August, 1986 under section 12 of the Public Provident Fund Act, 1968.
- (2) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Incometax Act, 1961:---
  - (i) S.O. 3576 published in Gazette of India dated the 18th October, 1986 regarding exemption to 'Wildlife Association of South India, Bangalore' under section 10(23C) of the Incometax Act, 1961 for the period covered by the assessment years 1986-87 to 1988-89.

- (ii) S.O. 3577 published in Gazette of India dated the 18th October, 1986 regarding exemption to 'Arogyavaram Development Society, Madanapalle' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1987-88.
- (iii) S.O. 3578 published in Gazette of India dated the 18th October, 1986 regarding exemption to 'Jnana Prabodhini, Pune' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1984-85 to 1986-87.
- (iv) S.O. 3579 published in Gazette of India dated the 18th October, 1986 regarding exemption to 'The Nehru Trust for Cambridge University' under section 10(23C) of the Income tax Act, 1961 for the period covered by the assessment years 1985-86 to 1987-88.
- (v) S.O. 3580 published in Gazette of India dated the 18th October, 1986 regarding exemption to 'All India Pingalwara Society (Regd), Amritsar' under section 10(23C) of the Income tax Act, 1961 for the period covered by the assessment years 1986-87 to 1988-89.
- (vi) S.O. 3581 published in Gazette of India dated the 18th October, 1986 regarding exemption to 'Defence Civilians Welfare (T.B., Cancer and Leprosy) Fund' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1986-87 to 1988-89.
- (vii) S.O. 3582 published in Gazette of India dated the 18th October, 1986 regarding exemption to 'Cathedral Relief Service, Calcutta' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1987-88.
- (viii) S.O. 3583 published in Gazette of India dated the 18th October, 1986 regarding exemption to 'National Cooperative Development Corporation'

under section 10(23C) of the Incometax Act, 1961 for the period covered by the assessment years 1984-85 to 1987-88.

- (ix) S.O. 3584 published in Gazette of India dated the 18th October, 1986 regarding exemption to 'Cancer Patients' Aid Association, Bombay' under section 10(23C) of the Income tax Act, 1961 for the period covered by the assessment years 1985-86 to 1987-88.
- (x) S.O. 3585 published in Gazette of India dated the 18th October, 1986 regarding exemption to 'Calcutta Zoroastrian Stree Mandal' under section 10(23C) of the Incometax Act, 1961 for the period covered by the assessment years 1985-86 to 1987-88.
- (xi) S.O. 3596 published in Gazette of India dated the 18th October, 1986 regarding exemption to 'All India Federation of Scheduled Castes, Tribes, Backward and Minorities Employees Welfare Association (Regd)' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1987-88.
- (xii) S.O. 3597 published in Gazette of India dated the 18th October, 1986 regarding exemption to 'Devine Light School for the Blind Trust' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1983-84 to 1986-87.
- (xiii) S.O. 3600 published in Gazette of India dated the 18th October, 1986 regarding exemption to 'Society for Promotion of Waste-lands Development' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1987-88 to 1989-90.
- (xiv) S.O. 3601 published in Gazette of India dated the 18th October, 1986 regarding exemption to 'Lal Bahadur Shastri National Memorial Trust' under

section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1987-88.

- (3) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
  - (i) G.S.R. 1040(E) published in Gazette of India dated the 26th August, 1986 together with an explanatory memorandum specifying the Cochin Export Processing Zone at Cochin (Kerala) as 'Free Trade Zone'.
  - (ii) G.S.R. 1041(E) published in Gazette of India dated the 26th August, 1986 together with an explanatory memorandum regarding exemption to excisable goods when brought into Cochin Export Processing Zone from the factories of their manufacture or warehouses situated in other parts of India for use by the Industries located in the said zone for the production of goods intended solely for export from the whole of the duty of excise and the additional duty of excise leviable thereon.
  - (iii) G.S.R. 1042(E) published in Gazette of India dated the 26th August, 1986 together with an explanatory memorandum making certain amendment to Notification No. 243/79-CE dated the 9th August, 1979 so as to substitute the words and figures 'sub-heading No. 5401.10' by the words and figures 'sub-heading No. 5401.90'.
  - (iv) G.S.R. 1066(E) published in Gazette of India dated the 9th September, 1986 together with an explanatory memorandum regarding exemption to raw naphtha intended for use as fuel for running gas turbine at Talchar Unit of Messrs Fertilizer Corporation of India from the excise duty in excess of Rupees five hundred and twenty-five per kilolitre at 15°C.
    - (v) G.S.R. 1072(E) published in Gazette of India dated the 10th September, 1986 together with an

explanatory memorandum regarding exemption to sugar produced in a factory during the period from the 1st October to 30th November, 1986 from the whole of the duty of excise leviable thereon.

- (vi) G.S.R. 1074(E) published in Gazette of India dated the 10th September, 1986 together with an explanatory memorandum making certain amendment to Notification No. 236/85-CE dated the 15th November, 1985 so as to substitute the clause (1) of the Explanation appended to the said notification.
- (vii) G.S.R. 1081(E) published in Gazette of India dated the 15th September, 1986 together with an explanatory memorandum regarding exemption to hand-made carpets from the whole of the duty of excise leviable thereon.
- (viii) G.S.R. 1082(E) published in Gazette of India dated the 15th September, 1986 together with an explanatory memorandum regarding exemption to sulphur powder from the whole of the duty of excise leviable thereon.
  - (ix) G.S.R. 1083(E) and 1084(E) published in Gazette of India dated the 15th September, 1986 together with an explanatory memorandum regarding exemption to Ammonia and Synthesis Gas supplied by Messrs Rashtriya Chemicals and Fertilizers Limited, Thal, to the Heavy Water Plant at Thal for manufacture of Heavy Water and for testing and commissioning of the said Heavy Water Plant from the whole of the duty of excise leviable thereon.
  - (x) G.S.R. 1085(E) published in Gazette of India dated the 15th September, 1986 together with an explanatory memorandum regarding exemption to carbonic acid (carbon dioxide) not conforming

to I.S. specification No. 307-1966 and produced in a factory or a distillery from the whole of the duty of excise leviable thereon.

- (xi) G.S.R. 1128(E) published in Gazette of India dated the 3rd October, 1986 together with an explanatory memorandum making certain amendment to Notification No. 180/61-CE dated the 23rd November, 1961 so as to provide that dyes specified in the notification shall be entitled to exemption irrespective of whether input dyes from which specified dyes are manufactured are classifiable.
- (xii) G.S.R. 1136(E) published in Gazette of India dated the 6th October, 1986 together with an explanatory memorandum making certain amendment to Notification No. 318/86-CE dated the 22nd May, 1986 so as to grant exemption from the whole of the duty of excise leviable on doubled/multifold yarn so along as they are made from duty-paid yarn.
- (xiii) G.S.R. 1145(E) published in Gazette of India dated the 8th October, 1986 together with an explanatory memorandum regarding exemption to rock phosphate in any form from the whole of the duty of excise leviable thereon.
- (xiv) G.S.R. 1164(E) published in Gazette of India dated the 23rd October, 1986 together with an explanatory memorandum regarding exemption to hand-made carpets (whether or not any machines have been used to achieve better finish during preweaving or post-weaving operations) from the whole of the duty of excise leviable thereon.

# 4. Matters under Rule 377

(1) Shri Mool Chand Daga raised a matter regarding need to look into the causes of malfunctioning of Atomic Power Station No. 1, Kota. (2) Dr. Golam Yazdani raised a matter regarding need to survey and sanction money for establishing road communication link between Bihar and West Bengal by connecting Delhi-Dewanganj to Harishchandrapur.

(3) Shri Braja Mohan Mohanty raised a matter regarding need to take necessary measures to meet the power requirements of Orissa.

(4) Dr. Chandra Sekhar Tripathi raised a matter regarding need to open an Ayurvedic College in Khalilabad, Uttar Pradesh.

(5) Shri Shantaram Naik raised a matter regarding need to expedite the work of construction of new bridge on Mandovi river in Goa.

(6) Shri Birbal raised a matter regarding need to fix the procurement price of Narma cotton at Rs. 700 per quintal.

(7) Dr. G. Vijaya Rama Rao raised a matter regarding need to provide underground metro-rail system in big cities to solve the problem of traffic congestion.

(8) Dr. Datta Samant raised a matter regarding need to look into the grievances of the Marathi speaking people residing in the Karnataka-Maharashtra border areas.

(9) Shri Amar Roy Pradhan raised a matter regarding need to examine the telecast of distorted projection of personal life of Netaji in a Doordarshan serial 'Raj Se Swaraj' and punish the offender suitably.

(10) Shri Teja Singh Dardi raised a matter regarding need to ensure remunerative price of cotton to the cotton growers in the country particularly in Punjab.

### 5. Calling Attention

Shri Saifuddin Chowdhary called the attention of the Minister of Home Affairs to the situation arising out of the agitation for a separate state launched by the Gorkha National Liberation Front and the action taken by the Government in that regard.

The Minister of Home Affairs made a statement in regard to thereto.

(Lok Sabha adjourned at 1.05 P.M. and re-assembled at 2.10 P.M.).

## 6. Statement by Minister

The Minister of Finance made a statement on Scheme of declaration about foreign interest assets and holdings by Indian nationals and companies held abroad.

## 7. Discussion under Rule 193

Shri Balwant Singh Ramoowalia raised a discussion on the serious situation arising out of the reported explosion of nuclear device by Pakistan and the supply of AWACS and other sophisticated arms by USA to Pakistan.

The following members took part in the debate:---

- (1) Shri G. C. Swell
- (2) Shri Somnath Chatterjee
- (3) Shri Dinesh Singh
- (4) Shri M. Subha Reddy
- (5) Shri K. P. Singh Deo
- (6) Shri Braja Mohan Mohanty
- (7) Shri S. Jaipal Reddy
- (8) Shri B. R. Bhagat
- (9) Shri Dinesh Goswami
- (10) Shri Indrajit Gupta

Shri K. Natwar Singh replied to the discussion.

The discussion was concluded.

### 6.52 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 7th November, 1986).

SUBHASH C. KASHYAP, Secretary-General.

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# GMGIPMRND-LS I-1882 LS-6-1-86-800.

## LOK SABHA

## BULLETIN-PART I

## [Brief Record of Proceedings]

Friday, November 7, 1986 Kartika 16, 1908 (Saka)

# No. 185

## 11 A.M.

#### **1. Starred Questions**

Starred Questions Nos. 61-65 were orally answered. Replies to Starred Questions Nos. 66-73 and 75-80 were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 570-604, 606-667, 669-799 were laid on the Table.

### 3. Papers Laid on the Table

The following papers were laid on the Table:---

- A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 48 of the Life Insurance Corporation Act, 1956:—
  - (i) The Life Insurance Corporation of India Class III and Class IV Employees (Revision of Terms and Conditions of Service) (Second Amendment) Rules, 1986 published in Notification No. G.S.R. 1076(E) in Gazette of India dated the 11th September, 1986 together with a corrigendum thereto published in Notification No. G.S.R. 1155(E) in Gazette of India dated the 21st October, 1986.

- (ii) The Life Insurance Corporation of India Development Officers (Revision of Terms and Conditions of Service) Rules, 1986 published in Notification No. G.S.R. 1091(E) in Gazette of India dated the 17th September, 1986 together with a corrigendum thereto published in Notification No. G.S.R. 1156(E) in Gazette of India dated the 21st October, 1986.
- (2) A copy of Notification No. G.S.R. 804 (Hindi and English versions) published in Gazette of India dated the 27th September, 1986 making certain amendment to Notification No. G.S.R. 734 dated the 23rd August, 1958, under sub-section (4) of section 43 of the Life Insurance Corporation Act, 1956.
- (3) A copy of the General Insurance (Rationalisation and Revision of Pay Scales and other Conditions of Service of Supervisory, Clerical and Subordinate Staff) Amendment Scheme, 1986 (Hindi and English versions) published in Notification No. S.O. 729(E) in Gazette of India dated the 3rd October, 1986 issued under section 17A of the General Insurance Business (Nationalisation) Act, 1972.
- (4) A copy of the Report (Hindi and English versions) of the Committee on the advances made by Banks to certain borrowers against the security of shares debentures of the Reliance Industries Limited.
- (5) A copy of the 'Annual Plan, 1986-87' (Hindi and English versions).
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Apparel Export Promotion Council, New Delhi, for the year 1985 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Apparel Export Promotion Council, New Delhi, for the year 1985.
- (7) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

### 4. Supplementary Demands for Grants (Railways)-1986-87

Shri Madhavrao Scindia presented a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of the Budget (Railways) for 1986-87.

### 5. Statements by Ministers

(1) The Minister of State for Railways made a statement regarding financial position of the Railways.

\*(2) The Minister of Parliamentary affairs made a statement regarding Government business for the week commencing the 10th November, 1986.

#### 6. Calling Attention

SHRI P. R. Kumaramangalam called the attention of the Minister of Communications to the situation arising out of the continued agitation by the Junior Engineers of the Department of Telecommunications and the action taken by the Government in that regard.

The Minister of State in the Ministry of Communications made a statement in regard thereto.

(Lok Sabha adjourned at 1.00 P.M. and re-assembled at 2.07 P.M.).

#### 7. Government Bill—Under Consideration

THE JUVENILE JUSTICE BILL. 1986.

Discussion on the motion for consideration of the Bill moved by Dr. (Smt.) Rajendra Kumari Bajpai on the 5th Nov-ember, 1986, continued.

The following members took part in the debate:-

- (1) Shri K. R. Natarajan
- (2) Shri Somnath Rath
- (3) Dr. Datta Samant
- (4) Shri Ram Swarup Ram

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The discussion was not concluded. ------

\*At 2.45 P.M.

### 8. Motion regarding Twenty-Fourth Report of the Committee on Private Members' Bills and Resolutions

Shri R. P. Suman moved the following motion:-

"That this House do agree with the Twenty-fourth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 5th November, 1986".

The motion was adopted.

#### 9. Private Members' Bills-Introduced

(1) The Minimum Wages (Amendment) Bill, 1986 (Amendment of section 3)., by Ch. Rahim Khan.

(2) The Constitution (Amendment) Bill, 1986 (Amendment of article 311)., by Ch. Rahim Khan.

(3) The Constitution (Amendment) Bill, 1986 (Omission of article 310, etc.)., by Shri Ajoy Biswas.

(4) The Payment of Gratuity (Amendment) Bill, 1986 (Amendment of section 2)., by Shri Sharad Dighe

(5) The Civil Disturbance Victims Compensation Bill, 1986 by Shri Syed Shahabuddin.

(6) The Constitution (Amendment) Bill, 1986 (Substitution of new article for article 347, etc.) by Shri Syed Shahabuddin.

(7) The Indian Nationals Abroad (Representation in Parliament) Bill, 1986 by Shri Syed Shahabuddin

(8) The Payment of Bonus (Amendment) Bill, 1986 (Amendment of section 2 etc.)., by Shri Ajoy Biswas.

(9) The Prevention of Insults to National Honour (Amendment) Bill, 1986 (insertion of new section 4)., by Shri Syed Shahabuddin.

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(10) The Prevention of Insults to National Honour (Amendment) Bill, 1986 (Substitution of new sections for section 3), by Shri Shantaram Naik.

### 10. Private Member's Bill-Withdrawn

THE WIDOWS' PENSION BILL 1985, by Shri Virdhi Chander Jain.

Further discussion on the motion for consideration of the Bill moved on 1st August, 1986, continued. Shri P. V. Narsimha Rao took part in the debate.

Shri Virdhi Chander Jain replied to the debate.

The Bill was withdrawn by leave of the House.

## 11. Private Member's Bill-under consideration

THE CONSTITUTION (AMENDMENT) BILL, 1985 (Amendment of article 311)., by Shri C. Janga Reddy.

The motion for consideration of the Bill was moved by Shri C. Janga Reddy.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon by 20th February, 1987, was moved by Shri Mool Chand Daga.

The following members took part in the debate:--

- (1) Dr. G. S. Rajhans
- (2) Shri Y. S. Mahajan
- (3) Shri Ajoy Biswas
- (4) Shri Harish Rawat
- (5) Shri P. Namgyal
- (6) Shri Ramashray Prasad Singh
- (7) Shri Girdhari Lal Vyas
- (8) Shri K. D. Sultanpuri
- (9) Kum. Mamata Banerjee
- (10) Shri Manoj Pandey
- (11) Shri P. Chidambaram

The discussion was not concluded.

6-05 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 10th November, 1986)

> SUBHASH C. KASHYAP, Secretary-General.

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GMGIPMRND-LS-I-1896 LS-7-11-86-800.

### LOK SABHA

# BULLETIN—PART I [Brief Record of Proceedings]

Monday, November 10, 1986 Kartika 19, 1908 (Saka)

# No. 186

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### 11.01 A.M.

#### 1. Starred Questions

Starred Questions Nos. 83, 85, 87–89, 91 and 93 were orally answered. Replies to Starred Questions Nos. 81, 82, 84, 86, 90, 92, 94–98 and 100 were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 800-827, 829-868, 870-951, 953-955 and 957-1032 were laid on the Table.

### 3. Papers Laid on the Table

The following papers were laid on the Table:---

- A copy of the Employees' Deposit Linked Insurance (Amendment) Scheme, 1986 (Hindi and English versions) published in Notification No. G.S.R. 873 in Gazette of India dated the 11th October, 1986 under sub-section (2) of section 7 of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952.
- (2) A copy of the Cine-Workers and Cinema Theatre Workers (Regulation of Employment) Amendment Rules, 1986 (Hindi and English versions) published in Notification No. G.S.R. 284 in Gazette of India dated the 12th April, 1986 under sub-section (3) of section 23 of the Cine-Workers and Cinema Theatre Workers (Regulation of Employment) Act, 1981.

- (3) A statement (Hindi and English versions) showing reasons for delay in laying the notification mentioned at (2) above.
- (4) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
  - (i) G.S.R. 1101(E) and 1102(E) published in Gazette of India dated the 19th September, 1986 together with an explanatory memorandum regarding exemption to machinery and instruments imported into India by Electronics Trade and Technology Development Corporation Limited for the initial setting up of industrial plants by actual users for the manufacture of electronic PABX from the basic customs duty in excess of 25 per cent ad valorem and from the whole of the auxiliary and additional duties of customs leviable thereon.
  - (ii) G.S.R. 1113(E) published in Gazette of India dated the 29th September, 1986 together with an explanatory memorandum extending the validity of Notification No. 247 84-Customs dated the 27th September, 1984 upto 30th September, 1988.
  - (iii) G.S.R. 1118(E) published in Gazette of India dated the 30th September, 1986 together with an explanatory memorandum extending the validity of Notification No. 111/84-Customs dated the 21st April, 1984 upto 31st March, 1987.
  - (iv) G.S.R. 1119(E) published in Gazette of India dated the 30th September, 1986 together with an explanatory memorandum extending the validity of Notification Nos. 2-Customs dated the 1st January, 1979, 210/85-Customs dated the 1st July, 1985 and 255/86-Customs dated the 17th April, 1986 upto 31st December, 1986.
  - (v) G.S.R. 1140(E) and 1141(E) published in Gazette of India dated the 7th October, 1986 together with an explanatory memorandum regarding exemption to equipments carried on board vessels engaged in research on high seas and polymetallic

nodules collected by such vessels on high seas when imported into India from the whole of the basic, auxiliary and additional duties of customs leviable thereon.

- (vi) G.S.R. 1142(E) published in Gazette of India dated the 7th October, 1986 together with an explanatory memorandum regarding exemption to titanium dioxide from basic customs duty in excess of 60 per cent ad valorem and from the whole of the additional duty of customs leviable thereon.
- (vii) G.S.R. 1143(E) published in Gazette of India dated the 7th October, 1986 together with an explanatory memorandum rescinding Notification No. 171/82-Customs dated the 25th June, 1986.
- (viii) G.S.R. 1144(E) published in Gazette of India dated the 7th October, 1986 together with an explanatory memorandum making cer ain amendment to Notification No. 122/86-Customs dated the 17th February, 1986 so as to extend the partial exemption of customs duty to Crude sodium borate and its concentrates irrespective of brand| trade names.
- (ix) G.S.R. 1153(E) published in Gazette of India dated the 17th October, 1986 together with an explanatory memorandum making certain amendment to Notification No. 136|86-Customs dated the 17th February, 1986 so as to withdraw the concessional rate of basic customs du'y on Sodium hydrosulphite.
- (x) G.S.R. 1168(E) published in Gazette of India dated the 28th October, 1986 together with an explanatory memorandum extending the validity of Notification No. 257/86-Customs dated the 17th April, 1986 upto 28th February, 1987.
- (5) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:----
  - (i) G.S.R. 1095(E) published in Gazette of India dated the 18th September, 1986 together with an expla-

natory memorandum regarding exemption to beaters conforming to Indian Standard Specification IS: 273-1983 and falling under heading No. 82.08 of the Schedule to the Central Excise Tariff Act, 1985 from the whole of the duty of excise leviable thereon.

- (ii) G.S.R. 1163(E) published in Gazette of India dated the 23rd October, 1986 together with an explanatory memorandum making certain amendment to Notification No. 179/85-CE dated the 1st August, 1985.
- (6) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Jammu and Kashmir State Agro Industries Development Corporation Limited, Srinagar, for the year 1977-78.
  - (ii) Annual Report of the Jammu and Kashmir State Agro Industries Development Corporation Limited, Srinagar, for the year 1977-78 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (7) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

### 4. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 5th November, 1986, Rajya Sabha passed the Child Labour (Prohibition and Regulation) Bill, 1986.

### 5. Bill Passed by Rajya Sabha-Laid on the Table

Secretary-General laid on the Table the Child Labour (Prohibition and Regulation) Bill, 1986, as passed by Rajya Sabha.

### 6. Statements by Ministers

(1) The Minister of External Affairs made a statement regarding his visit to Moscow. (2) The Minister of External Affairs made a statement regarding his visit to various countries as Member of the Group of Non-aligned Foreign Ministers on Comprehensive sanctions against South Africa.

\*(3) The Minister of Health and Family Welfare made a statement regarding demands of Junior Doctors' Federation of Delhi Hospitals

#### 7. Government Bills-Introduced

- (1) The Atomic Energy (Amendment) Bill, 1986.
- (2) The Indian Post Office (Amendment) Bill, 1986

#### 8. Matters under Rule 377

(1) Prof. Chandrabhanu Devi raised a matter regarding need to open a Rural University in Bihar during the 7th Five year plan.

(2) Smt. Kishori Sinha raised a matter regarding the reported offer of non-residents of Indian origin in Hong Kong to develop the Andaman Nicobar Islands on the pattern of Hong Kong.

(3) Shri C. K. Kuppuswamy raised a matter regarding need to construct an over-bridge across railway crossing in North Coimbatore in Tamil Nadu.

(4) Prof. P. J. Kurien raised a matter regarding need to take effective steps to safeguard the interests of cardamom growers in the country.

(5) Smt. Jayanti Patnaik raised a matter regarding need to sanction Rs. 22 crores to the State of Orissa for improving the sewerage system in Cuttack city.

(6) Shri Bhattam Sriramamurthy raised a matter regarding need to take effective measures to control the pollution of environment in Visakhapatnam.

(7) Shri K. D. Sultanpuri raised a matter regarding need to set up industries in Himachal Pradesh to provide employment to the educated unemployed.

(8) Dr. S. Jagathrakshakan raised a matter regarding need to provide funds for the early electrification of Arkonam-Chingleput railway line.

<sup>\*</sup>Made at 4.44 PM.

#### 9. Government Bill-Passed

### THE JUVENILE JUSTICE BILL, 1986

Discussion on the motion for consideration of the Bill moved by Dr. (Smt.) Rajendra Kumari Bajpai on the 5th November, 1986, continued.

The following members took part in the debate:---

- (1) Shri K. S. Rao
- (2) Shri A. J. V. B. Maheshwara Rao
- (3) Shri Anadi Charan Das
- (4) Shri Manvendra Singh

(Lok Sabha adjourned at 1.01 P.M. and re-assembled at 2.07 P.M.)

- (5) Shri Balwant Singh Ramoowalia
- (6) Shri Vir Sen

Dr. (Smt.) Rajendra Kumari Bajpai replied to the debate.

The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up.

Clauses 2 to 63 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Dr. (Sint.) Rajendra Kumari Bajpai.

The motion was adopted and the Bill was passed.

#### 10. Government Bill-Under Consideration

THE CITIZEN (AMENDMENT) BILL, 1986.

The motion for consideration of the Bill was moved by Shri P. Chidambaram

The following members took part in the debate:---

- (1) Shri H. A. Dora
- (2) Shri Bholanath Sen
- (3) Shri Sriballav Panigrahi
- (4) Shri Somnath Chatterjee
- (5) Kum. Mamata Banerjee

- (6) Shri Dharam Pal Singh Malik
- (7) Shri Syed Shahabuddin
- (8) Dr. G. S. Rajhans
- (9) Shri A. Charles
- (10) Dr. S. Jagathrakshakan
- (11) Shri Ram Pujan Patel
- (12) Shri Dinesh Goswami
- (13) Shri P. Namgyal
- (14) Shri Gokul Saikia

Shri P. Chidambaram replied to the debate.

The motion for consideration was adopted.

The discussion was not concluded.

## 11. Half-An-Hour Discussion

Shri Sharad Dighe raised a discussion on the Points arising out of the answer given by the Minister of Food and Civil Supplies on the 4th November, 1986 to Starred Question No. 9 regarding legislation on protection of consumers.

Shri H. K. L. Bhagat replied to the discussion.

6.19 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 11th November, 1986).

SUBHASH C. KASHYAP, Secretary-General.

# GMGIPMRND-LS I-1932 LS-10-11-86-800.

# LOK SABHA

# BULLETIN—PART I [Brief Record of Proceedings]

# Tuesday, November 11, 1986 Kartika 20, 1908 (Saka)

# No. 187

11 A.M.

### 1. Starred Questions

Starred Questions Nos. 104, 105, 108, 109, 111 and 112 were orally answered. Starred Question No. 103 was postponed to 18 November, 1986. Replies to Starred Questions Nos. 101, 102, 106, 107, 110, 113-120 were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 1033-1101, 1103, 1104, 1106-1147, 1149-1244, 1246-1253 and 1255-1257 were laid on the Table.

## 3. Papers Laid on the Table

The following papers were laid on the Table:---

- (1) A copy each of the following Notifications (Hindi and English version:) under sub-section (5) of section 7 of the Indian Telegraph Act, 1885:—
  - (i) The Indian Wireless Telegraph (Foreign Ships) Amendment Rules, 1986 published in Notification No. G.S.R. 924 in Gazette of India dated the 25th October, 1986.
  - (ii) The Indian Wireless Telegraph (Amendment) Rules, 1986 published in Notification No. G.S.R. 925 in Gazette of India dated the 25th October 1986.

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- (iii) The Radic, Television and Video Cassette Recorder Sets (Exemption from Licensing Requirements) Amendment Rules, 1986 published in Notification No. G.S.R. 926 in Gazette of India dated the 25th October, 1986.
- (2) A copy of Notification No. S.O. 801(E) (Hindi and English versions) published in Gazette of India dated the 30th October, 1986 making certain amendment to Notification No. S.O. 98(E) dated the 16th February 1973 so as to make changes in the 'List of Articles Reserved for Small Scale Sector' under sub-section (2H) of section 29B of the Industries (Development and Regulation) Act, 1951.
- (3) A copy of the Indira Vikas Patra Rules, 1986 (Hindi and English versions) published in Notification No. G.S.R. 1183(E) in Gazette of India dated the 5th November, 1986, under sub-section (3) of section 12 of the Government Savings Certificates Act, 1959.
- (4) A copy of Notification No. G.S.R. 1184(E) (Hindi and English versions) published in Gazette of India dated the 5th November, 1986 specifying that the provisions of Government Savings Certificates Act, 1959 shall apply to Indira Vikas Patra, issued under the said Act.
- (5) A copy of the Notification No. S.O. 669(E) (Hindi and English versions) published in Gazette of India dated the 12th September, 1986 making certain amendment to Notification No. S.O. 65(E) dated the 21st February, 1986 under sub-section (3) of section 22A of the Monopolies and Restrictive Trade Practices Act, 1969.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Small Industry Extension Training, Hyderabad, for the year 1985-86 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the

National Institute of Small Industry Extension Training, Hyderabad, for the year 1985-86.

- (7) A copy of the Annual Report (Hindi and English versions) of the Controller General of Patents, Designs and Trade Marks for the year 1985-86 under section 126 of the Trade and Merchandise Marks Act, 1958.
- (8) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Bengal Immunity Limited, Calcutta, for the period from 1st October, 1984 to 31st March, 1985.
  - (ii) Annual Report of the Bengal Immunity Limited, Calcutta, for the period from 1st October, 1984 to 31st March, 1985 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (9) The following statements (Hindi and English versions) showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Lok Sabha:—

(i) Statement No. XX—Eleventh Session, 1983.	)   Sameth
(ii) Statement No. XVII—Fourteenth Session, 1984.	Seventh Lok Sabha
(iii) Statement No. XIII—Fifteenth Session, 1984.	-
(iv) Statement No. XI—Second Session, 1985.	
(v) Statement No. VIII—Third Session, 1985.	Eighth Lok
(vi) Statement No. VII—Fourth Session, 1985.	Sabha
(vii) Statement No. IV—Fifth Session, 1986. (viii) Statement No. I—Sixth Session, 1986.	

### 4. Supplementary Demands for Grants (General)-1986-87

Shri Janardhana Poojary presented a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of the Budget (General) for 1986-87.

#### 5. Report of the Public Accounts Committee

Shri E. Ayyapu Reddy presented the Fifty-eighth Report (Hindi and English versions) of the Public Accounts Committee on Action Taken by Government on the recommendations contained in their 206th Report (Seventh Lok Sabha) relating to 'Incorrect deduction in respect of inter-corporate dividends'.

#### 6. Matter under Rule 377

(1) Shri Nihal Singh raised a matter regarding need to take necessary measures to protect the historical places of archaeological value and develop the birth places of Pt. Motilal Nehru, Galib and Nazir in Agra as national memorials.

(2) Shri Umakant Mishra raised a matter regarding need to take steps to eradicate poverty in the rural areas of the country.

(3) Shri R. P. Suman raised a matter regarding need to continue scholarships to the Scheduled Caste/Scheduled Tribe students studying in higher classes and also increase the rate of scholarships.

(4) Dr. C. P. Thakur raised a matter regarding need to take necessary steps to protect the sick industries in Bihar.

(5) Shri Ranjitsingh P. Gaekwad raised a matter regarding need for preserving the ecological balance in the Western Ghats.

(6) Shri Birbal raised a matter regarding need to direct Rajasthan Government to stop recovery of dues from the Indira Gandhi Canal Project area.

(7) Shri K. Mo'andas raised a matter regarding need to take necessary measures for rapid industrialisation of Kerala.

(8). Shri Sunil Dutt raised a matter regarding need to conduct a study into the economic crisis in the film industry, reduce taxes and curb video piracy.

(9) Shri Mohd. Mahfooz Ali Khan raised a matter regarding need to take necessary measures to improve the conditions prevailing in Ranchi Mental Asylum.

# 7. Government Bill-Passed

THE CITIZENSHIP (AMENDMENT) BILL, 1986.

Clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

Clause 1, the Enacting formula and the long title were also adopted.

The motion that the Bill be passed was moved by Shri P. Chidambaram.

The following members took part in the debate:-

- (1) Shri Syed Shahabuddin
- (2) Shri Indrajit Gupta
- (3) Shri Braja Mohan Mohanty
- (4) Shri P. Chidambaram

The motion was adopted and the Bill was passed.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.06  $\rm P.M.)$ 

## 8. Discussion under Rule 193

Shri Bhattam Sriramamurthy raised a discussion on the ethnic problem of the Tamilians in Sri Lanka.

The following members took part in the debate:--

- (1) Shri Shyam Lal Yadav
- (2) Shri Suresh Kurup
- (3) Shri Sharad Dighe
- (4) Shri Syed Shahabuddin
- (5) Shri R. Jeevarathinam
  - (6) Prof. P. J. Kurien
- (7) Shri P. Kolandaivelu
- (8) Shri Naresh Chandra Chaturvedi
- (9) Shri Narayan Choubey
- (10) Shri P. R. Kumaramangalam Ver
- (11) Shri Balwant Singh Ramoowalia
- (12) Dr. G. S. Rajhans
- (13) Shri Abdul Rashid Kabuli

Shri K. Natwar Singh replied to the discussion.

The discussion was concluded.

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### 9. Government Bill—Under Consideration

## THE DELHI FIRE PREVENTION AND FIRE SAFETY BILL, 1986

The motion for consideration of the Bill was moved by Shri Chintamani Panigrahi.

Shri C. Sambu took part in the debate.

The discussion was not concluded.

#### 10. Report of Business Advisory Committee

Smt. Shiela Dikshit presented the Twenty-ninth Report of Business Advisory Committee.

### 6.01 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednetday, the 12th November, 1986).

SUBHASH C. KASHYAP, Secretary-General.

GMGIPMRND-LS I-1959 LS-11-11-86-800.

# LOK SABHA

# BULLETIN-PART I [Brief Record of Proceedings]

Wednesday, November 12, 1986/Kartika 21, 1908 (Saka)

#### No. 188

### 11 A.M.

#### **1. Starred Questions**

Starred Questions Nos. 121–125 and 128 were orally answered. Replies to the remaining questions were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 1258—1321 and 1323— 1397 were laid on the Table.

#### 3. Papers laid on the Table

The following papers were laid on the Table:---

- A copy of the Central Excise (Sixteenth Amendment) Rules, 1986 (Hindi and English versions) published in Notification No. G.S.R. 1057(E) in Gazette of India dated the 3rd September, 1986, under subsection (2) of section 38 of the Central Excise and Salt Act, 1944.
- (2) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
  - (i) G.S.R. 1010 (E) published in Gazette of India dated the 20th August, 1986 together with an explanatory memorandum making certain amendment to Notification Nos. 344 86-Customs and 345 86-Customs dated the 16th June, 1986 so as to include one specified raw material in each of the notifications.

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- (ii) G.S.R. 1046(E) published in Gazette of India dated the 28th August, 1986 together with an explanatory memorandum regarding exemption to consumable goods required for the purposes of research when imported into India by any public funded research institution from the whole of the basic and additional duties of customs leviable thereon.
- (iii) G.S.R. 1047 (E) published in Gazette of India dated the 28th August, 1986 together with an explanatory memorandum making certain amendment to Notification No. 154/86-Customs dated the 1st March, 1986 so as to delete an entry.
- (iv) G.S.R. 1078 (E) published in Gazette of India dated\_\_\_\_\_\_ the 12th September, 1986 together with an explanatory memorandum making certain amendments to Notification Nos. 232/83-Customs dated the 18th August, 1983 and 67/85-Customs dated the 17th March, 1985.
- (v) G.S.R. 1086 (E) published in Gazette of India dated the 17th September, 1986 together with an explanatory memorandum making certain amendmer<sup>+</sup> to Notification No. 329-Customs dated the 2r August. 1976 so as to exempt dieelectric mica strips from the export duty of 10 per cent ad valorem.
- (vi) G.S.R. 1106(E) published in Gazette of India dated the 24th September, 1986 together with an explanatory memorandum making certain amendment to Notification No. 154/86-Customs dated the 1st March, 1986 so as to amend the description of an item in the said notification.
- (vii) G.S.R. 1132(E) published in Gazette of India dated the 6th October. 1986 together with an explanatory memorandum making certain amendment to Notification No. 62/85-Customs dated the 17th March, 1985 so as to exclude from its scope wood sawn lengthwise, sliced or peeled but not further prepared.
- (viii) G.S.R. 1133 (E) published in Gazette of India dated the 6th October. 1986 together with an explanatory memorandum making certain amendment to Notification No. 311/86-Customs dated the 13th May, 1986 so as to provide that the wood sawn

lengthwise, sliced or peeled but not further prepared would not qualify for auxiliary duty exemption.

- (ix) G.S.R. 1134(E) published in Gazette of India dated the 6th October, 1986 together with an explanatory memorandum making certain amendment to Notification No. 312/86-Customs dated the 13th May, 1986 so as to exempt consumables imported by public funded research institutions for research purposes from the whole of the auxiliary duty of customs leviable thereon.
- (x) G.S.R. 1146(E) published in Gazette of India dated the 9th October, 1986 together with an explanatory memorandum regarding exemption to certain specified machineries used in solvent extraction oil industry from the basic customs duty in excess of 30 per cent ad valorem and from the whole of the additional duty of customs leviable thereon.
- (xi) G.S.R. 1147(E) published in Gazette of India dated the 9th October, 1986 together with an explanatory memorandum making certain amendment to Notification No. 314/86-Customs dated the 13th May, 1986.
- (xii) G.S.R. 1159(E) published in Gazette of India dated the 21st October, 1986 together with an explanatory memorandum regarding exemption to coffee when exported out of India from the basic customs duty in excess of Rupees 1,000 per quintal.
- (3) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
  - (i) G.S.R. 1044(E) published in Gazette of India dated the 26th August, 1986 together with an explanatory memorandum making certain amendment to Notification No. 274/86-CE dated the 24th April, 1986 so as to make certain changes in conditions for availing exemption from additional excise duty in lieu of sales-tax in respect of damaged or sub-standard textile fabrics.
  - (ii) G.S.R. 1064(E) published in Gazette of India dated the 8th September, 1986 together with an explanatory memorandum making certain amendment to

**Notification No. 175/86-CE dated the 1st** March, **1995 so as to extend the benefit of general small** scale exemption scheme to side-cars of motor cycles and scooters.

- (21) G.S.R. 1065(E) published in Gazette of India dated the 8th September, 1986 together with an explanatory memorandum regarding exemption to systems and sub-systems of launch vehicles and systems and sub-systems of satellite projects of the Indian Space Research Organisation or the Department of space from the whole of the duty of excise leviable thereon.
- (iv) G.S.R. 1069(E) published in Gazette of India dated the 9th September, 1986 together with an explanatory memorandum making certain amendment to Notification No. 32/86-CE dated the 10th February, 1986 so as to re-structure the excise duty rates on loose tea.
- (v) G.S.R. 1070(E) published in Gazette of India dated the 9th September, 1986 together with an explanatory memorandum making certain amendment to Notification No. 197/62-CE dated the 17th November, 1962 so as to prescribe the rates for rebate of excise duty on export of package tea and loose tea
- (vi) G.S.R. 1071(E) published in Gazette of India datea the 9th September, 1986 together with an explanatory memorandum prescribing a rebate of 50 paise per Kilogram in respect of tea used in the manufacture of blended tea or package tea which is exported out of India.
- (vii) G.S.R. 1087(E) published in Gazette of India dated the 17th September, 1986 together with an explanatory memorandum making certain amendment to Notification No. 132/86°CE dated the 1st March, 1986 so as to exempt PVC compounds having a specific gravity of less than 1.28, and fixing an effective duty of 30 per cent ad valorem on PVC compounds having a specific gravity of 1.28 and above.
- (viii) G.S.R. 1088(E) published in Gazette of India dated the 17th September, 1986 together with an

explanatory memorandum making certain amendment to Notification No. 170/86-UE dated the 1st March, 1966 so as to extend the benefit of general small scale exemption scheme to PVC compounds.

- (ix) G.S.R. 1089(E) published in Gazette of India dated ine 17th September, 1986 together with an explanatory memorandum making certain amendment to Notification No 198/86-CE dated the 14th March, 1986 so as to withdraw the facility under which credit of duty paid on PVC resins was available to manufacturers of wires and cables.
- (x) G.S.R. 1090(E) published in Gazette of India dated the 17th September, 1986 together with an explanatory memorandum making certain amendment to Notification No. 208|83-CE dated the 1st August, 1983 so as to extend the excise duty exemption to all Cast Iron Pipe fittings.
- (xi) G.S.R. 1096(E) published in Gazette of India dated the 18th September, 1986 together with an explanatory memorandum regarding exemption to tea packed in containers of content exceeding 20 Kilograms from payment of excise duty if such tea is made out of duty paid tea.
- (xii) G.S.R. 1097(E) published in Gazette of India dated the 18th September, 1986 together with an explanatory memorandum regarding exemption to 'papad' from Central Excise duty.
- (xiii) G.S.R. 1109(E) published in Gazette of India dated the 25th September, 1966 together with an explanatory memorandum making certain amendment to Notification No. 241/86-CE dated the 3rd April, 1986.
- (xiv) G.S.R. 1131 (E) published in Gazette of India dated the 6th October, 1986 together with an explanatory memorandum regarding exemption to all excisable goods manufactured in shipyards and used in the manufacture of ocean-going vessels.
  - (xv) G.S.R. 1137(E) published in Gazette of India dated the 6th October, 1965 together with an explanatory

memorandum seeking to provide set off of excise duty paid on naphthalene used in the manufacture of certain specified excisable goods.

- (xvi) G.S.R. 1138(E) published in Gazette of India dated the 6th October, 1986 together with an explanatory memorandum regarding exemption to all varieties of lime including burnt lime and hydrated lime used captively or in any factory of the manufacturer of lime, in the manufacture of sugar, bleach liquor and paper and paperboard from the whole of the duty of excise leviable thereon.
  - (xvii) G.S.R. 1139(E) published in Gazette of India dated the 6th October, 1986 together with an explanatory memorandum making certain amendment to Notification No. 40|85-CE dated the 17th March, 1985.
  - (xviii) G.S.R. 1166(E) published in Gazette of India dated the 27th October, 1986 together with an explanatory memorandum making certain amendment to Notification No. 432|86-CE dated the 6th October, 1986 so as to provide that such credit would be available in respect of synthetic tanning agent.
- (4) A copy of the All India Services (Provident Fund) Second Amendment Rules, 1986 (Hindi and English versions) published in Notification No. G.S.R. 932 in Gazette of India dated the 1st November, 1986, under sub-section (2) of section 3 of the All India Services Act, 1951.
- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of zection 37 of the Administrative Tribunals Act, 1985:--
  - (i) The Karnataka Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairman and Members) Rules, 1986 published in Notification No. G.S.R. 1092(E) in Gazette of India dated the 17th September, 1986.
  - (ii) The Karnataka Administrative Tribunal (Procedure) Rules, 1986 published in Notification No. G.S.R. 1130(E) in Gazette of India dated the 3rd October, 1986.

- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Central Government Employees Consumer Cooperative Society Limited, New Delhi, for the year 1983-84 along with Audited Accounts
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Central Government Employees Consumer Cooperative Society Limited, New Delhi, for the year 1983-84.
- (7) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Central Government Employees Consumer Cooperative Society Limited, New Delhi, for the year 1984-85 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Central Government Employees Consumer Cooperative Society Limited, New Delhi, for the year 1984-85.
- (9) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Grih Kalvan Kendra, New Delhi, for the year 1984-85 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Grih Kalyan Kendra, New Delhi, for the year 1984-85.
- \*(11) A copy of Notification No. 459/86-Customs (Hindi and English versions) published in Gazette of India dated the 12th November, 1986 together with an explanatory memorandum making certain amendments to Notification No. 62/85-Customs dated the 17th March, 1985 so as to prescribe basic customs duty of 10 per cent on wood sawn or chipped lengthwise, sliced or peeled whether or not planed, sanded or finger-iointed of a thickness exceeding 25.4 mm (1 inch), under section 159 of the Customs Act, 1962.

<sup>\*</sup>Laid at 6.26 P.M.

#### 4. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 10th November, 1986, Rajya Sabha passed the Dock Workers (Safety, Health and Welfare) Bill, 1985, passed by Lok Sabha on 2nd December, 1985, with amendments and returned the Bill with the request that the concurrence of the Lok Sabha to the amendments be communicated to Rajya Sabha.

#### 5. Bill as amended by Rajya Sabha-Laid on the Table

Secretary-General laid on the Table the Dock Workers (Safety, Health and Welfare) Bill, 1986, which has been returned by Rajya Sabha with amendments.

### 6. Report of the Committee on Private Members' Bills and Resolutions

Shri M. Thambi Durai presented the Twenty-fifth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

#### 7. Motion for Election to Committee

Shri Arun Singh moved the following motion:-

"That in pursuance of section 12(1) of the National Cadet Corps Act, 1948, the members of this House do proceed to elect in such manner as the Speaker may direct, one member from amongst themselves to serve as a member of the Central Advisory Committee for the National Cadet Corps for a term of one year from the date of election, subject to the other provisions of the said Act and the Rules made thereunder."

The Motion was adopted.

## 8. Motion regarding Twenty-ninth Report of Business Advisory Committee.

Shri H. K. L. Bhagat moved the following motion:-

"That this House do agree with the Twenty-ninth Report of the Business Advisory Committee presented to the House on the 11th November, 1986."

The Motion was adopted.

#### 9. Cailing Attention

Shri Sharad Digne called the attention of the Minister of Civil Aviation to the reported hre in module 11 of the Sahar terminal of the Bombay airport and the support taken by the Government in that regard.

The Minister of Civil Aviation made a statement in regard thereto.

# 10. Matter Under Rule 377

(1) Shri Snanti Dhariwal raised a matter regarding need to start a new train from Kota or Ratlam to Deini and to re-start Dehradun Express.

(2) Shri P. Namgyal raised a matter regarding need to declare the people of Ladakh region as Scheduled Tribe

(3) Shri P. M. Sayeed raised a matter regarding need to take preventive steps to save Lakshauweep from the menace of sea erosion.

(4) Shri Dal Chand Jain raised a matter regarding need to start T. V. Relay Centres at Damoha and Panna for the benefit of Harijans and Adivasis of these districts in M.P.

(5) Shri Braja Mohan Mohanty raised a matter regarding need to take immediate steps for the development of Paradeep Port.

(6) Shri Satyendra Narain Sinha raised a matter regarding need to organise voluntary consumer efforts to protect them from unhealthy trade practices.

(7) Dr. Sudhir Roy raised a matter regarding need for early release of grants by the University Grants Commission to Vidyasagar University, Midnapur in West Bengal.

(8) Shri P. Kolandaivelu raised a matter regarding need to help the State of Tamil Nadu to augument the generation of thermal power to meet the power crisis in the State.

### 11. Government Bill-Passed

## THE DELHI FIRE PREVENTION AND FIRE SAFETY BILL, 1986

Discussion on the motion for consideration of the Bill moved by Shri Chintamani Panigrahi on 11th November, 1986, continued. The following members took part in the debate:---

(1) Shri Somnath Rath

(Lok Sabha adjourned at 1.01 P.M. and re-assembled at 2.07 P.M.)

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(2) Shri Raj Kumar Rai

- (3) Shri V. S. Krishna Iyer
- (4) Shri Shanti Dhariwal
- (5) Shri Ataur Rahman
- (6) Shri Mool Chand Daga
- (7) Shri Indrajit Gupta
- (8) Shri Vijay N. Patil
- (9) Shri Motilal Hansda
- (10) Shri Dharam Pal Singh Malik
- (11) Shri Mohd. Mahfooz Ali Khan
- (12) Shri K. S. Rao
- (13) Shri Piyus Tiraky
- (14) Shri Shantaram Naik
- (15) Shri V. Sobhanadreeswara Rao

Shri Chintamani Panigrahi replied to the debate.

The Motion for consideration was adopted and clause by clause consideration of the bill was taken up.

Clauses 2 to 16 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the bill be passed was moved by Shri Chintamani Panigrahi.

The motion was adopted and the Bill was passed.

# 12. Supplementary Demands for Grants (Railways)-1986-87

Discussion on Supplementary Demands for Grants Nos. 1, 3 to 12, 14 and 16 in respect of the Budget (Railways) for 1986-87, was commenced.

The discussion was not concluded.

### 13. Half-an-Hour Discussion

Shri Suresh Kurup raised a discussion on the points arising out of the answer given by the Minister of Industry on the 4th November, 1986 to Starred Question No. 6 regarding loss incurred by Hindustan Paper Corporation Limited.

Prof. K. K. Tewary replied to the discussion.

6-27 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 13th November, 1986)

SUBHASH C. KASHYAP, Secretary-General.

# LOK SABHA

# BULLETIN-PART I [Brief Record of Proceedings]

Thursday, November 13, 1986/Kartika 22, 1908 (Saka)

### No. 189

11.01 A.M.

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1. Starred Questions

Starred Questions Nos. 141—143, 145, 146, 148 & 149 were orally answered. Replies to the remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 1398-1418, 1420-1458 and 1460-1630 were laid on the Table.

### 3. Papers laid on the Table

The following papers were laid on the Table:--

- (1) A copy of the 'Agricultural Price Policy—A Long Term Perspective' (Hindi and English versions).
  - (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956: —
- (a) (i) Review by the Government on the working of the Indian Railway Construction Company Limited, New Delhi, for the year 1985-86.
  - (ii) Annual Report of the Indian Railway Construction Company Limited, New Delhi, for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government on the working of the Rail India Technical and Economic Services Limited, New Delhi, for the year 1985-86.

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- (ii) Annual Report of the Rail India Technical and Economic Services Limited. New Delhi, for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 133 of the Motor Vehicles Act, 1939:—
- (i) The Motor Vehicles (National permits) Amendment Rules, 1986 published in Notification No. G.S.R. 1073 (E) in Gazette of India dated the 10th September, 1986.
- (ii) The Tourist Vehicles (Additional Conditions of Permit) Rules, 1986 published in Notification No. G.S.R. 1056(E) in Gazette of India dated the 2nd September, 1986.
- (4) A copy of the University Grants Commission (Qualifications required of a person to be appointed to the teaching staff of a university or other institutions affiliated to it) (Amendment) Regulation, 1985 (Hindi and English versions) published in Notification No. F. 1-93/74(CP) in Gazette of India dated the 26th November, 1985 under section 28 of the University Grants Commission Act, 1956.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Cancer Institute. Madras, for the year 1985-86 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Cancer Institute, Madras, for the year 1985-86.

### 4. Report of the Public Accounts Committee

SHRJ E. AYYAPU REDDY presented the Fiftyseventh Report (Hindi and English versions) of the Public Accounts Committee on Excesses over Voted Grants and Charged Appropriations (1984-85) and action taken by Government on the recommendations contained in their Seventeenth Report (Eighth Lok Sabha) relating to Excesses over Voted Grants and Charged Appropriations (1983-84).

#### 5. Calling Attention

SHRI HARISH RAWAT called the attention of the Minister of Information and Broadcasting to the public resentment against the reportedly distorted version of I.N.A. trials in the T.V. serial 'Raj Se Swaraj' and the action taken by Government in the matter.

The Minister of Information and Broadcasting made a statement in regard thereto.

#### \*6. Statement by Prime Minister

The Prime Minister made a statement regarding his recent visits to (i) Harare, and (ii) Indonesia, Australia, New Zealand and Thailand.

### 7. Statements by Ministers

(1) The Minister of State in the Ministry of Finance made a statement on New Institutional Arrangements for Ship Financing.

(2) The Minister of Information & Broadcasting made a statement regarding Newsprint Allocation Policy for the licensing year 1986-87 and 1987-88. He also laid on the Table a copy thereof (Hindi and English versions).

**\*\*(3)** The Minister of Health and Family Welfare made a statement regarding demands of Junior Doctors' Federation of Delhi.

@ (4) The Minister of Food and Civil Supplies made a statement regarding Statutor<sub>V</sub> minimum price of sugarcane for 1987-88.

#### 8. Matter Under Rule 377

(1) Shri Jitendra Prasada raised a matter regarding need to ensure that the site offered for the setting up of proposed Gas based fertilizer unit at Shahjahanpur, is not changed and the plant is commissioned by 1988.

<sup>\*</sup>Made at 12.10 P.M. \*\*Made at 4 P.M. @Made at 5 P.M.

(2) Shri Anadi Charan Das raised a matter regarding need to take necessary steps to implement special component Plan and tribal sub-plan for the Welfare of Scheduled Castes/Scheduled Tribes.

(3) Shri I. Rama Rai raised a matter regarding need to develop Bakel Fort near Kasargod in Kerala as a tourist centre.

(4) Dr. Chinta Mohan raised a matter regarding need to clear major projects of Andhra Pradesh and set up a high power transmitter in Rayalseema in Andhra Pradesh.

(5) Shri S. Jaipal Reddy raised a matter regarding need to send a study team to Mahbubnagar district and other parts of Andhra Pradesh to assess the damage caused due to drought and release liberal interim aid to combat the situation.

(6) Dr. K. G. Adiyodi raised a matter regarding need to open more Primary Health Centres in tribal areas of Kerala to achieve the target of 'Health for all by 2000 A.D'.

(7) Shri Shantaram Naik raised a matter regarding need to create a separate independent Telephone Circle for Goa, Daman and Diu with three divisions.

(8) Shri Zainul Basher raised a matter regarding need to give adequate financial assistance to the State Government of Uttar Pradesh in view of the recommendations of A.R. Sen Committee for the rapid agricultural development of the Eastern part of the State.

# 9. Amendments made by Rajya Sabha to Government Bill-Amendments agreed to

## THE SALES PROMOTION EMPLOYEES (CONDITIONS OF SERVICE) AMENDMENT BILL, 1985

The motion that the following amendments made by Raiya Sabha in the Bill be taken into consideration, was moved by Shri P. A. Sangma

# 'Enacting Formula

(1) That at page 1, line 1, for the word "Thirty-sixth" the word "Thirty-seventh" be substituted.

#### Clause 1

 (2) That at page 1, line 4, for the figure "1985" the figure "1986" be substituted:—

The motion for consideration was adopted. Amendments made by Rajya Sabha in the Bill were also adopted.

The motion that the amendments made by Rajya Sabha in the Bill be agreed to, was moved by Shri P. A. Sangma.

The motion was adopted and the amendments were agreed.

### 10. Supplementary Demands for Grants (Railways)-1986-87

Discussion on Supplementary Demands for Grants Nos. 1, 3 to 12, 14 and 16 in respect of the Budget (Railways) for 1986-87, continued.

The discussion was not concluded.

6.08 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 14th November, 1986).

> SUBHASH C. KASHYAP, Secretary-General.

GMGIPMRND-LS I-2012 LS-13-11-86-I300.

# LOK SABHA

## BULLETIN-PART I

# [Brief Record of Proceedings]

Monday, November 17, 1986 Kartika 26, 1908 (Saka)

# No. 191

# 11.02 A.M.

### **1. Starred Questions**

Starred Questions Nos. 184-186 and 188-191 were orally answered. Replies to the remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 1864—2021 and 2023— 2095 were laid on the Table.

### 3. Papers Laid on the Table

The following papers were laid on the Table:---

- A copy of the Land Acquisition (Companies) (Amendment) Rules, 1986 (Hindi and English versions) published in Notification No. G.S.R. 1150(E) in Gazette of India dated the 15th October, 1986 under proviso to sub-section (1) of section 55 of the Land Acquisition Act, 1894.
- (2) A copy of the Emigration (Amendment) Rules, 1986 (Hindi and English versions) published in Notification No. S.O. 665(E) in Gazette of India dated the 10th September, 1986 under section 44 of the Emigration Act, 1983.
- (3) A copy of the Apprenticeship (Second Amendment) Rules, 1986 (Hindi and English versions) published

in Notification No. G.S.R. 370 in Gazette of India dated the 24th May, 1986 under sub-section (3) of section 37 of the Apprentices Act, 1961.

- (4) A copy each of Notification Nos. G.S.R. 1181(E) and 1182(E) (Hindi and English versions) published in Gazette of India dated the 5th November, 1986 together with an explanatory memorandum regarding exemption to components required for the manufacture of power transmission system for earth-moving machinery when imported into India from basic customs duty in excess of 40 per cent ad valorem and from the auxiliary duty of customs in excess of 25 per cent ad valorem under section 159 of the Customs Act, 1962.
- (5) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:----
  - (i) G.S.R. 1189(E) published in Gazette of India dated the 6th November, 1986 together with an explanatory memorandum regarding exemption to dicalcium phosphate conforming to I. S. Specification No. 5470—1969 from the whole of the duty of excise leviable thereon.
  - (ii) G.S.R. 1190(E) published in Gazette of India dated the 6th November, 1986 together with an explanatory memorandum making certain further amendment to Notification No. 40|85-CE dated the 17th March, 1985.
  - (iii) G.S.R. 1191(E) published in Gazette of India dated the 6th November, 1986 together with an explanatory memorandum regarding exemption to Thorium Hydroxide manufactured by Indian Rare Earths Limited from the whole of the duty of excise leviable thereon.
  - (iv) G.S.R. 1192(E) published in Gazette of India dated the 6th November, 1986 together with an explanatory memorandum regarding exemption to 'Gudaku' which is for use as a dentifrice from

the excise duty as is equivalent to the duty already paid on tobacco powder that is used in the manufacture of such 'Gudaku'.

- (6) A copy of the Delhi Urban Art Commission Employees Contributory Provident Fund (Amendment) Regulations, 1986 (Hindi and English versions) published in Notification No. 1(1)/76-DUAC in Gazette of India duted the 19th July, 1986 under sub-section (2) of section 27 of the Delhi Urban Art Commission Act, 1973.
- \*(7) A copy of Notification No. 450/86-Central Excises (Hindi and English versions) published in Gazette of India dated the 17th November, 1986 together with an explanatory memorandum regarding exemption to goods commonly known as "pattis" or "pattas" of stainless Steel and falling under Chapter 72 of the Schedule to the Central Excise Tariff Act, 1985 from so much duty of excise leviable thereon as is in excess of Rupees 365 per tonne subject to the conditions specified in the Table annexed to the said notification, issued under the Central Excise Rules, 1944.

# 4. Statement by Minister

The Minister of Labour, on behalf of Minister of Petroleum and Natural Gas, made a statement on the discovery of oil at Namti in Assam.

### 5. Government Bill—Introduced

The Coal Mines Nationalisations Laws (Amendment) Bill, 1986.

# 6. Statement Regarding Ordinance-Laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Coal Mines Nationalisation Laws (Amendment) Ordinance, 1986, laid on the Table.

### 7. Government Bill-Introduced

The Customs and Excise Revenues Appellate Tribunal Bill, 1986.

\*Laid at 6.57 P.M.

## 8. Matters under Rule 377

(1) Shri Jujhar Singh raised a matter regarding need for construction of highway bridge on Kali Sind and Parwati rivers to ensure smooth flow of traffic from Kota in Rajasthan to various towns in Madhya Pradesh.

(2) Shri Janak Raj Gupta raised a matter regarding need to start Vayudoot Service from Jammu to Poonch, Rajouri and Kishtwar.

(3) Shri Ram Pyare Panika raised a matter regarding need to review the Poverty Amelioration Programme in Uttar Pradesh particularly in Mirzapur District.

(4) Shri P. Penchalaiah raised a matter regarding need to constitute a Parliamentary Committee to study the problems of Mica industry.

(5) Shri Saifuddin Chowdhary raised a matter regarding need to develop the stretch of National Waterway between Farakka and Haldia first as per report of the Dutch consultants.

(6) Dr. K. S. Bhoi raised a matter regarding need to direct commercial banks in Orissa to participate in term lending alongwith State Financial Corporation for expeditious sanction of working capital for development of small industries.

(7) Shri N. Dennis raised a matter regarding need to develop Cape Camorin as an international tourist resort.

# 9. Supplementary Demands for Grants (Railways)-1986-87

Discussion on Supplementary Demands for Grants Nos. 1, 3 to 12, 14 and 16 in respect of the Budget (Railways) for 1996-87, continued and was concluded.

[Lok Sabha adjourned at 1.07 P.M. and re-assembled at 2.11 P.M.]

The Supplementary Demands for Grants (Railways) for 1986-87 for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants (Railways) 1986-87, were voted in full.

### 10. Government Bill-Introduced

THE APPROPRIATION (RAILWAYS) NO. 4 BILL, 1986.

#### 11. Government Bill-Passed

THE APPROPRIATION (RAILWAYS) NO. 4 BILL, 1986

The motion for consideration moved by Shri Madhavrao Scindia was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Madhavrao Scindia.

Prof. N. G. Ranga took part in the debate.

The motion was adopted and the Bill was passed.

#### 12. Government Bill—Under Consideration

THE INDIAN POST OFFICE (AMENDMENT) BILL, 1986

Discussion on the motion for consideration of the Bill moved by Shri Sontosh Mohan Dev on the 14th November, 1986, continued.

The following members took part in the debate:-

- (1) Shri Suresh Kurup
- (2) Shri Sharad Dighe
- (3) Shri Mool Chand Daga
- (4) Shri A. C. Shanmugam
- (5) Shri Shantaram Naik
- (6) Shri Ram Singh Yadav
- (7) Shri Ataur Rehman
- (8) Dr. (Smt.) Phulrenu Guha

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- (9) Shri Ramashray Prasad Singh
- (10) Shri Amar Roypradhan
- (11) Smt. Geeta Mukherjee
  - (12) Shri Dharam Pal Singh Malik
  - (13) Shri Somnath Rath
  - (14) Shri Mohd. Mahfooz Ali Khan
    - (15) Shri Harish Rawat
    - (16) Shri P. Appalanarasimham
    - (17) Shri Bhadreshwar Tanti

The discussion was not concluded.

# 18. Half-An-Hour Discussion

Shri Somnath Chatterjee raised a discussion on the points arising out of the reply given by the Minister of State in the Ministry of Planning on 5 November, 1986 to Unstarred Question No. 333 regarding package deal for setting up of various projects in West Bengal

Shri Sukh Ram replied to the discussion.

6.58 P.M.

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(Lok Sabha adjourned till 11 A.M. on Tuesday, the 18th November, 1986).

SUBHASH C. KASHYAP, Secretary-General.

GMGIPMRND-LS I-2065 LS-17-11-86-800.

# LOK SABHA

# BULLETIN-PART I

# [Brief Record of Proceedings]

Wednesday, November 19, 1986 Kartika 28, 1908 (Saka)

## No. 193

11 A.M.

#### 1. Starred Questions

Starred Questions Nos. 225, 226, 228-231, 233 and 234 were orally answered. Replies to the remaining questions were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 2328-2444, 2446-2476 were laid on the Table.

#### 3. Papers Laid on the Table

The following papers were laid on the Table:—

- A copy each of the following Notifications (Hindi and English versions) under section 284 of the Cantonment Act, 1924:—
  - (i) The Kamptee Cantonment Octroi Bye-laws, 1986 published in Notification No. S.R.O. 12|1|C·L & C|83 in Gazette of India dated the 14th June, 1986.
  - (ii) The Babina Cantonment (Regulation and Control of Plying and Licensing Rickshaws) Amendment Bye-Laws, 1982 published in Notification No. S.R.O. CR|Bye Laws in Gazette of India dated the 6th July, 1985.
- (2) Two statements (Hindi and English versions) showing reasons for delay in laying the notifications mentioned at (1) above.

- (3) A copy of the Delhi Control of Vehicular and other Traffic on Roads and Streets Regulations (Amendment), 1986 (Hindi and English versions) published in Notification No. 881|Spl. Cell|PHQ in Delhi Gazette dated the 6th August, 1986 under subsection (2) of section 148 of the Delhi Police Act, 1978.
- (4) A copy of the Annual General Administration Report (Hindi and English versions) of the Andaman and Nicobar Administration for the year 1983-84.
- (5) A copy of Notification No. G.S.R. 934 (Hindi and English versions) published in Gazette of India dated the 1st November, 1986 regarding exemption to any property of a deceased person which has vested in the State Government of Kerala by virtue of the Kerala Land Reforms Act, 1953 and the Kerala Private Forests (Vesting and Assignment) Act, 1971 from the payment of estate duty, under sub-section (2) of section 33 of the Estate Duty Act, 1953.
- (6) A copy of the Annual Report (Hindi and English versions); of the Physical Research Laboratory, Ahmedabad, for the year 1985-86 along with Audited Accounts.
- (7) A statement (Hindi and English versions) regarding Review by the Government on the working of the Physical Research Laboratory, Ahmedabad, for the year 1985-86.
- (8) A copy of the Annual Report (Hindi and English versions) of the Central Board for the Prevention and Control of Water Pollution, New Delhi, for the year 1985-86 under sub-section (1) of section 39 of the Water (Prevention and Control of Pollution) Act, 1974.
- (9) A copy of the Annual Accounts (Hindi and English versions) of the Central Board for the Prevention and Control of Water Pollution, New Delhi, for the year 1985-86 together with Audit Report thereon, under sub-section (6) of section 40 of the Water (Prevention and Control of Pollution) Act, 1974.

(10) A statement (Hindj and English versions) regarding Review by the Government on the working of the Central Board for the Prevention and Control of Water Pollution, New Delhi, for the year 1985-86.

### 4. Statements of the Public Accounts Committee

SHRI E. AYYAPU REDDY laid on the Table English and Hindi versions of the following statements:

- (1) Statement showing action taken by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of 23rd Report (7th Lok Sabha) on Import of Wheel Sets.
- (2) Statement showing action taken by Government on the recommendations contained in Chapter I and final replies in respect of Chapter  $\nabla$  of 117th Report (7th Lok Sabha) on Delay in Development and manufacture of an aircraft and manufacture of defective cartridge cases for an ammunition.
- (3) Statement showing action taken by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of 193rd Report (7th Lok Sabha) on Corporation-tax, Income-tax and Wealth-tax.

#### 5. Report of the Committee on Private Members' Bills and Resolutions

SHRI M. THAMBI DURAI presented the Twenty-sixth Report (Hindi and English versions) of the Committee on Prlvate Members' Bills and Resolutions.

#### 6. Statement by Minister

The Minister of Environment and Forests made a statement regarding enforcement of the Environment (Protection) Act, 1986.

#### \*7. Statement under Direction 115

Shri C. Madhav Reddy made a statement regarding certain information given by the Minister of Textiles on behalf of Minister of Water Resources on the 6th November, 1986 in reply to Starred Question No. 41 regarding Inchampalli Project.

Shri Ram Niwas Mirdha made a statement in reply thereto.

\*At 4.34 P.M.

#### 8. Matters under Rule 377

(1) Shri Kamodi Lal Jatav raised a matter regarding need to start super fast trains from Madhya Pradesh to Calcutta and Ahmedabad.

(2) Shri P. A. Antony raised a matter regarding need to construct a link highway to connect National Highway Nos. 47 and 17 in Kerala for the convenience of pilgrims visiting Guruvayur Temple.

(3) Shri I. Rama Rai raised a matter regarding need to look into the grievances of about 40,000 sailors in the country.

(4) Shri Mool Chand Daga raised a matter regarding need to strictly enforce the provisions of the Prevention of Cruelty to Animals Act, 1960.

(5) Shri Virdhi Chander Jain raised a matter regarding need to ensure proportionate share of electricity supply to Rajasthan from inter-state power projects and provide necessary assistance to the Palana lignite and gas based plant at Ramgarh.

(6) Shri G. Bhoopathy raised a matter regarding need to run a shuttle between Kagaznagar and Secunderabad in Andhra Pradesh for the convenience of the industrial workers.

(7) Dr. S. Jagatrakshakan raised a matter regarding need to restore the Trivandrum Mail.

(8) Dr. P. Vallal Peruman raised a matter regarding need to increase the forest area by taking various urgent measures to save the country from ecological disaster.

#### 9. Supplementary Demands for Grants (General)-1986-87

Discussion on the Supplementary Demands for Grants Nos. 2. 8 to 12, 16. 17. 19 to 22, 26 to 34, 36, 40, 42 to 45; 48; 56A; 57, 59, 61 to 64, 66, 67, 69, 73, 74, 76, 78 to 90 92, 93, 95, 96, 97, 100, 104 and 107 in respect of the Budget (General) for 1986-87, commenced.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.06 P.M.)

The discussion was not concluded.

#### \*\*10. Statement by Prime Minister

The Prime Minister made a statement regarding the Second Conference of the South Asian Association for Regional Cooperation (SAARC) held on November 16 and 17, 1986 at Bangalore.

#### 11. Half-An-Hour Discussion

Dr. G. S. Rajhans raised a discussion on the points arising out of the answer given by the Minister of State in the Ministry of External Affairs on the 7th November, 1986 to Starred Question No. 65 regarding China's upgrading of Karakoram Highway.

Shri Eduardo Faleiro replied to the discussion.

#### 12. Report of Business Advisory Committee

Smt. Sheila Dikshit presented the Thirtieth Report of the Business Advisory Committee.

6.05 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 20th November, 1986).

SUBHASH C. KASHYAP, Secretary-General.

\*\*Made at 4.03 P.M.

GMGIPMRND-LS I-2141 LS-19-11-86-800.

### \*\*10. Statement by Prime Minister

The Prime Minister made a statement regarding the Second Conference of the South Asian Association for Regional Cooperation (SAARC) held on November 16 and 17, 1986 at Bangalore.

#### 11. Half-An-Hour Discussion

Dr. G. S. Rajhans raised a discussion on the points arising out of the answer given by the Minister of State in the Ministry of External Affairs on the 7th November, 1986 to Starred Question No. 65 regarding China's upgrading of Karakoram Highway.

Shri Eduardo Faleiro replied to the discussion.

### 12. Report of Business Advisory Committee

Smt. Sheila Dikshit presented the Thirtieth Report of the Business Advisory Committee.

6.05 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 20th November, 1986).

SUBHASH C. KASHYAP, Secretary-General.

\*\*Made at 4.03 P.M.

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GMGIPMRND-LS I-2141 LS-19-11-86-800.

# LOK SABHA

# BULLETIN-PART I

# [Brief Record of Proceedings]

Friday, November 21, 1986 Kartika 30, 1908 (Saka)

# No. 195

# 11.02 A.M.

# 1. Obituary References

The Chairman (Shri Sharad Dighe) made references to the passing away of Shri Jnani Ram, a member of the Provisional Parliament: Shri Sanaka Buchhikotaiah, a member of the First Lok Sabha; Shri Vadehi Charan Parashar, a member of Third Lok Sabha and Shri Vishnu Sharan Dublish, a member of Second Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

### 2. Starred Questions

Starred Questions Nos. 265-268 were orally answered. Replies to Starred Questions Nos. 270-284 were laid on the Table.

### 3. Unstarred Questions

Replies to Unstarred Questions Nos. 2709-2747, 2749-2758, 2760-2887 and 2889-2941 were laid on the Table.

### 4. Papers Laid on the Table

The following papers were laid on the Table:---

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Man Made Textiles Research Association, Surat, for the year 1985-86 along with Audited Accounts.

- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Man Made Textile Research Association. Surat, for the year 1985-86.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Silk and Art Silk Mills' Research Association, Bombay, for the year 1985-86 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Silk and Art Silk Mills' Research Association, Bombay, for the year 1985-86.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (4) of section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1980:—
  - (a) (i) The Oriental Bank of Commerce Officer Employees' (Conduct) Regulations, 1982.
  - (ii) The Oriental Bank of Commerce Officer Employees' (Discipline and Appeal) Regulations, 1982.
  - (iii) The Oriental Bank of Commerce officer Employees' (Acceptance of Jobs in Private Sector Concerns after Retirement) Regulations, 1983.

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- (b) (i) The New Bank of India Officer Employees' (Conduct) Regulations, 1982.
- (ii) The New Bank of India Officer Employees' (Discipline and Appeal) Regulations, 1982.
- (iii) The New Bank of India Officer Employees' (Acceptance of Jobs in Private Sector Concerns after Retirement) Regulations, 1984.
- (c) (i) The Punjab and Sind Bank Officer Employees' (Conduct) Regulations, 1981.
- (ii) The Punjab and Sind Bank Officer Employees' (Discipline and Appeal) Regulations, 1981.
- (iii) The Punjab and Sind Bank Officer Employees' (Acceptance of Jobs in Private Sector Concerns after Retirement) Regulations, 1984.

- (d) (i) The Andhra Bank Officer Employees' (Conduct) Regulations, 1982.
- (ii) The Andhra Bank Officer Employees' (Discipline and Appeal) Regulations, 1981.
- (iii) The Andhra Bank Officer Employees' (Acceptance of Jobs in Private Sector Concerns after Retirement) Regulations, 1984.
- (e) (i) The Corporation Bank Officer Employees' (Conduct) Regulations, 1982.
- (ii) The Corporation Bank Officer Employees' (Discipline and Appeal) Regulations, 1982.
- (iii) The Corporation Bank Officer Employees' (Acceptance of Jobs in Private Sector Concerns after Retirement) Regulations, 1986.
- (f) (i) The Vijaya Bank Officer Employees' (Conduct) Regulations, 1981.
- (ii) The Vijaya Bank Officer Employees' (Discipline and Appeal) Regulations, 1981.
- (iii) The Vijaya Bank Officer Employees' (Acceptance of Jobs in Private Sector Concerns after Retirement) Regulations, 1984.
- (4) A copy of the State Bank of India General Regulations, 1955 (Revised upto 30th September, 1986) (Hindi and English versions) under sub-section (4) of section 50 of the State Bank of India Act, 1955.
- (5) A copy of the Subsidiary Banks General Regulations, 1959 (Revised upto 30th September, 1986) (Hindi and English versions) under sub-section (4) of section 63 of the State Bank of India (Subsidiary Banks) Act. 1959.
- (6) A statement (Hindi and English versions) indicating the results of the market loans floated in September and October, 1986.

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- (7) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 17 of the Export (Quality Control and Inspection) Act, 1963:—
- (i) S.O. 3095 published in Gazette of India dated the 13th September, 1986 containing corrigendum to English version of Notification No. S.O. 781 dated the 1st March, 1986.
- (ii) The Export Inspection Council Contributory Provident Fund Rules, 1986 published in Notification No. S.O. 3329 in Gazette of India dated the 27th September, 1986.
  - (iii) The Export (Quality Control and Inspection) Amendment Rules, 1986 published in Notification No. S.O. 3330 in Gazette of India dated the 27th September, 1986.

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- (iv) The Export of Fish and Fishery Products (Quality Control and Inspection) Amendment Rules, 1986 published in Notification No. S.O. 699(E) in Gazette of India dated the 1st October, 1986.
- (v) The Export of Canned Fish and Fishery Products (Quality Control and Inspection) Amendment Rules, 1986 published in Notification No. S.O. 700(E) in Gazette of India dated the 1st October, 1986.
- (vi) The Export of Frozen Frog Legs (Quality Control and Inspection) Rules, 1986 published in Notification No. S.O. 701(E) in Gazette of India dated the 1st October, 1986.
  - (vii) S.O. 3660 published in Gazette of India dated the 25th October, 1986 containing corrigendum to Notification No. S.O. 783 dated the 1st March, 1986.
- (viii) The Export of Coir Mattings (Inspection) Amendment Rules, 1986 published in Notification No. S.O. 3661 in Gazette of India dated the 25th October, 1986.

- (ix) The Export of Coir Yarn (Inspection) Amendment Rules, 1986 published in Notification No. S.O. 3662 in Gazette of India dated the 25th October, 1986.
- (x) The Export of Non-baled Coir Yarn (Inspection) Amendment Rules, 1986 published in Notification No. S.O. 3663 in Gazette of India dated the 25th October, 1986.
- (xi) The Export of Coir Products (Inspection) Amendment Rules, 1986 published in Notification No. S.O. 3664 in Gazette of India dated the 25th October, 1986.
- (8) A copy of Notification No. S.O. 477(E) (Hindi and English versions) published in Gazette of India dated the 6th August, 1986 regarding exemption to articles or class of articles specified in the Schedule annexed to the notification from the operation of the Order No. S.O. 459(E) dated the 5th August, 1986 and permitting such article<sub>3</sub> or class of articles to be produced by any powerloom solely for the purposes of export, under sub-section (2) of section 18 of the Handlooms (Reservation of Articles for Production) Act, 1985.

#### 5. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 19th November, 1986, Rajya Sabha agreed without any amendment to the Citizenship (Amendment) Bill, 1986, passed by Lok Sabha on the 11th November, 1986.

#### 6. Calling Attention

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Shri Chintamani Jena called the attention of the Minister of Commerce to the reported poor performance of India at the export front thereby widening the trade deficit and the steps taken by the Government in regard thereto.

The Minister of Commerce made a statement in regard thereto.

(Lok Sabha adjourned at 1.33 P.M. and re-assembled at 2.34 P.M.)

#### 7. Statements by Ministers

\*(1) The Minister of Finance made a statement regarding payment of Dearness Allowance to Group B, C, and D of Central Government employees in accordance with the formula recommended by the Fourth Pay Commission.

(2) Shrimati Shiela Dikshit made a statement regarding Government business for the week commencing the 24th November, 1986.

### 8. Supplementary Demands for Grants (General)-1986-87

Discussion on the Supplementary Demands for Grants Nos. 2, 8 to 12, 16, 17, 19 to 22, 26 to 34, 36, 40, 42 to 45, 48, 56A, 57, 59, 61 to 64, 66, 67, 69, 73, 74, 76, 78 to 90, 92, 93, 95, 96, 97; 100; 104 and 107 in respect of the Budget (General) for 1986-87, continued.

The discussion was not concluded.

#### 9. Motion regarding Twenty-Sixth Report of the Committee on Private Members' Bills and Resolutions

Shri Hafiz Mohd. Siddiq moved the following motion:---

"That this House do agree with the Twenty-Sixth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 19th November, 1986."

The motion was adopted.

### 10. Private Members' Bills-Introduced

(1) The Schools (Taking Over and Uniform Syllabus) Bill, 1986 by Shri Balasaheb Vikhe Patil.

(2) The Maternity Benefit (Amendment) Bill, 1986 (Amendment of section 5), by Shri K. Ramamurthy.

(3) The Prevention of Insults to National Honour (Amendment) Bill, 1986 (Amendment of section 2, etc.), by Shri H. N. Nanje Gowda.

(4) The Constitution (Amendment) Bill, 1986 (Omission of article 370), by Shri H. N. Nanje Gowda.

\*Made at 12.11 P.M.

(5) The Compulsory Military Training for Students Bill, 1986, by Shri H. N. Nanje Gowda.

(6) The Construction Workers (Regulation of Employment and Conditions of Service) Bill, 1986, by Shri Indrajit Gupta.

(7) The Constitution (Amendment) Bill, 1986 (Amendment of article 111), by Shri K. Ramamurthy.

(8) The Travancore Christian Succession Validation Bill, 1986 by Prof. P. J. Kurien.

#### 11. Private Member's Bill-Negatived

THE CONSTITUTION (AMENDMENT) BILL, 1985 (Amendment of article 311), by Shri C. Janga Reddy.

Further discussion on the motion for consideration of the Bill and an amendment thereto moved on the 7th November, 1986, continued.

An amendment moved by Shri Mool Chand Daga was negatived.

On the motion for consideration of the Bill, the House divided: Ayes \*\*6; Noes \*\*54.

The motion was declared as not carried in accordance with Rule 157 of the Rules of Procedure and Conduct of Business and in accordance with the provisions of the Constitution.

#### 12. Private Member's Bill—Under Consideration

THE FLOOD CONTROL AUTHORITY OF INDIA BILL, 1986, by Dr. Chandra Shekhar Verma.

The motion for consideration of the Bill was moved by Dr. Chandra Shekhar Verma.

The following members took part in the debate:---

- (1) Shri V. Sobhanadreeswara Rao
- (2) Shri Vijay N. Patil

**\*\*Subject** to correction.

- (3) Shri R. Annanambi
- (4) Shri Somnath Rath
- (5) Shri Harish Rawat
- (6) Prof. N. G. Ranga
  - (7) Shri C. Janga Reddy
  - (8) Dr. (Smt.) Phulrenu Guha
  - (9) Shri P. Namgyal
  - (10) Shri Jujhar Singh
  - (11) Prof. Parag Chaliha

The discussion was not concluded.

# 13. Half-An-Hour Discussion

Shri Sharad Dighe raised a discussion on the points arising out of the answer given by the Minister of State of the Ministry of Textiles on the 14th November, 1986 to Starred Question No. 166 regarding modernisation of Textile Mills.

Shri S. Krishna Kumar replied to the discussion.

6.26 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 24th November, 1986).

> SUBHASH C. KASHYAP, Secretary-General.

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GMGIPMRND-LS I-2191 LS-21-11-86-800.

# LOK SABHA

## BULLETIN-PART I

### [Brief Record of Proceedings]

Monday, November 24, 1986 Agrahayana 3, 1908 (Saka)

### No. 196

11.01 A.M.

### 1. Starred Questions

Starred Questions Nos. 285, 287–289, 291 and 293 were orally answered. Replies to the remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 2942-2977, 2979-3015, 3017-3071, 3073, 3076-3175 were laid on the Table.

A statement by the Minister of Steel and Mines correcting the reply given on the 10th November, 1986 to Unstarred Question No. 877 regarding decision to open wholesale centres of Steel Authority of India Limited was also laid on the Table today.

### 3. Papers Laid on the Table

The following papers were laid on the Table:---

- A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of Companies Act, 1956:—
- (a) (i) Review by the Government on the working of the Metal Scrap Trade Corporation Limited, Calcutta, for the year 1985-86.

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- (ii) Annual Report of the Metal Scrap Trade Corporation Limited, Calcutta, for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government on the working of the National Mineral Development Corporation Limited, Hyderabad, for the year 1985-86.
- (ii) Annual Report of the National Mineral Development Corporation Limited, Hyderabad, for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the: National Aluminium Company Limited, Bhubaneswar, for the year 1985-86.

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- (ii) Annual Report of the National Aluminium Company Limited, Bhubaneswar, for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (3) A copy of the Fertilizer (Control) (Third Amendment) Order, 1986 (Hindi and English versions) published in Notification No. G.S.R. 1160(E) in Gazette of India dated the 21st October, 1986, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (4) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—
  - (a) (i) Review by the Government on the working of the Karnataka Agro-Industries Corporation Limited, Bangalore, for the year 1983-84.
  - (ii) Annual Report of the Karnataka Agro-Industries Corporation Limited, Bangalore, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (b) (i) Review by the Government on the working of the Andhra Pradesh Agro Industries Development Corporation Limited, Hyderabad, for the year ended 30th September, 1984.
- (ii) Annual Report of the Andhra Pradesh State Agro Industries Development Corporation Limited, Hyderabad, for the year ended 30th September, 1984, along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (5) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

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#### 4. Message from Rajya Sabha

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Secretary-General reported a message from Rajya Sabha that at its sitting held on the 19th November, 1986, Rajya Sabha concurred in the recommendation of Lok Sabha to join in the Joint Committee of the Houses on the Bill to consolidate and amend the Law relating to the Railways and nominate the following members to serve on the said Joint Committee:—

- 1. Shri Pawan Kumar Bansal
- 2. Shri Kamalendu Bhattacharjee
- 3. Shri V. Ramanathan
- 4. Shri Mirza Irshadbaig
- 5. Shri Murlidhar Chandrakant Bhandare
- 6. Shri Suresh Pachouri
- 7. Shrimati Pratibha Singh
- 8 Shri S. B. Ramesh Babu
- 9. Shri Deba Prasad Ray
- 10. Shri P. N. Sukul
- 11. Shri Sukomal Sen
- 12. Dr. Bapu Kaldate
- 13. Shri Parvathaneni Upendra
- 14. Shri Atal Behari Vajpayee
- 15. Shri Satya Prakash Malaviya.

#### 5. Statement by Minister

The Minister of External Affairs made a statement regarding the bilateral talks with Heads of Government/State during Second SAARC Summit held in Bangalore recently.

### 6. Calling Attention

Shri V. S. Krishna Iyer called the attention of the Minister of Energy to the situation arising out of the reported acute power shortage in various parts of the country and the steps taken by the Government in regard thereto.

The Minister of Energy made a statement in regard thereto.

#### 7. Motion for Election to Committee

Kumari Mamata Banerjee moved the following motion:---

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate a member from Rajya Sabha to associate with the Committee on the Welfare of Scheduled Castes and Scheduled Tribes of the House for the unexpired portion of the term of the Committee vice Shri Shantimoy Ghosh died and do communicate to this House the name of the member so nominated by Rajya Sabha."

The motion was adopted.

### 8. Government Bills-Introduced

- (i) The Customs Tariff (Amendment) Bill, 1986.
- (ii) The Bureau of Indian Standards Bill, 1986.

#### 9. Matter under Rule 377

(1) Shri Shantaram Naik raised a matter regarding need to clear the draft bill on land ceilings sent by the Government of Goa.

(2) Shri Mool Chand Daga raised a matter regarding need to make military education compulsory for all students in the country.

(3) Shri Harish Rawat raised a matter regarding need to declare some development blocks of Pithoragarh, Chamoli and Uttarkashi districts of Uttar Pradesh as tribal areas.

(4) Shri Somnath Rath raised a matter regarding need to open an office of Chief Regional Manager at Berhampur (Ganjam) and also open evening branches at Aska junction and Bhanjanagar Bazar in Orissa.

(5) Shri Bharat Singh raised a matter regarding need to increase the rate of compensation to farmers whose lands are acquired by DDA in Delhi and also provide all facilities in the villages surrounded by DDA colonies.

(6) Shri K. P. Singh Deo raised a matter regarding need to allocate more funds to the State Government of Orissa for construction of bridges and roads in Dhenkanal district.

(7) Shri P. Penchalaiah raised a matter regarding need to construct a mini underbridge in Nellore town in Andhra Pradesh.

(8) Shri Ajoy Biswas raised a matter regarding need to delete Article 310 and 311(2)(a)(b) and (c) of the constitution and also bring parity in pay of Central and State Government employees.

### 10. The Supplementary Demands for Grants (General)-1986-87

Discussion on the Supplementary Demands for Grants Nos. 2, 8 to 12, 16, 17, 19 to 22, 26 to 34, 36, 40; 42 to 45, 48, 56A, 57, 59, 61 to 64, 66, 67, 69, 73, 74, 76; 78 to 90, 92, 93, 95, 96, 97, 100, 104 and 107 in respect of the Budget (General) for 1986-87, continued and was concluded.

All the Supplementary Demands for Grants (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants (General) for 1986-87, were voted in full.

#### 11. Government Bill-Introduced

The Appropriation (No. 5) Bill, 1986.

#### 12. Government Bill-Passed

The Appropriation (No 5) Bill, 1986.

The motion for consideration moved by Shri B. K. Gadhvi was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri B. K. Gadhvi.

The motion was adopted and the Bill was passed.

# \*13. Statutory Resolution-Under Consideration

Smt. Geeta Mukherjee moved the following Resolution:---

"This House disapproves of the Coal Mines Nationalisation Laws (Amendment) Ordinance, 1986 (Ordinance No. 7 of 1986) promulgated by the President on the 7th October, 1986."

# \*14. Government Bill-Under Consideration

The Coal Mines Nationalisation Laws (Amendment) Bill, 1986.

The motion for consideration of the Bill was moved by Shri Vasant Sathe.

The following members took part in the combined debate on the Resolution (vide para 13 above) and the motion for consideration of the Bill:---

- (1) Shri V. Sobhanadreeswara Kao
- (2) Shri Satyendra Narayan Sinha
- (3) Shri Banwari Lal Purohit
- (4) Shri R. Annanambi
- (5) Shri Girdhari Lal Vyaş (Speech Unfinished)

The discussion was not concluded.

### 15. Half-An-Hour Discussion

Shri K. P. Singh Deo raised a discussion on the points arising out of the answer given by the Minister of State in the Ministry of Steel and Mines on the 10 November, 1986 to Unstarred Question No. 832 regarding trial production by NALCO.

Smt. Ram Dulari Sinha replied to the discussion.

6.19 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 25th November, 1986).

SUBHASH C. KASHYAP, Secretary-General.

\*Discussed together.

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GMGIPMRND-LS I-2230 LS-24-11-86-800.

# LOK SABHA

### BULLETIN-PART I

# [Brief Record of Proceedings]

Tuesday, November 25, 1986 Agrahayana 4, 1908 (Saka)

## No. 197

11.02 A.M.

### 1. Starred Questions

Starred Questions Nos. 306-309, 311, 313 and 314 were orally answered. Replies to the remaining questions were laid on the Table.

# 2. Unstarred Questions

Replies to Unstarred Questions Nos. 3176-3242, 3244-3339, 3341-3352, 3354-3388 and 3390-3407 were laid on the Table.

#### 3. Papers Laid on the Table

The following papers were laid on the Table:---

- A copy each of the following Notifications (Hindi and English versions) under sub-section (5) of section 7 of the Indian Telegraph Act, 1885:---
- (i) The Indian Telegraph (Fifth Amendment) Rules, 1986 published in Notification No. G.S.R. 1121(E) in Gazette of India dated the 1st October, 1986.
- (ii) The Indian Telegraph (Sixth Amendment) Rules, 1986 published in Notification No. G.S.R. 1167(E) in Gazette of India dated the 28th October, 1986.

- (2) A copy of the Supreme Court Judges (Travelling Allowance) Amendment Rules, 1986 (Hindi and English versions) published in Notification No. G.S.R. 1187(E) in Gazette of India dated the 6th November, 1986 under sub-section (3) of section 24 of the Supreme Court Judges (Conditions of Service) Act, 1958.
- (3) A copy of the High Court Judges Travelling Allowance (Amendment) Rules, 1986 (Hindi and English versions) published in Notification No. G.S.R. 1194(E) in Gazette of India dated the 7th November, 1986 under sub-section (3) of section 24 of the High Court Judges (Conditions of Service) Act, 1954.
- (4) A copy of Notification No. S.O. 827(E) (Hindj and English versions) published in Gazette of India dated the 4th November, 1986 appointing the 1st day of November, 1986 as the date on which the High Court and Supreme Court Judges (Conditions of Service) Amendment Act, 1986 shall come into force issued under sub-section (2) of section 1 of the said acts.
- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (5) of section 45 of the Food Corporations Act, 1964:—
- (i) The Food Corporation of India (Death-cum-Retirement Gratuity) (Ninth Amendment) Regulations, 1986 published in Notification No. 38|F. No. 39-2|82-EP. in Gazette of India dated the 31st October, 1986.
- (ii) The Food Corporation of India (Staff) (Ninety-fourth) Amendment Regulations, 1986 published in Notification No. 39|F. No. 8-3|79-EP in Gazette of India dated the 5th November, 1986.
- (6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government on the working of the Bongaigaon Refinery and Petrochemicals Limited, Dhaligaon, for the year 1985-86.

- (ii) Annual Report of the Bongaigaon Refinery and Petrochemicals Limited, Dhaligaon, for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government on the working of the Cochin Retineries Limited, Ambalamugal, tor the year 1985-86.
- (ii) Annual Report of the Cochin Refineries Limited, Ambalamugal, for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (7) A copy of the One Hundred and Fifteenth Report (Hindi and English versions) of Law Commission on Tax Courts.
- (8) A copy of the One Hundred and Fourteenth Report (Hindi and English versions) of Law Commission on Gram Nayayalaya.
- (9) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Bharat Wagon and Engineering Company Limited, Patna, for the year 1985-86.
- (ii) Annual Report of the Bharat Wagon and Engineering Company Limited, Patna, for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (10) A copy of the Drugs (Prices Control) Amendment Order, 1986 (Hindi and English versions) published in Notification No. S.O. 749(E) in Gazette of India dated the 21st October, 1986 under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (11) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Smith Stanistreet Pharmaceuticals Limited, Calcutta, for the year 1985-86.

(ii) Annual Report of the Smith Stanistreet Pharmaceuticals Limited, Calcutta, for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

# 4. Motion for Election to Committee

SHRIMATI CHANDRA TRIPATHI moved the following motion:---

"That the members of this House do proceed to elect, under sub-rule (3) of Rule 254, in the manner required by sub-rule (1) of Rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, one member from amongst themselves to serve as a member of the Committee on Estimates for the unexpired portion of the term of the Committee vice Shri Chintamani Panigrahi ceased to be member of the Committee on his appointment as a Minister of State."

The motion was adopted.

### 5. Government Bill—Introduced

The Central Excise Tariff (Amendment) Bill, 1986.

#### 6. Matters Under Rule 377

(1) Dr. P. Vallal Peruman raised a matter regarding need to post Central Industrial Security Force personnel at Neyveli Lignite Corporation to prevent theft of valuable stores.

(2) Shri Virdhi Chander Jain raised a matter regarding need to extend transport subsidy to the desert areas of Barmer, Jaisalmer and Jodhpur districts in Rajasthan.

(3) Shri Mahendra Singh raised a matter regarding need to reduce the average of opium purchased from the growers, from 32 Kg. to 27 Kg. in Madhya Pradesh and Rajasthan 10 protect the interests of opium growers.

(4) Prof. Saif-ud-din Soz raised a matter regarding need to streamline the Haj affairs and arrange direct flights from Srinagar to Jeddah.

(5) Prof. P. J. Kurien raised a matter regarding need to provide S.T.D. facilities in Pathanamithitta district of Kerala. (6) Shri Ranjitsingh Gaekwad raised a matter regarding need to exempt international awards and prizes won by our artists sportsmen from customs duty.

(7) Shri Zainul Basher raised a matter regarding need to improve Telephone services in Varanasi region of Uttar Pradesh.

(8) Dr. V. Venkatesh raised a matter regarding need to electrify Bangalore and Jolarpet.

# \*7. Statutory Resolution-Under Consideration

Discussion on the following Resolution moved by Smt. Geeta Mukherjee on the 24th November, 1986, continued:---

> "This House disapproves of the Coal Mines Nationalisation Laws (Amendment) Ordinance, 1986 (Ordinance No. 7 of 1986) promulgated by the President on the 7th October, 1986."

### \*8. Government Bill-Under Consideration

### THE COAL MINES NATIONALISATION LAWS (AMEND-MENT) BILL, 1986

Combined discussion on the motion for consideration of the Bill and the Resolution (vide para 7 above), continued.

The following members took part in the combined debate:---

- (1) Shri Girdhari Lal Vyas
- (2) Shri Mool Chand Daga
- (3) Shri Amal Datta

The discussion was not concluded.

(Lok Sabha adjourned at 1 P. M. and re-assembled at 2.06 P. M.)

### 9 Discussion Under Rule 193

Shri C. Madhav Reddy raised a discussion on the situation arising out of floods and drought in various parts of the country.

\*Discussed together.

The following members took part in the debate:---

- (1) Shri Ranjitsingh Gaekwad
- (2) Shri Amal Datta
- (3) Shri Chandulal Chandrakar
- (4) Dr. Chandra Shekhar Tripathi
- (5) Prof. Madhu Dandavate
- ... (6) Shri Digvijaya Singh
  - (7) Shri Balasaheb Vikhe Patil
  - (8) Shri Sode Ramaiah
  - (9) Shri Satyendra Narayan Sinha
- (10) Shri T. Basheer
  - (11) Prof. Nirmala Kumari Shaktawat
- (12) Shri Saifuddin Ahmed
- (13) Shri Abdul Hannan Ansari
- (14) Shri G. S. Basavaraju
- (15) Shri Jagannath Patnaik
- (16) Shri B. B. Ramaiah
- (17) Shri Dal Chand Jain
- (18) Shri Jagannath Prasad
- (19) Shri Dharam Pal Singh Malik
- (20) Shri Rana Vir Singh
- (21) Shri Shantaram Naik
- (22) Shri Digvijay Sinh
- (23) Shri K. S. Rao

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- (24) Shri K. D. Sultanpuri
- (25) Shri Anil Basu
- (26) Shri Virdhi Chander Jain
- (27) Shri Chintamani Jena
- (28) Shri S. Jaipal Reddy
- (29) Shri P. Namgyal
- (30) Smt. Patel Ramaben Ramjibhai Mavani
- (31) Shri K. Ramachandra Reddy
- (32) Shri Ram Pujan Patel

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- (33) Shri Girdhari Lal Vyas
- (34) Shri Ramashray Prasad Singh
- (35) Shri Sriballav Panigrahi
- (36) Shri Mool Chand Daga
- (37) Shri Syed Masudal Hossain
- (38) Shri Mohd. Mahfooz Ali Khan
- (39) Shri Banwari Lal Bairwa
- (40) Shri Ram Singh Yadav

Shri Yogendra Makwana replied to the discussion.

The discussion was concluded.

# 10. Report of Business Advisory Committee

Smt. Sheila Dikshit presented the Thirty-first Report of the Business Advisory Committee.

7.53 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday the 26th November, 1986)

SUBHASH C. KASHYAP, Secretary-General.

GMGIPMRND-LSI-2262 LS-25-11-86-800.

# LOK SABHA

# BULLETIN—PART I [Brief Record of Proceedings]

# Wednesday, November 26, 1986 Agrahayana 5, 1908 (Saka)

### No. 198

# 11 A.M.

### 1. Starred Questions

Starred Questions Nos. 326-328, 331, 333 and 334 were orally answered. Replies to Starred Questions Nos. 329, 330, 332, 335-340 and 342-345 were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 3408-3435 3437-3501, 3503-3506 and 3508-3579 were laid on the Table.

#### 3. Papers Laid on the Table

The following papers were laid on the Table:---

 A copy of the Coast Guard (Conditions of Service) Rules, 1986 (Hindi and English versions) published in Notification No. S.R.O. 20(E) in Gazette of India dated the 12th November, 1986 under subsection (3) of section 123 of the Coast Guard Act, 1978.

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- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 281 of the Cantonments Act, 1924:—
  - (i) The Cantonments (Execution of Warrants for the Attachment and Sale of Immovable Property) Rules, 1986 published in Notification No. S.R.O. 291 in Gazette of India dated the 20th September, 1986.

- (ii) The Shahjahanpur Cantonment (Division into Wards) Rules, 1986 published in Notification No. S.R.O. 314 in Gazette of India dated the 11th October, 1986.
- (iii) The Shillong Cantonment (Division into Wards) Amendment Rules, 1986 published in Notification No. S.R.O. 315 in Gazette of India dated the 11th October, 1986.
- (iv) The Morar Cantonment (Division into Wards) Rules, 1986 published in Notification No. S.R.O. 316 in Gazette of India dated the 11th October, 1986.
- (v) The Varanasi Cantonment (Division into Wards) Rules, 1986 published in Notification No: S.R.O. 317 in Gazette of India dated the 11th October, 1986.
- (vi) The Cantonments (Forms and Manner of Service of Notices) Rules, 1986 published in Notification No. S.R.O. 330 in Gazette of India dated the 8th November, 1986.
- (3) (i) A copy of the Annual Administration Reports (Hindi and English versions) of 62 Cantonment Boards for the year 1985-86.
- (ii) A copy of the Annual Consolidated Accounts (Hindi and English versions) of 62 Cantonment Boards for the year 1985-86.
- (iii) A copy of the Bi-Annual Audit Report (Hindi and English versions) of 62 Cantonment Boards for the year .1985-86.
- (i) The Delhi Police (Appointment and Recruitment) (Amendment) Rules, 1985 published in Notification No. F.10/15/83-Home(P) in Delhi Gazette dated the 31st July, 1986.

- (ii) Notification No. F.10|4|84-Home(P) published in Delhi Gazette dated the 6th December, 1985 regarding recruitment rules for the post of Assistant Information Officer (Public Relations Officer) in Delhi Police.
- (5) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:---
  - (i) G.S.R. 1201(E) published in Gazette of India dated the 13th November, 1986 together with an explanatory memorandum seeking to extend the benefit of the Duty Exemption Scheme against advance ticence to the import of Raspberry pulp, Strawberry pulp and Cherry pulp for export of processed food products like Jam.
  - (ii) G.S.R. 1205(E) published in Gazette of India dated the 14th November, 1986 together with an explanatory memorandum making certain amendments to Notification No. 312/86-Customs dated the 13th May, 1986 so as to exempt Strawberry pulp, Cherry pulp and Raspberry pulp from the whole of the auxiliary duty of customs when imported under Duty Exemption Entitlement Scheme (Advance Licencing Scheme).
- (6) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:---
  - (i) G.S.R. 1202(E) published in Gazette of India dated the 13th November, 1986 together with an explanatory memorandum regarding exemption to mixtures of mineral substances commonly known as 'raw feed' and 'slurry' from the whole of the duty of excise leviable thereon.
  - (ii) G.S.R. 1203(E) published in Gazette of India dated the 13th November, 1986 together with an explanatory memorandum regarding exemption to limestone, in any form, from the whole of the duty of excise leviable thereon.

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- (iii) G.S.R. 1204(E) published in Gazette of India dated the 13th November, 1986 together with an explanatory memorandum making certain amendment to Notification No. 392|86-Central Excises dated the 22nd August, 1986.
- (7) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) A statement regarding Review by the Government on the working of the Uranium Corporation of India Limited, Jaduguda, for the year 1985-86.
  - (ii) Annual Report of the Uranium Corporation of India Limited, Jaduguda, for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Maharashtra Association for the Cultivation of Science, Pune, for the year 1985-86, along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Maharashtra Association for the Cultivation of Science, Pune, for the year 1985-86.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Birbal Sahni Institute of Palaeobotany, Lucknow, for the year 1985-86 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Birbal Sahni Institute of Palaeobotany, Lucknow, for the year 1985-86.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Wadia Institute of Himalayan Geology, Dehradun, for the year 1985-86 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Wadia Institute of Himalayan Geology, Dehradun, for the year 1985-86.

- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Indian National Science Academy, New Delhi, for the year 1985-86 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Indian National Science Academy, New Delhi, for the year 1985-86.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Saha Institute of Nuclear Physics, Calcutta, for the year 1985-86 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Saha Institute of Nuclear Physics. Calcutta, for the year 1985-86.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Mehta Research Institute of Mathematics and Mathematical Physics, Allahabad, for the year 1985-86.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Mehta Research Institute of Mathematics and Mathematical Physics, Allahabad, for the year 1985-86 together with Audit Report thereon.
- (iii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Mehta Research Institute of Mathematics and Mathematical Physics, Allahabad, for the year 1985-86.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Electronics Design and Technology, Srinagar, for the year 1985-86 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Centre for Electronics Design and Technology, Srinagar, for the year 1985-86.

- . (15) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:---
  - (i) A statement regarding Review by the Government on the working of the Bharat Electronics Limited, Bangalore, for the year 1985-86.
  - (ii) Annual Report of the Bharat  $Electronic_{s}$  Limited, Bangalore, for the year 1985-86 along with Audited Accounts and the comment<sub>s</sub> of the Comptroller and Auditor General thereon.
  - (16) A copy of the Annual Report (Hindi and English versions) of the Centre for Environment Education, Ahmedabad, for the year 1985-86 along with Audited Accounts.
- (17) A statement (Hindi and English versions) regarding Review by the Government on the working of the Centre for Environment Education, Ahmedabad, for the year 1985-86.
- (a) (18) A copy of Notification No. 468/86-Customs (Hindi and English versions) published in Gazette of India dated the 26th November, 1986 together with an explanatory memorandum seeking to raise the basic customs duty on unwrought copper from 75 per cent ad valorem to 95 per cent ad valorem in <sub>3</sub>upersession of Notification No. 252/82-Customs dated the 16th November, 1982, under section 159 of the Customs Act, 1962.

### 42 Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya .....

(1) That at its sitting held on the 25th November, 1986, Rajya Sabha agreed without any amendment to the Delhi Fire Prevention and Fire Safety Bill, 1986, passed by Lok Sabha on the 12th November, 1986.

@Laid at 6.20 P.M.

(2) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Railways) No. 4 Bill, 1986 passed by Lok Sabha on the 17th November, 1986.

# 5. Report of the Committee on Private Members' Bills and Resolutions

SHRI M. THAMBI DURAI presented the Twenty-seventh Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

### 6. Statements of the Public Accounts Committee

SHRI E. AYYAPU REDDY laid on the Table English and Hindi versions of the following statements:

- Statement showing action taken by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of 114th Report (Sixth Lok Sabha) on Sugar Exports in 1974 and 1975.
- (2) Statement showing action taken by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of 130th Report (7th Lok Sabha) on Development of a Helicopter.
- (3) Statement showing action taken by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of 138th Report (7th Lok Sabha) on Replacement of a Basic Trainer Aircraft.

### 7. Report and Minutes of Committee on Public Undertakings

SHRI K. RAMAMURTHY presented the Thirteenth Report (Hindi and English versions) of the Committee on Public Undertakings on Bharat Electronics Ltd.—Capacity Utilisation, Production & Pricing; Research and Development and Minutes of the sittings of the Committee relating thereto.

### 8. Statement by Minister

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The Minister of State in the Ministry of Home Affairs made statement (Hindi and English versions) (i) correcting the reply given on the 5th November, 1986 to a supplementary by Shri Uttam Rathod, MP on Starred Question No. 26 regarding assassination of General Vaidya, and (ii) giving reasons for delay in corecting the reply.

# 9. Motion Regarding Thirty-first Report of the Business Advisory Committee

Shri H. K. L. Bhagat moved the following motion:---

"That this House do agree with the Thirty-first Report of the Business Advisory Committee presented to the House on the 25th November, 1986.

The motion was adopted.

#### 10. Matters Under Rule 377

(1) Km. Mamta Banerjee raised a matter regarding need to reconsider the decision regarding closure of Government of India Press, Calcutta.

(2) Shri Madan Pandey raised a matter regarding need to declare various districts of eastern Uttar Pradesh  $a_s$  backward districts and set up a Development Board for their development.

(3) Shri Ganga Ram raised a matter regarding need to set up small and large scale industries in Agra district of Uttar Pradesh.

(4) Smt. Usha Rani Tomar raised a matter regarding need to have a uniform pattern of Sales tax in all  $State_{S}$  to check its evasion.

(5) Shri Shanti Dhariwal raised a matter regarding need to take steps to check pollution in Kota city of Rajasthan.

(6) Shri P. Kolandaivelu raised a matter regarding need to ensure that the prime movers of monoblock pumpsets are not classified as 'electric motor' and subjected to excise duty to safeguard the interest<sub>s</sub> of manufacturers of Coimbatore.

(7) Dr. A. Kalanidhi raised a matter regarding need to look into the methods of diagnosis of AIDS.

(8) Shri Arif Mohammad Khan raised a matter regarding need
 Consider the situation arising out of the total strike of the Government employees in Uttar Pradesh.

(9) Prof. Chandra Bhanu Devi raised a matter regarding need to revise the pay scales of the university teachers in the country.

# \*11. Statutory Resolution-Negatived

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Discussion on the following Resolution moved by Smt. Geeta Mukherjee on the 24th November, 1986, continued:----

> "This House disapproves of the Coal Mines Nationalisation Laws (Amendment) Ordinance, 1986 (Ordinance No. 7 of 1986) promulgated by the President on the 7th October, 1986."

After discussion as indicated in para 12 below, the Resolution was negatived.

# 12. Government Bills-Passed

# \*(i) THE COAL MINES NATIONALISATION LAWS (AMENDMENT) BILL, 1986

Combined discussion on the motion for consideration of the Bill and the Resolution (vide para 11 above), continued.

The following members took part in the combined debate:---

- (1) Shri Sriballav Panigrahi
- (2) Shri Narayan Choubey
- (3) Shri Raj Kumar Rai
- (4) Shri Thampan Thomas
- (5) Shri Salahuddin
- (6) Shri Bhadreshwar Tanti
- (7) Shri Asutosh Law
- (8) Shri Yogeshwar Prasad Yogesh
- (9) Shri Basudeb Acharya

Shri Vasant Sathe replied to the debate.

\*Discussed together.

The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up.

Clauses 2 to 20 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Vasant Sathe.

The motion was adopted and the Bill was passed.

(ii) THE BUREAU OF INDIAN STANDARDS BILL, 1986.

The motion for consideration of the Bill was moved by Shri H. K. L. Bhagat.

The following members took part in the debate:---

- (1) Shri V. Sobhanadreeswara Rao
- (2) Shri Shanta Ram Naik
- (3) Shri Mool Chand Daga
- (4) Shri R. P. Das
- $\sqrt{(5)}$  Prof. N. G. Ranga
  - (6) Shri V. S. Krishna Iyer
  - (7) Shri Girdhari Lal Vyas
  - (8) Shri Harish Rawat
  - (9) Shri Ramashray Prasad Singh
- (10) Shri K. S. Rao
- (11) Shri Manvendra Singh

Shri H. K. L. Bhagat replied to the debate.

The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up.

Clauses 2 to 42 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri H. K. L. Bhagat.

The motion was adopted and the Bill was passed.

## 13. Government Bill-Under Consideration

THE ATOMIC ENERGY (AMENDMENT) BILL, 1986.

The motion for consideration of the Bill was moved by Shri K. R. Narayanan.

The following members took part in the debate:---

(1) Shri C. Madhav Reddy

(2) Prof. P. J. Kurien

The discussion was not concluded.

### 14. Half-An-Hour Discussion

Shri Pius Tiraky raised a discussion on the points arising out of the answer given by the Minister of State of the Ministry of Labour on the 10 November, 1986 to Unstarred Question No. 865 regarding Low wages for Tea Plantation workers.

Shri P. A. Sangma replied to the discussion.

6.21 p.m.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 27th November, 1986)

SUBHASH C. KASHYAP, Secretary-General.

### CORRIGENDUM

In Bulletin—Part I dated November 25, 1986. Page 7, Item 9 (38), Line 3 for Shri Mhod. Mahfooz Ali Khan. read Shri Mohd. Ayub Khan.

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GMGIPMRND-LSI-2289 LS-26-11-86-800.

### LOK SABHA

### BULLETIN-PART I

#### [Brief Record of Proceedings]

Thursday, November 27, 1986 Agrahayana 6, 1908 (Saka)

### No. 199

11 A.M.

#### **1. Starred Questions**

Starred Questions Nos. 346-351 were orally answered. Replies to the remaining questions were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 3580-3626, 3628-3713, 3715-3721 and 3723-3810 were laid on the Table.

#### 3. Papers Laid on the Table

The following papers were laid on the Table:---

- A copy of the Betwa River Board (Amendment) Rules, 1986 (Hindi and English versions) published in Notification No. G.S.R. 540 in Gazette of India dated the 19th July, 1986 under section 24 of the Betwa River Board Act, 1976.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the notification mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Hydrology, Roorkee, for the year 1985-86 along with Audited Accounts.

- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the National Institute of Hydrology, Roorkee, for the year 1985-86.
- (4) A copy of the Annual Report (Hindi and English versions) of the Central Board of Irrigation and Power, New Delhi, for the year 1985-86 along with Audited Accounts.
- (5) A copy of the Ministry of Transport, Department of Surface Transport (Transport Wing) Research Officer (Wage Revision) Recruitment Rules, 1986 (Hindi and English versions) published in Notification No. G.S.R. 1003 in Gazette of India dated the 15th November, 1986 issued under proviso to article 309 of the Constitution.
- (6) A copy of Notification No. G.S.R. 1173(E) (Hindi and English versions) published in Gazette of India dated the 31st October, 1986 approving the Kandla Port Employees (Allotment of Residence) (Amendment) Regulations, 1986 under sub-section (4) of section 124 of the Major Port 'Trusts Act, 1963.

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- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Maulana Azad College of Technology, Bhopal, for the year 1985-86.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Maulana Azad College of Technology, Bhopal, for the year 1985-86.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Warangal, for the year 1985-86.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Regional Engineering College, Warangal, for the year 1985-86 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Regional Engineering College, Warangal.

- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Sanskrit Sansthan, New Delhi, for the year 1984-85.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Rashtriya Sanskrit Sansthan, New Delhi, for the year 1984-85 together with Audit Report thereon.
- (iii) A statement (Hind) and English versions) regarding Review by the Government on the working of the Rashtriya Sanskrit Sansthan, New Delhi, for the year 1984-85.
- (10) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act 1956:—
  - (i) Review by the Government on the working of the Indian Medicines Pharmaceutical Corporation Limited for the year 1985-86.
  - (ii) Annual Report of the Indian Medicines Pharma ceutical Corporation Limited for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Medical Research, New Delhi. for the year 1985-86.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Council of Medical Research, New Delhi, for the year 1985-86.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Nursing Council, New Delhi, for the year 1985-86.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Nursing Council, New Delhi, for the year 1985-86 together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Nursing Council, New Delhi, for the year 1985-86.
  - (14) A copy each of the following papers (Hindj and English versions):---
    - \*(i) Delhi Declaration signed on 27th Nov. 1986 by the Prime Minister of India and the General Secretary of the CPSU Central Committee on principles for a nuclear-weapon free and non-violent World.
      - \*(ii) Agreement on economic and technical cooperation between the Government of the Republic of India and the Government of the Union of Soviet Socialist Republics.
      - \*(iii) A note on Consular Convention between India and USSR signed on 27th November, 1986.
      - \*\*(iv) Agreement between the Government of the Republic of India and the Government of the Union of Soviet Socialist Republics on holding the Festival of India in U.S.S.R. and Festival of U.S.S.R. in India in 1987-1988.
      - \*\*(v) Protocol on the programme and the conditions for the Conduct of the Festival of India in U.S.S.R. and Festival of U.S.S.R. in India in 1987-88.
    - (a) (15) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:---
      - (a) (i) Notification No. 470 86-Customs published in Gazette of India dated the 27th November, 1986 together with an explanatory memorandum seeking to withdraw the concessional rate of basic customs duty of 25 per cent ad valorem on components of fuel-efficient cars of engine capacity exceeding 1000 cc.

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<sup>\*</sup>Laid at 3.33 P.M.

<sup>\*\*</sup>Laid at 4.18 P.M. @Laid at 5 P.M.

- (ii) Notification No. 471|86-Customs published in Gazette of India dated the 27th November, 1986 together with an explanatory memorandum making certain amendments to Notification No. 314|86-Customs dated the 13th May, 1986 so as to provide auxiliary duty of customs as a consequential change to withdrawal of concessional rate of basic customs duty.
- (iii) Notification No. 472|86-Customs published in Gazette of India dated 27th November, 1986 together with an explanatory memorandum seeking to withdraw the concessional rates of customs duty (basic and auxiliary) for goods to be used for manufacture of components for use in fuel efficient cars of capacity exceeding 1000 cc.
- (b) A copy of Notification No. 456 86-Central Excises (Hindi and English versions) published in Gazette of India dated the 27th November, 1986 together with an explanatory memorandum seeking to withdraw the concessional rate of excise duty of 25 per cent ad valorem for fuel efficient cars of engine capacity exceeding 1000 cc issued under the Central Excise Rules, 1944.
- (c) A copy of Notification No. 473 86-Customs published in Gazette of India dated the 27th November, 1986 together with an explanatory memorandum seeking to enhance the export duty on black pepper from the level of Rupees 3 per Kilogram to Rupees 5 per Kilogram under section 10 of the Customs Tariff Act, 1975.

# 4. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:---

(i) That at its sitting held on the 17th November, 1986 Rajya Sabha concurred in the recommendation of the Lok Sabha to elect two members of the Rajya Sabha to the Joint Committee on Offices of Profit and also communicated the names of the following members of Rajya Sabha who had been elected to the said Committee:—

- (1) Shrimati Sudha Vijay Joshi
- (2) Dr. H. P. Sharma
- (ii) That at its sitting held on 26th November, 1986, Rajya Sabha passed the Mental Health Bill, 1986.

5. Bill Passed by Rajya Sabha-Laid on the Table

Secretary-General laid on the Table the Mental Health Bill, 1936, as passed by Rajya Sabha.

#### 6. Reports of the Public Accounts Committee

SHRI E. AYYAPU REDDY presented the following Reports of the Public Accounts Committee:

- (i) Sixty-second Report (Hindi and English versions) on action taken on 209th Report (Seventh Lok Sabha) on Performance of Suburban services of the Central Railway.
- (ii) Sixty-fourth Report (Hindi and English versions) on Coal and Coke Movements.

#### 7. Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes

... SHRI K. D. SULTANPURI presented the Nineteenth Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribez on Action Taken by Government on the recommendations coutained in the Tenth Report of the Committee (Eighth Lox Sabha) on the Ministry of Transport (Department of Surface Transport)—Reservations for and employment of, Scheduled Castes and Scheduled Tribes in Shipping Corporation of India Ltd.

#### 8. Matters under Rule 377

(1) Shri Chintamani Jena raised a matter regarding need to establish a low power T.V. Centre in Balasore district, Orissa. before the end of current financial year. (2) Shri Jujhar Singh raised a matter regarding need to sanction irrigation schemes of Jhalawar Parliamentary constituency of Rajasthan.

(3) Shri R. P. Suman raised a matter regarding need to ensure payment of bonus and outstanding salary to the workers of Modi Spinning and Weaving Mills and to take steps to reopen these closed units.

(4) Shri Vilas Muttemwar raised a matter regarding need to clear Irrigation Schemes of Maharashtra State pending with Central Government.

(5) Shri V. Sobhanadreeswara Rao raised a matter regarding need to notify Dhobi community in Andhra Pradesh as Scheduled Caste.

(6) Shri Røm Bahadur Singh raised a matter regarding need to construct a rail bridge between Pahelja and Digha in Bihar.

(7) Shri Ram Nagina Mishra raised a matter regarding need to continue free medical facilities in hospitals in Uttar Pradesn.

(8) Smt. Vyjayanthimala Bali raised a matter regarding need to motivate the youth and eligible couples in family planning.

# 9. Government Bill—Passed

THE ATOMIC ENERGY (AMENDMENT) BILL, 1986.

Discussion on the motion for consideration of the Bill moved by Shri K. R. Narayanan on the 26th November, 1986, continued.

The following members took part in the debate:--

- (1) Shri Pratap Bhanu Sharma
- (2) Shri Indrajit Gupta
- (3) Shri Satyendra Narayan Sinha
- (4) Dr. Sudhir Roy
- (5) Dr. Manoj Pandey
- (6) Dr. V. Venkatesh
- (7) Snri K. S. Rao
- (8) Shri M. Mahalingam
- (9) Prof. K. V. Thomas

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# Shri K. R. Narayanan replied to the debate.

The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri K. R. Narayanan.

The motion was adopted and the Bill was passed.

# 10. Discussion under Rule 193

Shri Dinesh Goswami raised a discussion on the performance of the Indian sportsmen at the 10th Asian Games held at Seoul.

The following members took part in the debate:--

- (1) Shri K. P. Singh Deo
- (2) Shri Ajay Mushran
- (3) Dr. (Mrs.) T. Kalpana Devi
- (4) Shri Sharad Dighe
- (5) Shri Jaideep Singh
- (6) Shri Satyagopal Misia
- (7) Shri Aslam Sher Khan
  - (8) Frof. K. V. Thomas
  - (9) S.nt. Vyjayanthimala Bali
- (10) Shri V. S. Krishna Iyer
- (11) Shri Asutosh Law
- (12) Shri T. Basheer

The discussion was not concluded.

5.03 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 28th November, 1986).

SUBHASH C. KASHYAP, Secretary-General

# GMC IPMRND-LS I-2317 LS-27-11-86-800.

# LOK SABHA

# BULLETIN-PART I

[Brief Record of Proceedings]

Friday, November 28, 1986 Agrahayana 7, 1908 (Saka)

## No. 200

11.02 A.M.

# 1. Oath Or Affirmation

Smt. Manorama Singh took the Oath in Hindi, signed the Roll of Members and took her seat in the House.

# 2. Starred Questions

Starred Questions Nos. 366-368, 370-373 were orally answered. Replies to the remaining questions were laid on the Table.

### 3. Unstarred Questions

Replies to Unstarred Questions Nos. 3811-3842, 3844, 3846-3850, 3852-3872, 3874-3906, 3908-3922 and 3924-4043 were laid on the Table.

# 4. Papers Laid on the Table

The following papers were laid on the Table:—

 A copy of Notification No. S.O. 488(E) (Hindi and English versions) published in Gazette of India dated the 13th August, 1986 regarding rate of cess on the variety|grade of teas issued under sub-section (1) of section 25 of the Tea Act, 1953.

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- (2) A copy of Notification No. S.O. 394(E) (Hindi and English versions) published in Gazette of India dated the 2nd July, 1986 authorising the Chairman, Tea Board to exercise the powers of the Central Government under the provisions of section 45 of the Tea Act, 1953 in respect of the (i) The Tea Warehouses Licensing Order, 1980 (ii) The Tea (Regulation of Export Licensing) Order, 1984 and (iii) The Tea (Marketing) Control Order, 1984 issued under section 47 of the said Act.
- (3) A copy of the Baggage (Third Amendment) Rules, 1986 (Hindi and English versions) published in Notification No. G.S.R. 1222(E) in Gazette of India dated the 25th November, 1986 together with an explanatory memorandum under section 159 of the Customs Act, 1962.
- (4) A statement (Hindi and English versions) regarding results of the Sixteenth Valuation of the Life Insurance Corporation of India as on 31st March, 1986.
- (5) A copy each of the following Reports (Hindi and English versions):---

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(i) Report of the Sri Venkateshwara Grameena Bank,

Chittor for the year ended the 31st December, 1985 together with the Accounts and the Auditor's Report thereon.

- (ii) Report of the Sri Saraswati Grameena Bank, Adilabad for the year ended the 31st December, 1985 together with the Accounts and the Auditor's Report thereon.
- (iii) Report of the Sri Sathavahana Grameena Bank, Karimnagar for the year ended the 31st December, 1985 together with the Accounts and the Auditor's Report thereon.
- (iv) Report of the Pragjyotish Gaonlia Bank, Nalbari for the year ended the 31st December, 1985 together with the Accounts and the Auditor's Report thereon.

- (v) Report of the Lakhimi Gaonlia Bank, Golaghat for the year ended the 31st December, 1985 together with the Accounts and the Auditor's Report thereon.
- (vi) Report of the Vaishali Kshetriya Gramin Bank, Muzaffarpur for the year ended the 31st December, 1985 cogether with the Accounts and the Auditor's Report thereon.
- (vii) Report of the Monghyr Kshetriya Gramin Bank, Monghyr for the year ended the 31st December, 1985 together with the accounts and the Auditor's Report thereon.
- (viii) Report of the Santhal Parganas Gramin Bank, Dumka for the year ended the 31st December, 1985 together with the accounts and the Auditor's Report thereon.
- (ix) Report of the Singhbhum Kshetriya Gramin Bank, Chaibasa for the year ended the 31st December, 1985 together with the Accounts and the Auditor's Report thereon.
- (x) Report of the Mithila Kshetriya Gramin Bank, Darbhanga for the year ended the 31st December, 1985 together with the Accounts and the Auditor's Report thereon.
- (xi) Report of the Siwan Kshetriya Gramin Bank, Siwan for the year ended the 31st December, 1985 together with the Accounts and the Auditor's Report thereon.
- (xii) Report of the Gopalganj Kshetriya Gramin Bank, Gopalganj for the year ended the 31st December, 1985 together with the Accounts and the Auditor's Report thereon.
- (xiii) Report of the Bhagalpur-Banka Kshetriya Jramin Bank, Bhagalpur for the year ended the 31st December, 1985 together with the Accounts and the Auditor's Report thereon.

- (xiv) Report of the Begusarai Kshetriya Gramin Bank, Begusarai for the year ended the 31st December, 1985 together with the Accounts and the Auditor's Report thereon.
- (xv) Report of the Ellaquai Dehati Bank, Srinagar for the year ended the 31st December, 1985 together with the Accounts and the Auditor's Report thereon.
- (xvi) Report of the Kamraz Rural Bank, Sopore for the year ended the 31st December, 1985 together with the Accounts and the Auditor's Report thereon.
- (xvii) Report of the Chitradurga Gramin Bank, Chitradurga for the year ended the 31st December, 1985 together with the Accounts and the Auditor's Report thereon.
- (xviii) Report of the Kshetriya Gramin Bank, Hoshangabad for the year ended the 31st December, 1985 together with the Accounts and the Auditor's Report thereon.
- (xix) Report of the Surguja Kshetriya Gramin Bank, Ambikapur for the year ended the 31st December, 1985 together with the Accounts and the Auditor's Report thereon.
- (xx) Report of the Raigarh Kshetriya Gramin Bank, Raigarh for the year ended the 31st December, 1985 together with the Accounts and the Auidtor's Report thereon.
- (xxi) Report of the Aurangabad-Jalna Gramin Bank, Aurangabad for the year ended the 31st December, 1985 together with the Accounts and the Auditor's Report thereon.
- (xxii) Report of the Nagaland Rural Bank, Kohima for the year ended the 31st December, 1985 together with the Accounts and the Auditor's Report thereon.

- (xxiii) Report of the Puri Gramya Bank, Puri for the year ended the 31st December, 1985 together with the Accounts and the Auditor's Report there-on.
- (xxiv) Report of the Baitarani Gramya Bank, Baripada for the year ended the 31st December, 1985 together with the Accounts and the Auditor's Report thereon.
- (xxv) Report of the Rushikulya Gramya Bank, Berhampur for the year ended the 31st December, 1985 together with the Accounts and the Auditor's Report thereon.
- (xxvi) Report of the Gurdaspur-Amritsar Kshetriya Gramin Vikas Bank, for the year ended the 31st December, 1985 together with the Accounts and the Auditor's Report thereon.
- (xxvii) Report of the Bikaner-Kshetriya Gramin Bank, Bikaner for the year ended the 31st December, 1985 together with the Accounts and the Auditor's Report thereon.
- (xxviii) Report of the Adhiyaman Grama Bank, Dharampuri for the year ended the 31st December, 1985 together with the Accounts and the Auditor's Report thereon.
- (xxix) Report of the Tripura Gramin Bank, Agartala for the year ended the 31st December, 1985 together with the Accounts and the Auditor's Report thereon.
- (xxx) Report of the Prathma Bank, Moradabad for the year ended the 31st December, 1985 together with the Accounts and the Auditor's Report thereon.
- (xxxi) Report of the Gorakhpur Kshetriya Gramin Bank, Gorakhpur for the year ended the 31st December, 1985 together with the Accounts and the Auditor's Report thereon.

- (xxxii) Report of the Rae Bareli Kshetriya Gramm Bank, Rae Bareli for the year ended the 31st December, 1985 together with the Accounts and the Auditor's Report thereon.
- (xxxiii) Report of the Bhagirath Gramin Bank, Sitapur for the year ended the 31st December, 1985 together with the Accounts and the Auditor's Report thereon.
- (xxxiv) Report of the Sultanpur Kshetriya Gramin Bank, Sultanpur for the year ended the 31st December, 1985 together with the Accounts and the Auditor's Report thereon.
- (xxxv) Report of the Kisan Gramin Bank, Badaun for the year ended the 31st December, 1985 together with the Accounts and the Auditor's Report thereon.
- (xxxvi) Report of the Kshetriya Gramin Bank, Mainpuri for the year ended the 31st December, 1985 together with the Accounts and the Auditor's Report thereon.
- (xxxvii) Report of the Basti Gramin Bank, Basti for the year ended the 31st December, 1985 together with the Accounts and the Auditor's Report thereon.
- (xxxviii) Report of the Allahabad Kshetriya Gramin Bank, Allahabad for the year ended the 31st December, 1985 together with the Accounts and the Auditor's Report thereon.
- (xxxix) Report of the Pratapgarh Kshetriya Gramin Bank, Pratapgarh for the year ended the 31st December, 1985 together with the Accounts and the Auditor's Report thereon.
- (xl) Report of the Fatchpur Kshetriya Gramin Bank, Fatchpur for the year ended the 31st December, 1985 together with the Accounts and the Auditor's Report thereon.

- (xli) Report of the Aligarh Kshetriya Gramin Bank, Aligarh for the year ended the 31st December, 1985 together with the Accounts and the Auditor's Report thereon.
- (xlii) Report of the Rani Lakshmi Bai Kshetriya Gramin Bank, Jhansi for the year ended the 31st December, 1985 together with the Accounts and the Auditor's Report thereon.
- (xliii) Report of the Vidur Gramin Bank, Bijnor for the year ended the 31st December, 1985 together with the Accounts and the Auditor's Report thereon.
- (xliv) Report of the Pithorsgarh Kshetriya Gramin Bank, Pithoragarh for the year ended the 31st December, 1985 together with the Accounts and the Auditor's Report thereon.
- (xlv) Report of the Nainital Almora Kshetriya Gramin Bank, Nainital for the year ended the 31st December, 1985 together with the Accounts and the Auditor's Report thereon.
- (xlvi) Report of the Mizoram Rural Bank, Aizwal for the year ended the 31st December, 1985 together with the Account<sub>s</sub> and the Auditor's Report thereon.
- (xlvii) Report of the Arunachal Pradesh Gramin Bank, Pasighat for the year ended the 31st December, 1985 together with the Accounts and Auditor's Report thereon.
- (xlviii) Report of the Junagarh-Amreli Gramin Bank, Junagarh for the year ended the 31st December, 1985 together with the Accounts and the Auditor's Report thereon.
- (6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (i) Review by the Government on the working of the Cardamom Trading Corporation Limited, Bangalore, for the year 1985-86.
- (ii) Annual Report of the Cardamom Trading Corporation Limited, Bangalore, for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (i) A copy of the Annual Report (Hindi and English versions) of the Trade Development Authority, New Delhi, for the year 1985-86 along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Trade Development Authority New Delhi, for the year 1985-86.
- (i) A copy of the Annual Report (Hindi and English versions) of the Marine Products Export Development Authority, Cochin, for the year 1985-86 along with Audited Accounts under sub-section (3) of section 22 of the Marine Products Export Development Authority Act, 1972.
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Marine Products Export Development Authority, Cochin, for the year 1985-86.
  - (9) (i) A copy of the Annual Report (Hindi and English versions) of the Cardamom Board, Cochin, for the year 1985-86.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Cardamom Board, Cochin, for the year 1985-86 together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Cardamom Board, Cochin, for the year 1985-86.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Silk and Rayon Textiles Export Promotion Council, Bombay, for the year 1985-86 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Silk and Rayon Textiles Export Promotion Council, Bombay, for the year 1985-86.

# 5. Statements of the Public Accounts Committee

Shri E. Ayyapu Reddy laid on the Table English and Hindi versions of the following statements.:

- (1) Statement showing action taken by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of Eighty-First Report (Seventh Lok Sabha) on National Council of Educational Research and Training.
- (2) Statement showing action taken by Government on the recommendations contained in Chapter I of 190th Report (Seventh Lok Sabha) on Establishment of Production facilities for an Ammunition.
- (3) Statement showing action taken by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of Eleventh Report (Eighth Lok Sabha) on Council of Scientific and Industrial Research—Engineering Science Group.

# 6. Reports of the Public Accounts Committee

Shri E. Ayyapu Reddy presented Hindi and English versions of the following Reports:

- Sixtieth Report of the Public Accounts Committee (Eighth Lok Sabha) on action taken by Government on their recommendations contained in 211th Report (Seventh Lok Sabha) on Acquisition of Immovable Properties.
- (2) Sixty-fifth Report of the Public Accounts Committee (Eighth Lok Sabha) on Paragraph 1.27 of the Report of the Comptroller and Auditor General of India for the year 1983-84—Union Government (Civil)—Revenue Receipts Vol. I—Indirect Taxes, relating to Customs Receipts—Incorrect grant of exemption— Default under the Duty Exemption Entitlement Scheme.

### 7. Report of Committee on Absence of Members

SHRI R. JEEVARATHINAM presented the Sixth Report (Hindi and English versions) of the Committee on Absence of Members from the Sittings of the House.

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### 8. Statements by Ministers

(1) The Minister of State of Parliamentary Affairs made a statement regarding Government business for the week commencing the 1st December, 1986.

(2) The Minister of State in the Ministry of Communications made a statement regarding revision of Postal and Telecommunication tariffs.

The Minister also laid on the Table a statement (Hindi and **4** English versions) showing the details of tariff revision.

## 9. Discussions under Rule 193

(i) Discussion on the performance of the Indian sportsmen at the 10th Asian Games held at Seoul, raised by Shri Dinesh Goswami on the 27th November, 1986, continued.

The following members took part in the debate:---

- (i) Shri Somnath Rath
- (2) Shri Mohd. Mahfooz Ali Khan
- (3) Shri Pratap Bhanu Sharma
- (4) Dr. (Smt.) Phulrenu Guha
- (5) Shri P. Kolandaivelu
- (6) Shri Bhagwat Jha Azad
- (7) Shri P. Namgyal
- (8) Shri Piyus Tiraky

Smt. Margaret Alva replied to the discussion.

The discussion was concluded.

(ii) Shri C. Madhav Reddy raised a discussion on the need to preserve sanctity and dignity of the National Symbols.

The following members took part in the debate:---

- (1) Shri D. P. Yadav
- (2) Shri Bholanath Sen

The discussion was not concluded.

## 10. Motion regarding Twenty-Seventh Report of the Committee on Private Members' Bills and Resolutions

Shri Piyus Tiraky moved the following motion:---

"That this House do agree with the Twenty-seventh Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 26th November, 1986."

The motion was adopted

### 11. Private Member's Resolution-Negatived

Further discussion on the following Resolution moved by Shri D. N. Reddy on the 25th July, 1986. continued:—

- "In view of the growing disparity between rural and urban incomes, resulting in overcrowding of suburbs
- of towns and cities, and lack of incentives and opportunities for growth of self-generating rural economy through rural industries, crafts and arts, this House urges upon the Government to allocate rupees ten thousand crores for the growth of rural economy during the Seventh Five Year Plan."

Shri Sukh Ram took part in the debate.

Shri D. N. Reddy replied to the debate.

The Resolution was negatived.

### 12. Private Member's Resolution-under Consideration

Shri Bhattam Sriramamurty moved the following Resolution:---

"Having regard to the planned development of the country and the realisation of the constitutional obliga-

- tions, this House takes serious note of the wrong economic policies being followed by the Government and the distortions introduced in the earlier policies which are leading to increased concentration of economic power, widening the gulf between rich and the poor and threatening the economic independence of the country by increasingly relying on foreign sources, and calls upon the Central Government to take immediate steps to—
  - (i) correct the distortions introduced into the Industrial Policy since 1980;

- (ii) give public sector its due place as envisaged in the Industrial Policy Resolution, 1956;
- (iii) curb monopolistic trend and reduce concentration of economic power;
- (iv) protect the small scale sector from the onslaught of the big business and the multinationals; and
- (v) stop the avoidable dependence on foreign technology and capital and support the indigenous R & D efforts and technological capabilities."

Four amendments were moved by Shri Mool Chand Daga.

The following members took part in the debate:---

- (1) Shri Virdhi Chander Jain
- (2) Shri Harish Rawat (Speech unfinished)

The discussion was not concluded.

### 13. Half-An-Hour Discussion

Shri Mooi Chand Daga raised a discussion on the points arising out of the answer given by the Minister of State in the Ministry of Finance on 14 November, 1986 to Starred Question No. 182 regarding disbursement of income-tax free cash awards.

Shri B K Gadhvi replied to the discussion.

6.21 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 1st December, 1986).

SUBHASH C. KASHYAP, Secretary-General

# GMGIPMRND-LS I--2335 LS-28-11-86-800.

## LOK SABHA

# BULLETIN-PART I

# [Brief Record of Proceedings]

Monday, December 1, 1986/Agrahayana 10, 1908 (Saka)

### No. 201

## 11 A.M.

#### **1. Starred Questions**

Replies to Starred Questions Nos. 386-406 were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 4044-4051, 4053-4089, 4091-4179, 4181---4218 and 4220--4279 were laid on the Table.

(Lok Sabha adjourned at 11.30 A.M. and re-assembled at 12 Noon).

#### 3. Statement by Prime Minister

The Prime Minister made a statement regarding situation arising out of killing of several persons in Punjab on 30th November, 1986.

#### **1**. Papers laid on the Table

The following papers were laid on the Table:----

- (1) A copy of the Annual Report (Hindi and English versions) of the National Institute of Rural Development, Hyderabad, for the year 1985-86.
- (2) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Rural Development, Hyderabad, for the year 1985-86 together with Audit Report thereon.

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- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Visakhapatnam Steel Project Rashtriya Ispat Nigam Limited for the year 1985-86.
  - (ii) Annual Report of the Visakhapatnam Steel Project Rashtriya Ispat Nigam Limited, for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act. 1956:—
- (a) (i) Review by the Government on the working of the Mineral Exploration Corporation Limited, Nagpur, for the year 1985-86.
- (ii) Annual Report of the Mineral Exploration Corporation Limited, Nagpur, for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon
- (b) (i) Review by the Government on the working of the Hindustan Copper Limited, Calcutta, for the year 1985-86.

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- (ii) Annual Report of the Hindustan Copper Limited, Calcutta for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government on the working of the Bharat Gold Mines Limited, for the year 1985-86.
- (ii) Annual Report of the Bharat Gold Mines Limited, for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government on the working of the Bharat Aluminium Company Limited, for the year 1985-86.

- (ii) Annual Report of the Bharat Aluminium Company Limited, for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government on the working of the Rashtriya Chemicals and Fertilizers Limited, for the year 1985-86.
- (ii) Annual Report of the Rashtriya Chemicals and Fertilizers Limited, for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon
- (b) (i) Review by the Government on the working of the Pyrites, Phosphates and Chemicals Limited, for the year 1985-86.
- (ii) Annual Report of the Pyrites, Phosphates and Chemicals Limited, for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government on the working of the Hindustan Fertilizer Corporation Limited, New Delhi, for the year 1985-86.
- (ii) Annual Report of the Hindustan Fertilizer Corporation Limited, New Delhi, for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government on the working of the Madras Fertilizers Limited, Madras, for the year 1985-86.
- (ii) Annual Report of the Madras Fertilizers Limited. Madras, for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(e) (i) Review by the Government on the working of the National Fertilizers Limited, for the year 1985-86.

(ii) Annual Report of the National Fertilizers Limited, for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (f) (i) Review by the Government on the working of the Fertilizer Corporation of India Limited, for the year 1985-86.
- (ii) Annual Report of the Fertilizer Corporation of India Limited for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (g) (i) Review by the Government on the working of the Fertilizers and Chemicals Travancore Limited for the year 1985-86.
- (ii) Annual Report of the Fertilizers and Chemicals Travancore Limited for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (6) A copy of the Annual Report (Hindi and English versions) of the National Horticulture Board, Gurgaon, for the year 1985-86 along with Audited Accounts.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Coconut Development Board, Cochin, for the year 1985-86.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Coconut Development Board, Cochin, for the year 1985-86 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Coconut Development Board, Cochin, for the year 1985-86.

# 5. Leave of Absence

The following members were granted leave of absence from the sittings of the House for the periods mentioned against each:---

- (1) Shri K. V. Shankara Gowda—17th July to 14th August, 1986 (6th Session) and from 4th November to 25th November, 1986 (7th Session).
- (2) Snri Bipinpal Das-4th November to 5th December, 1986 (7th Session).
- (3) Prof. Narain Chand Parashar—4th November to 5th December, 1986 (7th Session).
- (4) Shri Charan Singh—4th November to 5th December, 1986 (7th Session).
- (5) Shri Srikantha Datta Narasimharaja Wadiyar—4th November to 21st November, 1986 (7th Session).
- (6) Smt. Indumati Bhattacharyya—4th November to 5th December, 1986 (7th Session).
- (7) Snri Chittubhai Gamit—6th November to 28th November, 1986 (7th Session).
- (8) Chaudhary Ram Farkash—10th November to 5th December, 1986 (7th Session).

# 6. Minutes of Committee on Absence of Members

SHRI MADHUSUDAN VAIRALE laid on the Table Minutes (Hindi and English versions) of the sitting of the Committee on Absence of Members from the sittings of the House held on the 27th November, 1986.

# 7. Reports of the Public Accounts Committee

SHRI E. AYYAPU REDDY presented English and Hindi versions of the following Reports:

(i) Sixty-first Report of the Public Accounts Committee (Eighth Lok Sabha) on Paragraph 20 of the Report of the Comptroller and Auditor General of India for the year 1983-84—Union Government (P&T) relating to Blocking up of Capital due to non-commissioning of Air-conditioning plant. (ii) Sixty-third Report of the Public Accounts Committee (Eighth Lok Sabha) on Paragraph 21 of the Report of the Comptroller and Auditor General of India for the year 1983-84—Union Government (P&T) relating to Costly Equipment lying idle in RTTC, Hyderabad.

# 8. Calling Attention

Dr. Chinta Mohan called the attention of the Minister of Home Affairs to the increasing atrocities on women and the steps taken by the Government in that regard.

The Minister of Home Affairs made a statement in regard thereto.

The Minister of Home Affairs also laid on the Table two statements showing available State-wise figures on crimes against women during the years 1983 to 1986.

## 9. Matters under Rule 377

(1) Shri Banwari Lal Purohit raised a matter regarding need to establish development boards for Vidharba, Marathwada and other backward regions o' Maharashtra.

(2) Shri P. Namgyal raised a matter regarding need to introduce daily air service to Ladakh.

(3) Shri Ashotosh I.aw raised a matter regarding need to set up a branch of All India Medical Institute at Calcutta to Cater to the medical needs of the people of the Eastern region.

(4) Shri Mullapally Ramachandran raised a matter regarding need to appoint a body to monitor the programme for development of tribals of Cannanore region of Kerala.

(5) Shri C. K. Kuppuswamy raised a matter regarding need to take immediate steps to supply special medicines to Tamil Nadu to check the incidence of encephalitis.

(6) Shri K. Ramachandra Reddy raised a matter regarding need to allot sufficient funds for executing Padaballi and Derigallu Projects in Andhra Pradesh.

(7) Dr. Sudhir Roy raised a matter regarding need to consult the teachers of Kendriya Vidalaya at the time of their pay revision. (8) Shri Balasaheb Vikhe Patil raised a matter regarding need to provide financial assistance to the Government of Maharashtra to run the Cotton Monopoly Procurement Scheme.

#### 10. Government Bills--Passed

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(i) THE CUSTOMS AND EXCISE REVENUES APPEL-LATE TRIBUNAL BILL, 1986

The motion for consideration of the Bill was moved by Shri Janardhana Poojary.

The following members took part in the debate:---

- (1) Shri Sri Hari Rao
- (2) Snri Shantaram Naik
- (3) Shri Mool Chand Daga
- (4) Shr: Thampan Thomas
- (5) Shri Harish Rawat
- (6) Shri A. C. Shanmugam
- (7) Shri Ram Singh Yadav

Shri Janardhana Poojary replied to the debate.

The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up.

Clauses 2 to 34 were adopted.

Clause 1, the Enacting Formula and the Long Title were adopted.

The motion that the Bill be passed was moved by Shri Janardhana Poojary.

The motion was adopted and the Bill was passed.

(ii) THE CUSTOMS TARIFF (AMENDMENT) BILL, 1986

The motion for consideration of the Bill was moved by Shri Janardhana Poojary.

The following members took part in the debate:---

- (1) Shri B. B. Ramaiah
- (2) Shri V. S. Krishna Iyer
- (3) Shri Girdhari Ləl Vyas

Shri Janardhana Poojary replied to the debate.

The motion for consideration was adopted and the clause-byclause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Janardhana Poojary.

The motion was adotped and the Bill was passed.

(iii) THE CENTRAL EXCISE TARIFF (AMENDMENT) BILL, 1986

The motion for consideration moved by Shri Janardhana Poojary was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

First and Second Schedules were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Janardhana Poojary.

The motion was adopted and the Bill was passed.

## 11. Statement by Minister

The Minister of Home Affairs made a statement regarding situation arising out of the killings by terrorists in Punjab on 30th November, 1986.

### 12. Discussion under Rule 193

Prof. Madhu Dandavate raised a discussion on the statement made by the Minister of Home Affairs regarding situation arising out of the killings by terrorists in Punjab on 30th November, 1986. The following members took part in the debate:--

- (1) Shri Sripati Mishra
- (2) Shri C. Madhav Reddy
- (3) Shri B. R. Bhagat
- (4) Shri Saifuddin Chowdhary
- (5) Shri Rajiv Gandhi
- (6) Shri A. C. Shanmugam
- (7) Shri Arif Mohammed Khan
- (8) Shri Indrajit Gupta

The discussion was not concluded.

7.03 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 2nd December, 1986).

SUBHASH C. KASHYAP, Secretary-General.

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GMGIPMRND-LS I-2373 LS-1-12-86-800.

# LOK SABHA

# BULLETIN-PART I [Brief Record of Proceedings]

Tuesday, December 2, 1986 Agrahayana 11, 1908 (Saka)

# No. 202

11 A.M.

# 1. Starred Questions

Starred Questions Nos. 407-411 and 413 were orally answered. Replies to the remaining questions were laid on the Table.

# 2. Unstarred Questions

Replies to Unstarred Questions Nos. 4280-4371, 4373-4399, 4401-4467, 4469-4506, 4508-4512 and 4512A were laid on the Table.

# 3. Papers Laid on the Table

The following papers were laid on the Table:---

- (1) A copy of the Annual Report (Hindi and English versions) of the Children's Film Society, India for the year 1985-86 along with Audited Accounts.
- (2) A copy of the Review (Hindi and English versions) by the Government on the working of the Children's Film Society, India, for the year 1985-86.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government on the working of the Hindustan Petroleum Corporation Limited for the year 1985-86.

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- (ii) Annual Report of the Hindustan Petroleum Corporation Limited for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government on the working of the Oil India Limited for the year 1985-86.

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- (ii) Annual Report of the Oil India Limited for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government on the working of the Bharat Petroleum Corporation Limited for the year 1985-86.
- (ii) Annual Report of the Bharat Petroleum Corporation Limited for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government on the working of the Gas Authority of India Limited for the year 1985-86.
- (ii) Annual Report of the Gas Authority of India Limited for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (4) A copy of the Annual Report (Hindi and English versions) of the Central Warehousing Corporation for the year 1985-86 along with Audited Accounts under sub-section (11) of section 31 of the Warehousing Corporation Act, 1962.
- (5) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Warehousing Corporation for the year 1985-86.
- (6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) A statement regarding Review by the Government on the working of the Scooters India Limited for the year 1985-86.

- (ii) Annual Report of the Scooters India Limited for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) (i) A statement regarding Review by the Government on the working of the Tyre Corporation of India Limited for the year 1985-86.
- (ii) Annual Report of the Tvre Corporation of India Limited for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government on the working of the Hindustan Salts Limited for the year 1984-85.
- (ii) Annual Report of the Hindustan Salts Limited for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government on the working of the Sambhar Salts Limited for the year 1984-85.
- (ii) Annual Report of the Sambhar Salts Limited for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (e) (i) Review by the Government on the working of the Mining and Allied Machinerv Corporation Limited, Durgapur, for the year 1985-86.
  - (ii) Annual Report of the Mining and Allied Machinery Corporation Limited. Durgapur, for the year 1985-86 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (7) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (c) and (d) above.

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- (8) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India for the year 1985 Union Government (Commercial) —Part II-Resume of the Company Auditors' Reports and Comments on Accounts of Government Companies under article 151(1) of the Constitution.
- (9) A copy each of the following papers (Hindi and English versions):----
- (i) (a) Annual Report of the National Institute of Design, Ahmedabad, for the year 1985-86 along with Audited Accounts.
- (b) Review by the Government on the working of the National Institute of Design, Ahmedabad, for the year 1985-86.
- (ii) (a) Annual Report of the Central Pulp and Paper research Institute, Dehra Dun, for the year 1985-86 along with Audited Accounts.
- (b) Review by the Government on the working of the Central Pulp and Paper Research Institute, Dehra Dun, for the year 1985-86.
- (10) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Indian Petrochemicals Corporation Limited for the year 1985-86.
- (ii) Annual Report of the Indian Petrochemicals Corporation Limited for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (11) (i) Review by the Government on the working of the Bengal Chemicals and Pharmaceuticals Limited for the year 1984-85.
- (ii) Annual Report of the Bengal Chemicals and Pharmaceuticals Limited for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (12) (i) Review by the Government on the working of the Indian Drugs and Pharmaceuticals Limited for the year 1985-86.
- (ii) Annual Report of the Indian Drugs and Pharmaceuticals Limited for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Plastics Engineering and Tools for the year 1985-86 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Institute of Plastics Engineering and Tools for the year 1985-86
- (14) A statement (Hindi and English versions) (i) correcting the reply given on the 12th August, 1986 to Unstarred Question No. 3774 by Shri Ram Dhan regarding proto-type of Roman Devanagari Teleprinter in C.T.O., New Delhi, and (ii) giving reasons for delay in correcting the reply.
- (15) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Indian Telephone Industries Limited, Bangalore, for the year 1985-86.
  - (ii) Annual Report of the Indian Telephone Industries Limited, Bangalore, for the year 1985-86 along with the Audited Accounts and the comment<sub>s</sub> of the Comptroller and Auditor General thereon.
- (16) A copy of the Indian Electricity (Amendment) Rules, 1986 (Hindi and English versions) published in Notification No. G.S.R. 772 in Gazette of India dated the 20th September, 1986 under sub-section (3) of section 38 of the Indian Electricity Act, 1910.

- (17) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government on the working of the National Hydroelectric Power Corporation Limited for the year 1985-86.
  - (ii) Annual Report of the National Hydroelectric Power Corporation Limited for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government on the working of the North Eastern Electric Power Corporation Limited, Shillong, for the year 1985-86.
  - (ii) Annual Report of the North Eastern Electric Power Corporation Limited, Shillong, for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government on the working of the Rural Electrification Corporation Limited for the year 1985-86.
  - (ii) Annual Report of the Rural Electrification Corporation Limited for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

### 4. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that Rajya Sabha had no recommendations to make to the Lok Sabha in regard to the Appropriation (No. 5) Bill, 1986 passed by Lok Sabha on the 24th November, 1986.

### 5. Statement of Estimates Committee

SMT. CHANDRA TRIPATHI laid on the table statements (Hindi and English versions) showing action taken by Government on the recommendations contained in Chapter I of:—

> (i) Twenty Second Report of Estimates Committee (Eighth Lok Sabha) on Action Taken by Government on the recommendations contained in the

Eighty Ninth Report of the Committee (Seventh Lok Sabha) on the Ministry of Finance (Deptt. of Revenue)—Central Board of Excise and Customs.

 (ii) Twenty-Sixth Report of Estimates Committee (Eighth Lok Sabha) on Action Taken by Government on the recommendations contained in the Seventy Fourth Report of the Committee (Seventh Lok Sabha) on the Ministry of Agriculture—Distribution of Fertiliser.

## 6. Report of the Public Accounts Committee

Shri E. Ayyapu Reddy presented the Fifty-Ninth Report (English and Hindi versions) of the Public Accounts Committee (Eighth Lok Sabha) on Action taken on the 175th Report (Seventh Lok Sabha) relating to Drought Prone Area Programme.

# 7. Report of the Committee on Subordinate Legislation

Shri Mool Chand Daga presented the Eleventh Report (Hindi and English versions) of the Committee on Subordinate Legislation.

#### 8. Report of the Railway Convention Committee (1985)

Shri Subhash Yadav presented the Sixth Report (Hindi and English versions) of the Railway Convention Committee on "Resource Mobilisation—Public borrowing for augmenting Railway Plan Finance".

### 9. Presentation of Petition

Shri Anoopchand Shah presented petition signed by Shri Chimanlal Damji Gala, Hony. Secretary, Retail Grain Dealers Federation, Bombay and others regarding increase in margin of profit to authorised ration shops on levy sugar.

#### 10. Government Bill—Introduced

# THE FACTORIES (AMENDMENT) BILL, 1986

### 11. Matters under Rule 377

(1) Dr. Phulrenu Guha raised a matter regarding need to set up microwave link at Berhampur T.V. Relay Centre, in West Bengal.

;

(2) Shrimati Basavarajeswari raised a matter regarding need to convert railway line between Guntakal and Secundrabad into a broad gauge line.

(3) Shri Mool Chand Daga raised a matter regarding need to educate people about overeating and also enact necessary legislation in this regard.

(4) Shri Harish Rawat raised a matter regarding need to start work on refractories project at Pithorgarh in Uttar Pradesh immediately and investigate reasons for delay.

(5) Shri Srikantha Datta Narasimharja Wadiyar raised a matter regarding need to set up a steel plant at Vijayanagar in Karnataka.

(6) Shri Ganga Ram raised a matter regarding need to remove the misgivings being created amongst the Scheduled Castes Scheduled Tribes regarding their reservation in Government services.

(7) Shri Mohd. Mahfooz Ali Khan raised a matter regarding need to conduct a survey in district Etah of Uttar Pradesh to explore the possibility of setting up cooking gas agencies.

(8) Shri Kadambur M. R. Janarthanan raised a matter regarding need to increase the support price of cotton.

# 12. Statement by Prime Minister

The Prime Minister made a statement regarding the visit to India of General Secretary of the Central Committee of the Communist Party of the Soviet Union from November 25 to 28, 1986.

### \*13. Statement by Minister

The Minister of Finance made a statement regarding projections of resources for Central Plan 1987-88.

### 14. Discussions under Rule 193

(i) Discussion on the statement made by the Minister of Home Affairs in the House on 1st December, 1986 regarding the situation arising out of the killings by terrorists in Punjab on 30th November, 1986, continued.

<sup>\*</sup>Made at 1-58 P.M.

# The following members took part in the debate:-

- (1) Gen. R. S. Sparrow
- (2) Shri Mohd. Mahfooz Ali Khan
- (3) Shri Naresh Chander Chaturvedi
- (4) Prof. Saif-ud-Din Soz
- (5) Shri Rana Vir Singh
- (6) Shri Balwant Singh Ramoowalla
- (7) Dr. C. P. Thakur
- (8) Shri Vir Sen
- (9) Shri G. L. Dogra
- (10) Shri Dinesh Goswami
- (11) Shri Zainul Basher
- (12) Shri Shyam Lal Yadav
  - (13) Shri Kali Prasad Pandey
  - (14) Shri Charanji Lal Sharma
  - (15) Dr. Datta Samant

Shri Buta Singh replied to the discussion.

The discussion was concluded.

(ii) Discussion on the need to preserve sanctity and dignity of the National Symbols, raised by Shri C. Madhav Reddy on the 28th November, 1986, continued.

The following members took part in the debate:--

- (1) Shri Suresh Kurup
- (2) Shri Rajiv Gandhi
- (3) Shri Balkavi Bairagi
- (4) Shri S. Jaipal Reddy
- (5) Shri P. R. Kumaramangalam 🗸
- (6) Shri P. Selvendran
- (7) Shri Amitabh Bachchan

The discussion was not concluded.

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# @15. Sittings of Eck Sabha on Monday, 8th December and Tuesday, 9th December, 1986

The Speaker informed the House that Lok Sabha will also sit on Monday, 8th December and Tuesday, 9th December, 1986, for transaction of Government Business.

### 5.59 P.M.

(Lok Saoha adjourned till 11 A.M. on Wednesday, the 3rd December, 1966)

SUBHASH C. KASHYAP, Secretary-General.

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@At 4.25 P.M.

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# LOK SABHA

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# BULLETIN-PART I

# (Brief Record of Proceedings)

Wednesday, December 3, 1986 Agrahayana, 12, 1908 (Saka)

# No. 203

# 11 A.M.

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#### **1. Starred Questions**

Starred Questions Nos. 427-433 were orally answered. Replies to Starred Questions Nos. 434-436 and 438-447 were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 4513-4521, 4523-4561, 4563-4608, 4610, 4611, 4613-4666, 4668-4686 and 4686 A were laid on the Table.

#### 3. Papers Laid on the Table

The following papers were laid on the Table:---

- A copy of the Terrorist and Disruptive Activities Prevention) Rules, 1986 (Hindi and English versions) published in Notification No. G.S.R. 1200 in Gazette of India dated the 13th November, 1986, under section 21 of the Terrorist and Disruptive Activities (Prevention) Act, 1985.
- (2) A copy of the Environment (Protection) Rules, 1986 (Hindi and English versions) published in Notification No. S.O. 844(E) in Gazette of India dated the 19th November. 1986, under section 26 of the Environment (Protection) Act. 1986.

- (8) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
  - (i) G.S.R. 1220 published in Gazette of India dated the 21st November, 1986 together with an explanatory memorandum.
  - (ii) G.S.R. 1221 published in Gazette of India dated the 21st November, 1986 together with an explanatory memorandum.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Computer Centre, Chandigarh, for the year 1985-86 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Regional Computer Centre, Chandigarh, for the year 1985-86.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Geomagnetism, Bombay, for the year 1985-86 along with Audited Accounts.
  - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Indian Institute of Geomagnetism, Bombay, for the year 1985-86.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Tropical Meteorology, Pune, for the year 1985-86.
  - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Indian Institute of Tropical Meteorology, Pune, for the year 1985-86.
- (12) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Tropical Meteorology, Pune, for the year 1985-86 together with Audit Report thereon.

- (13) (i) A copy of the Annual Report (Hindi and English versions) of the National Remote Sensing Agency, for the year 1985-86 along with Audited Accounts.
  - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the National Remote Sensing Agency, for the year 1985-86.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Council of Scientific and Industrial Research, New Delhi, for the year 1984-85.
  - (ii) A copy of the Annual Accounts of the Council of Scientific and Industrial Research, New Delhi, for the year 1984-85 together with Audit Report thereon.
  - (iii) A copy of the statement (Hindi and English versions) regarding Review by the Government on the working of the Council of Scientific and Industrial Research, New Delhi, for the year 1984-85.
- (15) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:---
  - (i) Statement regarding Review by the Government on the working of the Electronics Corporation of India Limited, Hyderabad, for the year 1985-86.
  - (ii) Annual Report of the Electronics Corporation of India Limited, Hyderabad, for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (16) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Hindustan Zinc Limited, Udaipur, for the year 1985-86.

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- (ii) Annual Report of the Hindustan Zinc Limited, Udaipur, for the year 1985-86 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon
- (17) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957:---
  - (i) The Mineral Concession (Amendment) Rules, published in Notification No. G.S.R. 888 in Gazette of India dated the 18th October, 1986.
  - (ii) S.O. 1880 published in Gazette of India dated the 10th May, 1986.

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- (18) A copy each of the following papers (Hindi and Eng<sup>e</sup> lish versions) under sub-section (1) of section 619A of the Companies Act. 1956:—
  - (a) (i) A statement regarding Review by the Government on the working of Bharat Dynamics Limited, Hyderabad, for the year 1985-86.
  - (ii) Annual Report of the Bharat Dynamics Limited, Hyderabad, for the year 1985-86 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) (i) A statement regarding Review by the Government on the working of the Hindustan Aeronautics Limited, Bangalore, for the year 1985-86.
- (ii) Annual Report of the Hindustan Aeronautics Limited, Bangalore, for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Society for Promotion of Wastelands Development, New Delhi, for the year 1985-86 along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Society for Promotion of Wastelands Development, New Delhi, for the year 1985-86.
- (20) A copy of the Annual Report (Hindi and English versions) of the Padmaja Naidu Himalayan Zoological Park, Darjeeling, for the year 1984-85 along with Audited Accounts.
- (21) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Andaman and Nicobar Islands Forest and Plantation Development Corporation Limited, Port Blair, for the year 1985-86.
- (ii) Annual Report of the Andaman and Nicobar Islands Forest and Plantation Development Corporation Limited, Port Blair, for the year 1985-86 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (22) A copy of the Maharashtra Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairman and Members) Rules, 1986 (Hindi and English versions) published in Notification No. G.S.R. 1157(E) in Gazette of India dated the 21st October. 1986, under sub-section (1) of section 37 of the Administrative Tribunals Act, 1985.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Public Administration, New Delhi, for the year 1985-86 along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Public Administration, New Delhi, for the year 1985-86.

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#### 4. Report of the Committee on Private Members' Bills and Resolution,

SHRI NANDLAL CHOUDHARY presented the Twentyeighth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

#### 5. Report of Estimates Committee

PROF. MADHU DANDAVATE presented the Thirty-Sixth Report (Hindi and English versions) of the Estimates Committee on Action Taken by Government on the recommendations contained in the Nineteenth Report of the Committee (8th Lok Saoha) on the Ministry of Transport—Border Roads.

#### 6. Reports of Study Tours of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes

SHRI K. D. SULTANPURI laid on the Table a copy each of the following Reports (Hindi and English versions) of the Study Tours of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:--

- (i) Report of the Study Tour of Study Group I of the Committee on its visit to Guwahati, Shillong, Calcutta, Imphal and Calcutta during September-October, 1986.
- (ii) Report of the Study Tour of Study Group II of the Committee on its visit to Hardwar, Dehradun, Paonta Sahib, Shimla, Mandi, Manali and Chandigarh during September-October, 1986.

# 7. Report of the Committee on Subordinate Legislation

SHRI MOOL CHAND DAGA presented the Twelfth Report (Hindi and English versions) of the Committee on Subordinate Legislation.

# 8. Demands for Excess Grants (General)-1984-85

SHRI JANARDHANA POOJARY presented a statement (Hindi and English versions) showing Demands for Excess Grants in respect of the Budget (General) for 1984-85.

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Prof. Madhu Dandavate called the attention of the Minister of Defence to the situation arising out of setting up of a National Test Range in Baliapal and Bhograi area of Orissa and the steps taken by the Government in regard thereto.

The Minister of State in the Department of Defence Research and Development in the Ministry of Defence made a statement in regard thereto.

#### 10. Matters under Rule 377

(1) Shri Ranjitsingh Gaekwad raised a matter regarding need to protect the interests of HDPE units in the country in case Jute packing is made mandatory.

(2) Shri Jagdish Awasthi raised a matter regarding need to undertake comprehensive survey of water resources in Kanpur.

(3) Shri Ram Pujan Patel raised a matter regarding need to allow farmers to thrash their paddy crops and open purchase centres for selling paddy at a reasonable price in the country particularly in Uttar Pradesh.

(4) Shri Raj Kumar Rai raised a matter regarding need to set up small scale industries in Balia and Azamgarh districts of eastern Uttar Pradesh.

(5) Shri V. S. Vijayaraghavan raised a matter regarding need to open a Navodaya School in Palghat district of Kerala.

(6) Shri Santosh Kumar Singh raised a matter regarding need to convert Shahganj-Azamgarh-Mau-Ballia meter-gauge line into broad-gauge.

(7) Dr. Datta Samant raised a matter regarding need to sanction an amount of Rs. 80 crores for construction of Mankhurd-Belapur railway line in Bombay.

# 11. Discussion under Rule 193

Discussion on the need to preserve sanctity and dignity of the National Symbols, raised by Shri C. Madhav Reddy on the 28th November, 1986, continued. The following members took part in the debates-

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- (1) Shri Aziz Qureshi
  - (2) Kum. Mamata Banerjee
  - (3) Shri Amar Roypradhan
  - (4) Shri Braja Mohan Mohanty
  - (5) Smt. Geeta Mukherjee
  - (6) Shri Shantaram Naik
  - (7) Shri Kali Prasad Pandey
  - (8) Shri Keyur Bhushan
- (9) Dr. G. S. Rajhans

Shri P. Chidamberam replied to the debate.

The discussion was concluded.

#### 12. Government Bill-Under Consideration

THE CHILD LABOUR (PROHIBITION AND REGULA-TION) BILL, 1986, as passed by Rajya Sabha.

The motion for consideration of the Bill was moved by Shri P. A. Sangma.

The following members took part in the debate:---

- (1) Dr. (Mrs.) T. Kalpana Devi
- (2) Shri Mool Chand Daga
- √(3) Prof. N. G. Ranga
  - (4) Dr. Sudhir Roy
  - (5) Snri Somnath Rath
  - (6) Shri Shyam Lal Yadav (speech unfinished)

The discussion was not concluded.

#### 13. Motion

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Shri Vishwanath Pratap Singh moved the following motion:---

"That this House do consider the general economic situation in the country."

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- (1) Shri C. Madhav Reddy
- (2) Shri Y. S. Mahajan
- (3) Shri Bhola Nath Sen
- (4) Shri Somnath Chatterjee
- (5) Shri Virdhi Chander Jain

The discussion was not concluded.

# 14. Half-An-Hour Discussion

Kum. Mamata Banerjee raised a discussion on the points arising out of the answer given by the Minister of State in the
Ministry of Urban Development on the 10th November, 1986 to Unstarred Question No. 1025 regarding closure of Government of India Presses at Calcut'a.

Shri Dalbir Singh replied to the discussion.

6.05 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 4th December, 1986).

SUBHASH C. KASHYAP, Secretary-General.

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# LOK SABHA

# BULLETIN-PART I (Brief Record of Proceedings)

Thursday, December 4, 1986/Agrahayana 13, 1908 (Saka)

# No. 204,

11.01 A.M.

## L Oath or Affirmation

Shri M. Y. Ghorpade made the affirmation in English signed the Roll of Members and took his seat in the House.

# 2. Starred Questions

Starred Quetions Nos. 448, 449 and 452—456 were orally answered. Replies to the remaining questions were laid on the Table.

# 3. Unstarred Questions

Replies to Unstarred Questions Nos. 4687-4773, 4775-4922 and 4922-A were laid on the Table.

# 4. Papers laid on the Table

The following papers were laid on the Table:---

- (1) A statement (Hindi and English versions) (i) correcting the reply given on the 6th November, 1986 to Unstarred Question No. 485 by Shri N. Dennis regarding Dams built on Cauvery in Karnataka and (ii) giving reasons for delay in correcting the reply.
- (2) A statement (Hindi and English versions) correcting the reply given on the 27th November, 1986 to Unstarred Question No. 3584 by Shri Keyur Bhushan regarding Mahi Bajajsagar Project.

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- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Housing and Urban Development Corporation for the year 1985-86.
  - (ii) Annual Report of the Housing and Urban Development Corporation for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (4) A copy of the Air-India Staff Housing (Amendment) Regulations, 1985 (Hindi and English versions) published in Notification No. HQ|58-5 in Gazette of India dated the 17th May, 1986 together with an explanatory Note under sub-section (4) of section 45 of the Air Corporations Act, 1953.
- (5) A copy of the Report (Hindi and English versions) of the Commission of Railway Safety for 1985-86.
- (6) A copy of the Annual Report (Hindi and English versions) of the Central Wakf Council for the year 1985-86 along with Audited Accounts.
- (7) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Wakf Council for the year 1985-86.
- (8) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 124 of the Major Port Trusts Act, 1963:—
  - (i) G.S.R. 1171(E) published in Gazette of India dated the 30th October, 1986 approving the Cochin Port Employees (Conduct) Amendment Regulation, 1963.
  - (ii) G.S.R. 1177(E) published in Gazette of India dated the 4th November, 1986 approving the Mormugao Port Employees' (Medical Attendance) (Amendment) Regulations, 1986.

- (iii) G.S.R. 1178(E) published in Gazette of India dated the 4th November, 1986 approving the Cochin Port Employees' (Classification, Control and Appeal) Amendment Regulations, 1986.
- (iv) G.S.R. 1179(E) published in Gazette of India dated the 4th November, 1986 approving the Calcutta Port Trust Class I Employees' (Acceptance of Employment after Retirement) Regulations, 1986.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Kandla Dock Labour Board for the year 1985-86 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Kandla Dock Labour Board for the year 1985-86.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Madras Dock Labour Board for the year 1985-86 along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Madras Dock Labour Board for the year 1985-86.
- (11) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Cochin Shipyard Limited for the year 1985-86.
  - (ii) Annual Report of the Cochin Shipyard Limited for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (12) A copy of the Annual Report (Hindi and English versions) of the National Institute of Public Finance and Policy, New Delhi, for the year 1985-86 along with Audited Accounts.

- (13) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Public Finance and Policy, New Delhi, for the year 1985-86.
- (14) A copy of the Khuda Bakhsh Oriental Public Library Service Regulations, 1986 (Hindi and English versions) published in Notification No. II|KBL-4|1187 in Gazette of India dated the 7th June, 1986 under sub-section (4) of section 28 of the Khuda Bakhsh Oriental Public Library Act, 1969.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Technical Teachers' Training Institute (Eastern Region) Calcutta, for the year 1985-86.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Technical Teachers' Training Institute (Eastern Region) Calcutta, for the year 1985-86 together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Technical Teachers' Training Institute (Eastern Region) Calcutta, for the year 1985-86.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Rourkela, for the year 1985-86.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Regional Engineering College, Rourkela, for the year 1985-86.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Foundry and Forge Technology, Ranchi, for the year 1985-86.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Foundry and Forge Technology, Ranchi, for the year 1985-86.

- (18) A copy of the Annual Accounts (Hindi and English versions) of the Regional Engineering College, Kurukshetra, for the year 1985-86 together with Audit Report thereon.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Institute of Technology, Jamshedpur, for the year 1985-86.
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Regional Institute of Technology, Jamshedpur, for the year 1985-86.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Sardar Vallabhbhai Regional College of Engineering and Technology, Surat, for the year 1985-86.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Sardar Vallabhbhai Regional College of Engineering and Technology, Surat for the year 1985-86.
- (21) A copy of the Annual Accounts (Hindi and English versions) of the Regional Engineering College, Rourkela, for the year 1985-86 together with Audit Report thereon.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Durgapur, for the year 1985-86.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Regional Engineering College, Durgapur, for the year 1985-86.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Technical Teachers' Training Institute (Northern Region) Chandigarh, for the year 1985-86 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Technical Teachers' Training Institute (Northern Region) Chandigarh, for the year 1985-86.

- (24) A copy of the Indian Telegraph (Seventh Amendment) Rules, 1986 (Hindi and English versions) published in Notification No. G.S.R. 1237(E) in Gazette of India dated the 28th November, 1986 under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.
- (25) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 23 of the Prevention of Food Adulteration Act, 1954:—
  - (i) The Prevention of Food Adulteration (2nd Amendment) Rules, 1986 published in Notification No. G.S.R. 507(E) in Gazette of India dated the 19th March, 1986 together with a corrigendum thereto published in Notification No. 939(E) dated the 9th July, 1986.
  - (ii) The Prevention of Food Adulteration (Sixth Amendment) Rules, 1985 published in Notification No. G.S.R. 605(E) in Gazette of India dated the 24th July, 1985 together with a corrigendum thereto published in Notification No. G.S.R. 724(E) dated the 29th April, 1986.
  - (iii) The Prevention of Food Adulteration (Ninth Amendment) Rules, 1985 published in Notification No. G.S.R. 892(E) in Gazette of India dated the 6th December, 1985 together with a corrigendum thereto published in Notification No. G.S.R. 1008 in Gazette of India dated the 18th August, 1986.
  - (26) A copy of the Drugs and Cosmetics (First Amendment) Rules, 1986 (Hindi and English versions) published in Notification No. G.S.R. 17(E) in Gazette of India dated the 7th January, 1986 together with a corrigendum thereto published in Notification No. G.S.R. 1059(E) dated the 5th September, 1986 under section 38 of the Drugs and Cosmetics Act, 1940.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the International Institute for Population Sciences, Bombay, for the year 1985-86, along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the International Institute for Population Sciences, Bombay, for the year 1985-86.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Ayurveda, Jaipur, for the year 1985-86.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Ayurveda, Jaipur, for the year 1985-86.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Ayurveda and Sidha, for the year 1985-86.
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Council for Research in Ayurveda and Sidha for the year 1985-86.
- (30) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of the Institute of Post Graduate Teaching and Research Gujarat Ayurveda University Jamnagar, for the year 1985-86 within the stipulated period of nine months after the close of the Accounting year.
- (31) The following statements (Hindi and English versions) showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Lok Sabha:—
- (i) Statement No. XIX—Ninth Session, 1982.
  (ii) Statement No. XVIII—Fourteenth Session
  Sabha.

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(iii)	Statement 1 1985.	No.	XII-Second Session,	)
(iv)	Statement 1 1985.	No.	IX—Third Session,	Eighth Lok
(v)	Statement N 1985.	No.	VIII—Fourth Session,	Sabha.
(vi)	Statement	No.	V-Fifth Session, 1986.	
(vii)	Statement 1	No.	II—Sixth Session, 1986.	)

- \*(32) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
  - (i) Notification Nos. 476|86-Customs and 477|86-Customs published in Gazette of India dated the 4th December, 1986 together with an explanatory memorandum seeking to fix specific rate of basic customs duty of Rupees 160 per tonne and auxiliary duty of customs of Rupees 400 per tonne respectively on crude petroleum in place of basic duty of 10 per cent ad valorem and auxiliary duty of Rupees 300 per tonne charged hitherto.
  - (ii) Notification Nos. 479|86-Customs to 483|86-Customs published in Gazette of India dated the 4th December, 1986 together with an explanatory memorandum regarding exemption to (i) melting scrap of iron or steel other than heavy melting scrap and also sponge iron and hot briquetted iron imported for use in electric arc furnace from the customs duty in excess of 20 per cent ad valorem, and (ii) heavy melting scrap of iron or steel when imported for use either in electric arc furnace or in induction furnace units from customs duty in excess of 20 per cent ad valorem plus additional duty.

\*Laid at 7.20 P.M.

# 5. Report of Estimates Committee

Smt. Chandra Tripathi presented the Thirty-Seventh Report (Hindi and English versions) of the Estimates Committee on the Ministry of Finance, Department of Economic Affairs—Revision of Form and Contents of the Demands for Grants, and Minutes of the sittings of the Committee relating thereto.

### 6. Calling Attention

Shri Piyus Tiraky called the attention of the Minister of Human Resource Development to the reported damage caused to invaluable pieces of art sent for exposition at the Festival of India held in France and the United States of America and the action taken by the Government in that regard.

The Minister of Human Resource Development made a statement in regard thereto.

# 7. Motion Regarding Report of Joint Committee\_Extension of time

Shri Somnath Rath moved the following motions:----

"That this House do further extend up to the last day of the Budget Session, 1987, the time for presentation of the Report of the Joint Committee on the Bill to provide for the appointment of a Lokpal to inquire into allegations of corruption against Union Ministers and for matters connected therewith."

The motion was adopted.

# 8. Matters Under Rule 377

(1) Shri S. Singaravadivel raised a matter regarding need to persuade the Government of Karnataka to release at lease 50 TMC of Water from their reservoirs to Tamil Nadu and also refer Cauvery water dispute to a time-bound tribunal.

(2) Dr. V. Venkatesh raised a matter regarding need to convert the track between Kolar and Bangarpet into broad gauge.

(3) Shri Birbal raised a matter regarding need to accord sanction to Sidhmukh and Nauhar canal projects in Rajasthan. (4) Shri Zainul Basher raised a matter regarding need to convert meter gauge line between Chapra and Aurihar Junction into broad gauge.

(5) Shri B. N. Reddy raised a matter regarding need to provide financial assistance to the State Government of Andhra Pradesh to meet situation created by floods and drought in the State.

(6) Smt. Jayanti Patnaik raised a matter regarding need to revive the exploratory fishery project at Paradip in Orissa.

(7) Shri Dal Chand Jain raised a matter regarding need to make it obligatory to indicate the contents of the food items on their containers packets.

(8) Shri Virdhi Chander Jain raised a matter regarding need to provide sufficient financial assistance for early completion of Sagar Mal Gopa and Veerbal branches of Indira Gandhi Canal in Rajasthan.

(9) Shri Aziz Qureshi raised a matter regarding **need** to provide more facilities at Satna and Mahiyar railway stations in Madhya Pradesh.

#### 9. Motions

(i) Further discussion on the following motion moved by Shri Vishwanath Pratap Singh on the 3rd December, 1986, was resumed:—

> "That this House do consider the general economic situation in the country."

The following members took part in the debate:---

- (1) Shri Sriballav Panigrahi
- (2) Shri H. M. Patel
- (3) Shri Murli Deora
- (4) Shri Vir Sen
- (5) Shri Kadambur M. R. Janarthanan
- (6) Shri Tarun Kanti Ghosh

The discussion was not concluded.

# (ii) Shri Digvijay Sinh moved the following motion:---

"That this House is of the opinion that the environmental movement in the country is losing momentum and recommends to the Government to take steps for reviving the momentum at the grass-root level."

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The following members took part in the debate:---

- (1) Shri Hannan Mollah
- (2) Shri K. P. Singh Deo
- (3) Shri Ajitsinh Dabhi
- (4) Shri Manoranjan Bhakta
- (5) Shri G. Bhoopathy
- (6) Prof. K. V. Thomas
- (7) Shri Arvind Netam
- (8) Prof. P. J. Kurien
- (9) Shri Thampan Thomas
- (10) Shri Bharat Singh
- (11) Shri Shantaram Potdukhe
- (12) Shri P. Namgyal
- (13) Prof. Saif-ud-Din Soz
- (14) Shri Jujhar Singh
- (15) Shri Aziz Qureshi
- (16) Shri I. Rama Rai
- (17) Shri K. D. Sultanpuri
- (18) Shri Kamal Chaudhry
- (19) Shri Ramashray Prasad Singh
- (20) Shri M. Y. Ghorpade
- (21) Shri Bhajan Lal

An amendment was moved by Shri Digvijay Sinh.

Shri Digvijay Sinh replied to the debate.

The amendment was adopted.

The motion was adopted, as amended.

# 10. Report of Business Advisory Committee

Smt. Sheila Dikshit presented the Thirty-second Report of the Business Advisory Committee.

7.21 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 5th December, 1986).

SUBHASH C. KASHYAP, Secretary-General.

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GMGIPMRND-LSI-2468 LS-4-12-86-800.

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#### LOK SABHA

#### BULLETIN-PART I

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# (Brief Record of Proceedings)

Friday, December 5, 1956/Agrahayana 14, 1908 (Saka)

#### No. 205

#### 11 A.M.

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#### **1. Starred Questions**

Starred Questions Nos. 463, 471-473, 475-477 and 477-A were orally answered. Replies to the remaining questions were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 4923-5129 were laid on the Table.

#### 3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Arbitration, New Delhi, for the year 1985-86 along with Audited Accounts.
- (2) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Council of Arbitration, New Delhi, for the year 1985-36.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering and Nutrition, New Delhi, for the year
   1985-86 along with Audited Accounts.

(ii) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Bombay, for the year 1985-86 along with Audited Accounts.

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- (iii) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management Catering Technology and Applied Nutrition, Madras, for the year 1985-86 along with Audited Accounts.
- (iv) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management Catering Technology and Applied Nutration, Calcutta, for the year 1985-86 along with Audited Accounts.
- (v) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management Catering Technology and Applied Nutrition, Srinagar, for the year 1985-86 along with Audited Accounts.
- (vi) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Hyderabad, for the year 1985-86 glong with Audited Accounts.
- (vii) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Ahmedabad, for the year 1985-86 along with Audited Accounts.
- (viii) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrunon, Bhubaneswar, for the year 1985-86 along with Audited Accounts.
- (ix) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management Catering Technology and Applied Nutrition, Bangalore, for the year 1985-86 along with Audited Accounts.
- (x) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Techlogy and Applied Nutrition, Lucknow, for the year 1985-86 along with Audited Accounts.

- (xi) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Goa for the year 1985-86 along with Audited Accounts.
- (xii) A copy of the Annual Report (Hindi and English versions) of the Food Craft Institute, Patna, for the year 1985-86 along with Audited Accounts.
- (xiii) A copy of the Annual Report (Hindi and English versions) of the Food Craft Institute, New Delhi, for the year 1985-86 along with Audited Accounts.
- (xiv) A copy of the Annual Report (Hindi and English versions) of the Food Craft Institute, Guwahati, for the year 1985-86 along with Audited Accounts.
- (xv) A copy of the Annual Report (Hindi and English versions) of the Food Craft Institute, Tiruchirapalli, for the year 1985-86 along with Audited Accounts.
- (xvi) A copy of the Annual Report (Hindi and English versions) of the Food Craft Institute, Aligarh, for the year 1985-86 along with Audited Accounts.
- (4) A copy of the Review (Hindi and English versions) by the Government on the working of the Hotel Management, Catering Technology and Applied Nutrition at New Delhi, Bombay, Madras, Calcutta, Srinagar, Ahmedabad, Bangalore, Hyderabad, Bhubaneswar, Lucknow and Goa and Foodcraft Institutes at Patna, Delhi, Tiruchirapalli, Guwahati and Aligarh for the year 1985-86.
- (5) A statement (Hindi and English versions) correcting the reply given on 10 November, 1986 to Uastarred Question No. 813 by Sarvashri Ram Dhan and Ananda Pathak regarding telecast of regional programmes in Non-Hindi speaking areas.
- (6) A statement (Hinoi and English versions) correcting the reply given on 10 November, 1986 to Unstarred Question No. 1006 by Dr. Chinta Mohan and Shri K. Kunjambu regarding telecast of regional programmes.

- (7) A copy of the Annual Report (Hindi and English versions) of the Wool Research Association, Thane, for the year 1985-86 along with Audited Accounts.
- (8) A copy of the Keview (Hindi and English versions) by the Government on the working of the Wool Research Association, Thane, for the year 1985-86.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Export-Import Bank of India for the year 1985 along with Audited Accounts under subsection (5) of section 19 and sub-section (5) of section 24 of the Export-Import Bank of India Act, 1981.
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Export-Import Bank of India for the year 1985.
- (10) A copy each of the following papers (Hind and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (a) (i) A statement regarding Review by the Government on the working of the Life Insurance Corporation of India for the year ended the 31st March, 1986.
  - (ii) Annual Report of the Life Insurance Corporation of India for the year ended the 31st March, 1986 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (b) (i) A statement regarding Review by the Government on the working of the National Insurance Company Limited for the year ended the 31st December, 1985.
  - (ii) Annual Report of the National Insurance Company Limited for the year ended the 31st December, 1985 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (11) A copy each of the following papers (Hindi and English versions) under sub-section (4) of section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970:—
  - (a) (i) The Indian Overseas Bank Officer Employees (Conduct) Regulations, 1976.
  - (ii) The Indian Overseas Bank Officer Employees' (Discipline and Appeal) Regulations, 1976.
  - (iii) The Indian Overseas Bank Officer Employees' (Acceptance of Jobs in Private Sector Concerns after Retirement) Regulations, 1979.
  - (b) (i) The Syndicate Bank Officer Employees (Conduct) Regulations, 1976.
  - (ii) The Syndicate Bank Officer Employees (Discipline and Appeal) Regulations, 1976.
  - (iii) The Syndicate Bank Officer Employees (Acceptance of Jobs in Private Sector Concerns after Retirement) Regulations, 1979.
  - (c) (i) The Bank of Maharashtra Officer Employees (Conduct) Regulations, 1976.
  - (ii) The Bank of Maharashtra Officer Employees (Discipline and Appeal) Regulations, 1976.
  - (iii) The Bank of Maharashtra Officer Employees (Acceptance of Jobs in Private Sector Concerns after Retirement) Regulations, 1979.
    - (d) (i) The Punjab National Bank Officer Employees (Conduct) Regulations, 1976.
    - (ii) The Punjab National Bank Officer Employees (Discipline and Appeal) Regulations, 1976.
    - (iii) The Punjab National Bank Officer Employees (Acceptance of Jobs in Private Sector Concerns after Retirement) Regulations, 1980.
  - (e) (i) The Central Bank of India Officer Employees (Discipline and Appeal) Regulations, 1976.

- (ii) The Central Bank of India Officer Employees (Conduct). Regulations, 1976.
- (iii) The Central Bank of India Officer Employees (Acceptance of Jobs in Private Sector Concerns after Retirement) Regulations, 1984.
- (f) (i) The Bank of Baroda Officer Employees' (Conduct) Regulations, 1976.
- (ii) The Bank of Baroda Officer Employees (Discipline and Appeal) Regulations, 1976.
- (iii) The Bank of Baroda Officer Employees (Acceptance of Jobs in Private Sector Concerns after Retirement) Regulations, 1980.
- (g) (i) The Canara Bank Officer Employees (Conduct) Regulations, 1976.
- (ii) The Canara Bank Officer Employees (Discipline and Appeal) Regulations, 1976.
- (iii) The Canara Bank Officer Employees (Acceptance of Jobs in Private Sector Concerns after Retirement) Regulations, 1979.
- (h) (i) The Allahabad Bank Officer Employees (Conduct) Regulations, 1976.
- (ii) The Allahabad Bank Officer Employees (Discipline and Appeal) Regulations, 1976.
- (iii) The Allahabad Bank Officer Employees (Acceptance of Jobs in Private Sector Concerns after Retirement) Regulations, 1980.
- (i) (i) The Indian Bank Officer Employees' (Conduct) Regulations, 1976.
- (ii) The Indian Bank Officer Employees (Discipline and Appeal) Regulations, 1976.
- (iii) The Indian Bank Officer Employees' (Acceptance of Jobs in Private Sector Concerns after Retirement) Regulations, 1979.

- (j) (i) The United Commercial Bank Officer Employees (Discipline and Appeal) Regulations, 1976.
- (ii) The United Commercial Bank Employees (Conduct) Regulations, 1976.
  - (tii) The United Commercial Bank Officer Employees (Acceptance of Jobs in Private Sector Concerns after Retirement) Regulations, 1979.
  - (k) (i) The United Bank of India Officer Employees (Conduct) Regulations, 1976.
  - (ii) The United Bank of India Officer Employees (Discipline and Appeal) Regulations, 1976.
  - (iii) The United Bank of India Officer Employees (Acceptance of Jobs in Private Sector concerns after Retirement) Regulations, 1976.
  - (1) (i) The Dena Bank Officer Employees (Conduct) Regulations, 1976.
  - (ii) The Dena Bank Officer Employees (Discipline and Appeal) Regulations, 1976.
  - (iii) The Dena Bank Officer Employees (Acceptance of Jobs in Private Sector after Retirement) Regulations, 1978.
  - (m) (i) The Union Bank of India Officer Employees (Conduct) Regulations, 1976.
  - (ii) The Union Bank of India Officer Employees (Discipline and Appeal) Regulations, 1976.
  - (iii) The Union Bank of India Officer Employees (Acceptance of Jobs in Private Sector Concerns after Retirement) Regulations, 1978.
  - (n) (i) The Bank of India Officer Employees (Conduct) Regulations, 1976.
  - (ii) The Bank of India Officer Employees (Discipline and Appeal) Regulations, 1976.
  - (iii) The Bank of India Officer Employees (Acceptance of Jobs in Private Concerns after Retirement) Regulations, 1980.

- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Industrial Development Bank of India for the year 1985-86 along with Audited Accounts under sub-section (5) of section 18 and subsection (5) of section 23 of the Industrial Development Bank of India Act, 1964.
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Industrial Bank of India for the year 1985-86.
- (13) A copy of Notification No. S.O. 799(E), (Hindi and English versions) published in Gazette of India dated the 30th October, 1986 making certain amendment to Notification No. S.O. 488(E), dated the 13th August, 1986 under section 49 of the Tea Act, 1953.
- (14) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A
   of the Companies Act, 1956:—
  - (a) (i) Review by the Government on the working of the Export Credit Guarantee Corporation of India Limited for the year 1985.
  - (ii) Annual Report of the Export Credit Guarantee Corporation of India Limited for the year 1985
     along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (b) (i) Review by the Government on the working of the Minerals and Metals Trading Corporation Limited for the year 1985-86.

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- (ii) Annual Report of the Minerals and Metals Trading Corporation Limited for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government on the working of the State Trading Corporation of India Limited for the year 1985-86.
  - (ii) Annual Report of the State Trading Corporation of India Limited for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (d) (i) A statement regarding Review by the Government on the working of the Trade Fair Authority of India for the year 1985-86.
  - (ii) Annual Report of the Trade Fair Authority of India for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Gem and Jewellery Export Promotion Council, Bombay, for the year 1985-36 along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Gem and Jewellery Export Promotion Council, Bombay, for the year 1985-86.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Shellac Export Promotion Council, Calcutta, for the year 1985-86.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Shellac Export Promotion Council, Calcutta, for the year 1985-86 together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Shellac Export Promotion Council, Calcutta, for the year 1965-86.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Engineering Export Promotion Council for the year 1984-85 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Engineering Export Promotion Council for the year 1984-85.
- (18) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Silk Export Promotion Council for the year 1985-86 along with Audited Accounts

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Silk Export Promotion Council for the year 1980-86.
- (20) (1) A copy of the Annual Report (Hindi and English versions) of the Jule Manufactures Development Council, Calcutta, for the year 1984-85 along with Audited Accounts.
  - (L) A copy of the Review (Hindi and English versions) by the Government on the working of the Jute Manufactures Development Council, Calcutta, for the year 1964-85.
- (21) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Jute Industries' Research Association, Calcutta, for the year 1985-86 along with Audited Accounts.
  - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Indian Jute Industries' Research Association, Calcutta, for the year 1985-86.
- (23) (a) (i) A copy of the Annual Report (Hindi and English versions) of the Ahmedabad Textile Industry's Research Association, Ahmedabad, for the year 1985-86 along with Audited Accounts.
  - (ii) A copy of the Annual Report (Hindi and English versions) of the Bombay Textile Research Association, Bombay, for the year 1985-86 along with Audited Accounts.
  - (iii) A copy of the Annual Report (Hindi and English versions) of the South India Textile Research Association, Coimbatore, for the year 1985-86 along with Audited Accounts.
- (iv) A copy of the Annual Report (Hindi and English versions) of the Northern India Textile Research Association, Ghaziabad, for the year 1985-86 along with Audited Accounts.

(b) A copy of the Review (Hindi and English versions) by the Government on the working of the Ahmedabad Textile Industry's Research Association, Anmedabad, Bombay Textile Research Association, Bombay, South Inua Textile Research Association, Combatore and Northern India Textile Research Association, Ghaziabad, for the year 1985-86.

# 4. Minutes of Committee on Private Members' Bills and Resolutions

Shri M. Thambi Durai laid on the Table Minutes (Hindi and English versions) of the Twenty-fourth to Twenty-eighth sittings of the Committee on Private Members' Bills and Resolutions held during the current session.

#### 5. Statement by Minister

Smt. Shiela Dikshit made a statement regarding Government Business for the remaining part of the session.

# 6. Motion regarding Thirty-Second Report of the Business Advisory Committee

Shri H. K. L. Bhagat moved the following motion:-

"That this House do agree with the Thirty-second Report of the Business Advisory Committee presented to the House on the 4th December, 1986."

The motion was adopted.

#### 7. Government Bills-Introduced

- (1) The Indian Post Office (Second Amendment) Bill, 1986.
- (2) The Shipping Development Fund Committee (Abolition) Bill, 1986.
- (3) The Constitution (Fifty-fifth Amendment) Bill, 1986.
- (4) The State of Arunachal Pradesh Bill, 1986.
- (5) The Consumer Protection Bill, 1986.
- (6) The Standards of Weights and Measures (Amendment) Bill, 1986.
- (7) The Drugs and Cosmetics (Amendment) Bill, 1986.

#### .a. Motion

Further discussion on the following motion moved by Shri Vishwanath Protap Singh on the 3rd December, 1986, was resumed:---

> "That tms House do consider the general economic situation in the country."

b The following members took part in the debate:---

- (1) Shri Vasant Sathe
- (2) Shri Narayan Choubey
- (3) Shri Piyus Tiraky
- (4) Shri Rana Vir Singh
- (5) Dr. Datta Samant
- (6) Shri Atish Chandra Sinha
- (7) Shri Muhiram Saikia
- (8) Shri C. Janga Reddy
- (9) Dr. Chinta Mohan

Shri Vishwanath Pratar Singh replied to the debate.

The discussion was concluded.

#### 9. Motion regarding Twenty-Eighth Report of the Committee on Private Members' Bills and Resolutions

Shri R. P. Suman moved the following motion:-

"That this House do agree with the Twenty-eight Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 3rd December, 1986."

The motion was adopted.

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#### 10. Private Members' Bills-Introduced

- (1) The Constitution (Amendment) Bill, 1986 (Insertion of new articles 23A, 23B and 23C), by Prof. Madhu Danda-vate.
- (2) The Constitution (Amendment) Bill, 1986 (Amendment of article 85, etc.,) by Prof. Madhu Dandavate.

- (3) The Forest (Conscivation) Amendment Bill, 1986 (Amendment of section 2 etc.) by Prof. Madhu Dandavate.
- (4) The Constitution (Amendment) Bill, 1986 (Amendment of article 368), by Shri Shantaram Naik.
- (5) The Standardisation of Style of Names of Citizens Bill, 1986, by Shri Shantaram Naik.
- (6) The Income-tax (Amendment) Bill, 1986 (Amendment of section 230A), by Shri Shantaram Naik

# 11. Private Member's Bill-Under Consideration

THE FLOOD CONTROL AUTHORITY OF INDIA BILL, 1986, by Dr. Chandra Shekhar Verma.

The following members took part in the debate:---

- (1) Shri Satyendra Narayan Sinha
- (2) Shri R. P. Das
- (3) Kum. Mamata Banerjee
- (4) Shri D. P. Yadav
- (5) Shri Virdhi Chander Jain
- (6) Dr. G. Vijaya Rama Rao
- (7) Shri Dharam Pal Singh Malik
- (8) Dr. G. S. Rajhans
- (9) Shri Syed Shahabuddin
- (10) Shri Sriballav Panigrahi
- (11) Shri Ram Bhagat Paswan
- (12) Shri Ramashray Prasad Singh
- (13) Shri Mool Chand Daga
- (14) Shri A. J. V. B. Maheshwara Rao
- (15) Shri R. S. Khirhar
- (16) Shri Mahabir Prasad Yadav

The discussion was not concluded.

#### 12. Half-An-Hour Discussion

Shri Dinesa Goswami raised a discussion on the points arising out of the answer given by the Minister of Home Affairs on 12 November, 1986 to Unstarred Question No. 1372 regarding implementation of Assam Accord.

Shri Chintamani Panigrahi replied to the discussion.

6.02 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 8th December, 1986).

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SUBHASH C. KASHYAP, Secretary-General.

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#### MGIPMRND-LS I-2482 LS-5-12-86-800.

#### LOK SABHA

#### BULLETIN-PART I

#### [Brief Record of Proceedings]

Monday, December 8, 1986/Agrahayana 17, 1908 (Saka)

#### No. 206

#### 11 A.M.

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#### 1. Papers Laid on the Table

The following papers were laid on the Table:—

- A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (a) (i) Review by the Government on the working of the Steel Authority of India Limited and its subsidiaries, viz. the Indian Iron and Steel Company Limited and IISCO Ujjain Pipe and Foundry Company Limited for the year 1985-86.
  - (ii) Annual Report of the Steel Authority of India Limited and its subsidiaries viz. Indian Iron and Steel Company Limited and IISCO Ujjain Pipe and Foundry Company Limited for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (b) (i) Review by the Government on the working of the Vijayanagar Steel Limited for the year 1985-86.
  - (ii) Annual Report of the Vijayanagar Steel Limited for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

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- (c) (i) Review by the Government on the working of the Neelachal Ispat Nigam Limited for the year 1985-86.
- (ii) Annual Report of the Neelachal Ispat Nigam Limited for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government on the working of the Manganese Ore (India) Limited for the year 1985-86.
- (ii) Annual Report of the Manganese Ore (India) Limited for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government on the working of the Sponge Iron India Limited for the year 1985-86.
- (ii) Annual Report of the Sponge Iron India Limited for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (f) (i) Review by the Government on the working of the Bharat Refractories Limited for the year 1985-86.
- (ii) Annual Report of the Bharat Refractories Limited for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

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- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Hindustan Prefab Limited for the year 1985-86.
  - (ii) Annual Report of the Hindustan Prefab Limited for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the India Tourism Development Corporation Limited for the year 1985-86.
  - (ii) Annual Report of the India Tourism Development Corporation Limited for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (4) A copy of the Annual Report (Hindi and English versions) of the International Airports Authority of India for the year 1985-86 along with Audited Accounts under sub-section (4) of section 24 and subsection (2) of section 25 of the International Airports Authority Act, 1971.
- (5) A copy of the Review (Hindi and English versions) by the Government on the working of the International Airports Authority of India for the year 1985-86.
- (6) A copy of the Annual Report (Hindi and English versions) of the National Labour Institute, New Delhi, for the year 1985-86 along with Audited Accounts.
- (7) A copy of the Annual Report (Hindi and English versions) of the Employees' Provident Fund Organisation for the year 1985-86 on the working of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952, the Employees' Provident Funds Scheme, 1952, the Employees' Family Pension Scheme, 1971 and the Employees' Deposit-Linked Insurance Scheme, 1976.
- (8) A copy each of the following Notification (Hindi and English versions) under sub-section (3) of section 458 of the Merchant Shipping Act, 1958:—
  - (i) The Merchant Shipping (Examination of Engigineers in the Merchant Navy) Amendment Rules, 1986 published in Notification No. G.S.R. 543 in Gazette of India dated the 19th July, 1986.

- (ii) The Merchant Shipping (Medical Examination) Rules, 1986 published in Notification No. G.S.R. 788 in Gazette of India dated the 20th September, 1986.
- (9) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Indian Road Construction Corporation Limited for the year 1985-86.
  - (ii) Annual Report of the Indian Road Construction Corporation Limited for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Mormugao Dock Labour Board for the year 1985-86 along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Mormugao Dock Labour Board for the year 1985-86.
- (11) A copy of Notification No. G.S.R. 1226 (E), (Hindi and English versions) published in Gazette of India dated the 26th November, 1986 together with an explanatory memorandum making certain amendment to Notification No. 179-Customs dated the 1st March. 1986 so as to make certain editorial amendments in the description of a few drug intermediates under section 159 of the Customs Act, 1962.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Industrial Reconstruction Bank of India for the year 1984-85 along with Audited Accounts under sub-section (5) of section 29 and sub-section (5) of section 34 of the Industrial Reconstruction Bank of India Act, 1984.
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Industrial Reconstruction Bank of India for the year 1984-85.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Industrial Reconstruction Bank of

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India for the year 1985-86 along with Audited Accounts under sub-section (5) of section 29 and subsection (5) of section 34 of the Industrial Reconstruction Bank of India Act, 1984.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Industrial Reconstruction Bank of India for the year 1985-86.
- (14) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the National Research Development Corporation for the year 1985-86.
  - (ii) Annual Report of the National Research Development Corporation for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Packaging for the year 1985-86 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Packaging for the year 1985-86.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Export Inspection Council and Export Inspection Agencies for the year 1985-86 (Volume-I).
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Export Inspection Council and Export Inspection Agencies for the year 1985-86.
- (17) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Hindustan Latex Limited for the year 1985-86.
  - (ii) Annual Report of the Hindustan Latex Limited for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (18) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Speech and Hearing, Mysore, for the year 1985-86 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the All India Institute of Speech and Hearing, Mysore, for the year 1985-86.
- (19) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of the Regional Centre for Cancer Research and Treatment Society, Cuttack for the year 1985-86 within the stipulated period of nine months after the close of the Accounting Year.
- (20) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of the Chittaranjan National Cancer Research Centre, Calcutta, for the year 1985-86 within the stipulated period of nine months after the close of the Accounting Year.
- (21) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of Dr. B. Barooah Cancer Institute, Guwahati, for the year 1985-86 within the stipulated period of nine months after the close of the Accounting Year.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Pasteur Institute of India, Coonoor, for the year 1985-86 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Pasteur Institute of India, Coonoor, for the year 1985-86.
- (23) A copy of the Annual Report (Hindi and English versions) of the Institute of Applied Manpower Research, New Delhi, for the year 1985-86 along with Audited Accounts.
- (24) A copy of the Review (Hindi and English versions) by the Government on the working of the Institute of Applied Manpower Research, New Delhi, for the year 1985-86.

- (25) A copy of the Annual Report (Hindi and English versions) of the Wool and Woollens Export Promotion Council for the year 1985-86 along with Audited Accounts.
- (26) A copy of the Review (Hindi and English versions) by the Government on the working of the Wool and Woollens Export Promotion Council for the year 1985-86.

## 2. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 4th December, 1986, Rajya Sabha agreed without any amendment to the Coal Mines Nationalisation Laws (Amendment) Bill, 1986, passed by Lok Sabha on the 26th November, 1986.
- \*\*(ii) That at its sitting held on the 8th December, 1986 Rajya Sabha passed the Delhi Apartment Ownership Bill, 1986, passed by Lok Sabha on the 30th April, 1986, with amendment and returned the Bill with the request that the concurrence of the Lok Sabha to the amendment be communicated to Rajya Sabha.
- \*\*(iii) That at its sitting held on the 8th December, 1986, Rajya Sabha agreed without any amendment to the Atomic Energy (Amendment) Bill, 1986, passed by Lok Sabha on the 27th November, 1986.

### 3. Bill Passed by Rajya Sabha-Laid on the Table.

\*\*Secretary-General laid on the Table the Delhi Apartment Ownership Bill, 1986, returned by Rajya Sabha with amendment.

### 4. Statements by Ministers

(i) The Minister of State in the Ministry of Parliamentary Affairs on behalf of the Minister of State in the Ministry of External Affairs made a statement regarding the Senior Officials' Meeting of the AFRICA Fund Committee held in Lusaka from November 24 to 26, 1986.

\*\*At 7.08 P.M.

\*(ii) The Minister of Home Affairs made a statement in regard to the incidents that took place in Delhi on 5th December, 1986. -----

# 5. Statements of Estimates Committee

Smt Chandra Tripathi laid on the table statements (Hindi and English versions) showing action taken by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of Twenty-First Report of Estimates Com mittee (8th Lok Sabha) on Action Taken by Government on the recommendations contained in Eighty-Fourth Report of the Committee (7th Lok Sabha) on the Ministry of Finance (Department of Economic Affairs)-Banking.

### 6. Motion

Shri Madhavrao Scindia moved the following motion:-

"Whereas in the motion while referring the Bill to consolidate and amend the Law relating to Railways to a Joint Committee of the House on 5th November. 1986. it was provided that the name of the 30th Member from this House would be announced later:

Now, therefore, this house do appoint Shri Sri Hari Rao to the said Joint Committee."

The motion was adopted.

# 7. Government Bills-Introduced

- (1) The Merchant Shipping (Second Amendment) Bill, 1986.
- (2) The Standards of Weights and Measures (Enforcement) Amendment Bill, 1986.
- (3) The Essential Commodities (Second Amendment) Bill, 1986.
- (4) The Prevention of Food Adulteration (Amendment) 1986.
- (5) The Monopolies and Restrictive Trade Practices (Amendment) Bill, 1986.
- (6) The Agricultural Produce (Grading and Marking) Amendment Bill, 1986.

\*Made at 1.14 P.M.

## (7) The Cotton, Copra and Vegetable Oils Cess (Abolition) Bill, 1986.

# 8. Matters under Rule 377

(1) Dr. P. Vallal Peruman raised a matter regarding need to construct trunk roads all along the coastal areas of the country.

(2) Shri Hafiz Mohd. Siddiq raised a matter regarding need to allow generation of electricity in private sector to meet the power requirements of the country.

( (3) Smt. Jayanti Patnaik raised a matter regarding need to set up an electronic design and technology centre at Bhubaneshwar in Orissa.

(4) Shri Raj Karan Singh raised a matter regarding need to construct an overbridge over Lucknow-Naka railway crossing on Sultanpur-Lucknow road.

(5) Shri Jujhar Singh raised a matter regarding need to protect the Chambal Valley reservoirs from sedimentation and take measures to stop the illegal operations in the Chambal catchment area.

(6) Shri K. Ramachandra Reddy raised a matter regarding need to fix the support price of groundnut at Rupees six hundred and fifty per quintal.

(7) Shri R. Jeevarathnam raised a matter regarding need to install effluence treatment plants throughout the country particularly at Ranipet in Tamil Nadu to check pollution in the country.

### 9. Motion under Rule 388

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Shri Buta Singh moved the following motion:---

"That this House do suspend the proviso to Rule 66 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motions for taking into consideration and passing of the Constitution (Fifty-fifth Amendment) Bill, 1986 and the State of Arunachal Pradesh Bill, 1986 inasmuch as these are dependent on each other."

The motion was adopted.

## 10. Government Bills-Passed

# (e) THE CONSTITUTION (FIFTY-FIFTH AMENDMENT) BILL, 1986

@ (ii) THE STATE OF ARUNACHAL PRADESH BILL, 1986.

The motions for consideration of two bills viz (i) The Constitution (Fifty-fifth Amendment) Bill, 1986 and (ii) The State of Arunachal Pradesh Bill, 1986, were moved by Shri Buta Singh.

The following members took part in the combined debate --

- (1) Shri C. Madhav Reddy
- (2) Prof. N. G. Ranga
  - (3) Prof. G. G. Swell
  - (4) Dr. Sudhir Roy
  - (5) Shri P. K. Thungon
  - (6) Shri Wangpha Lowang
  - (7) Shri Shantaram Naik
  - (8) Shri Y. S. Mahajan
  - (9) Shri Syed Shahabuddin
  - (10) Shri Meijinlung Kamson
  - (11) Shri Indrajit Gupta
  - (12) Shri Rajiv Gandhi

(Lok Sabha adjourned at 1.19 P.M. and re-assembled at 2.25 P.M.)

- (13) Shri N. Tombi Singh
- (14) Shri N. Soundararajan
- (15) Shri P. Shanmugam
- (16) Shri Dinesh Goswamy
- (17) Shri Manoranjan Bhakta
- (18) Shri P. Namgyal
- (19) Shri Chingwang Konyak
- (20) Shri Balwant Singh Ramoowalia
- (21) Smt. D. K. Bhandari
- (22) Shri P. M. Sayeed

Shri Buta Singh replied to the debate.

@Discussed together

(i) On the motion for consideration of the Constitution (Fifty-fifth Amendment) Bill, 1986 the House divided, Ayes \*313; Noes \*28. The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

Clause-by-clause consideration of the Bill was then taken up.

On the motion for adoption of clause 2, the House divided, Ayes \*334; Noes \*33.

Clause 2 was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

On the motion for adoption of clause 1, the House divided, Ayes \*336; Noes \*34.

Clause 1 was adopted by a majority of total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

The Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Buta Singh.

On the motion the House divided, Ayes \*338; Noes \*34. The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting. The Bill was passed by the requisite majority in accordance with the provisions of article 368 of the Constitution.

(ii) The motion for consideration of the State of Arunachal Pradesh Bill, 1986 was adopted and clause by clause consideration of the Bill was taken up.

Clauses 2 to 51 were adopted.

First Schedule, Second Schedule, Third Schedule and Fourth Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

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\*Subject to correction.

The motion that the Bill be passed was moved by Shri Buta Singh.

The motion was adopted and the Bill was passed.

(iii) THE SHIPPING DEVELOPMENT FUND COMMITTEE (ABOLITION) BILL, 1986.

The motion for consideration of the Bill was moved by Shri B. K. Gadhvi.

The following members took part in the debate:-

- (1) Shri K. Ramachandra Reddy
  - (2) Shri Satyagopal Misra
  - (3) Shri Girdhari Lal Vyas
  - (4) Shri Thampan Thomas
  - (5) Shri Daulatsinhji Jadeja
  - (6) Shri Narayan Choubey
  - (7) Shri C. Janga Reddy

Shri B. K. Gadhvi replied to the debate.

The motion for consideration was adopted and clause-bvclause consideration of the Bill was taken up.

Clauses 2 to 20 were adopted.

Clause 1. the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri B. K. Gadhvi.

The motion was adopted and the Bill was passed.

### (iv) THE INDIAN POST OFFICE (SECOND AMENDMENT) BILL, 1986.

The motion for consideration of the Bill was moved by Shri Sontosh Mohan Dev.

The following members took part in the debate:-

- (1) Shri Manik Reddy
- (2) Shri Mahabir Prasad Yadav
- (3) Shri Basudeb Acharya
- (4) Shri Keyur Bhushan

- (5) Shri Thampan Thomas
- (6) Shri Manoranjan Bhakta
- (7) Smt. Geeta Mukherjee
- (8) Prof. N. G. Ranga
- (9) Shri C. Janga Reddy
- (10) Dr. (Smt.) Phulrenu Guha
- (11) Dr. G. S. Rajhans

Shri Sontosh Mohan Dev replied to the debate.

The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Sontosh Mohan Dev.

The motion was adopted and the Bill was passed.

7.08 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 9th December, 1986)

SUBHASH C. KASHYAP, Secretary-General.

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### MGIPMRND-LS I-2505 LS-8-12-86-800.

# LOK SABHA

# BULLETIN-PART I

# [Brief Record of Proceedings]

Tuesday, December 9, 1986 Agrahayana 18, 1908 (Saka)

#### No. 207

# 11 A.M.

### 1. Obituary References

The Speaker made references to the passing away of Dr. Imteyaz Ahmed, a member of Fourth Lok Sabha and Shri R. Dharamalingam, a member of Second and Third Lok Sabha

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

### 2. Papers laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Jawaharlal Nehru University, New Delhi, for the year 1984-85.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Jawaharlal Nehru University, New Delhi, for the year 1984-85.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Bal Bhavan Society, India, New Delhi, for the year 1985-86.

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(ii) A copy of the Annual Accounts (Hindi and English versions) of the Bal Bhavan Society, India, New Delhi, for the year 1985-86 together with Audit Report thereon.

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- (iii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Bal Bhavan Society, India, New Delhi, for the year 1985-86.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Central Tibetan Schools Administration, New Delhi, for the year 1985-86.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Tibetan Schools Administration, New Delhi, for the year 1985-86 together with Audit Report thereon.
- (iii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Central Tibetan Schools Administration, New Delhi, for the year 1985-86.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the University of Hyderabad, for the year 1985-86.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the University of Hyderabad, for the year 1985-86.

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- (iii) A copy of the Annual Accounts (Hindi and English versions) of the University of Hyderabad, for the year 1985-86 together with Audit Report thereon.
- (6) A copy of the Annual Accounts (Hindi and English versions) of the Regional Engineering College, Tiruchirapalli, for the year 1985-86 together with Audit Report thereon.
- (7) A copy of the Annual Accounts (Hindi and English versions) of the Regional Engineering College, Calicut, for the year 1985-86 together with Audit Report thereon.

- (8) (i) A copy of the Annual Report (Hindi and English versions) of the National Water Development Agency for the year 1985-86 along with Audited Accounts.
- (9) A statement (Hindi and English versions) regarding Review by the Government on the working of the National Water Development Agency for the year 1985-86.
- (10) A copy of the Annual Report (Hindi and English versions) of the Food Corporation of India for the year 1985-86 along with Audited Accounts, under sub-section (2) of section 35 of the Food Corporations Act, 1964.
- (11) A copy of the Review (Hindi and English versions) by the Government on the working of the Food Corporation of India for the year 1985-86.
- (12) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India for the year 1985—Union Government (Commercial)—Part VI—Western Coalfields Limited under article 151(1) of the Constitution.
- (13) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Singareni Collieries Company Limited for the year 1985-86.
  - (ii) Annual Report of the Singareni Collieries Company Limited for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (14) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government on the working of the IBP Company Limited and its subsidiary viz. Messrs. Balmer Lawrie and Company Limited for the year 1985-86.

- (ii) Annual Report of the IBP Company Limited and its subsidiary viz. Messrs Balmer Lawrie and Company Limited for the year 1985-86 along with Audited Accounts and the comment<sub>s</sub> of the Comptroller and 'Auditor General thereon.
- (b) (i) Review by the Government on the working of the Indian Oil Corporation Limited for the year 1985-86.
- (ii) Annual Report of the Indian Oil Corporation Limited for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor  $\mathcal{F}$ General thereon.
- (c) (i) Review by the Government on the working of the Biecco Lawrie Limited for the year 1985-86.
- (ii) Annual Report of the Biecco Lawrie Limited for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (15) A copy of the Merchant Shipping (Seamen's Employment Offices) Rules, 1986 (Hindi and English versions) published in Notification No. G.S.R. 955 in Gazette of India dated the 1st November, 1986 under sub-section (3) of section 458 of the Merchant Shipping Act, 1958.
- (16) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Hindustan Shipyard Limited for the year 1985-86.
  - (ii) Annual Report of the Hindustan Shipyard Limited for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (17) A statement (Hindi and English versions) (i) coriccting the reply given on 24 November, 1986 to

Unstarred Question No. 3031 by Shri Kamal Chaudhry regarding Working of Cooperative Group Housing Societies in Delhi and (ii) giving reasons for delay in correcting the reply.

- (18) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Modern Food Industries (India) Limited for the year 1985-86.
  - (ii) Annual Report of the Modern Food Industries (India) Limited for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (19) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—
  - (a) (i) Review by the Government on the working of the Bihar Vegetable Development Corporation Limited for the year 1984-85.
  - (ii) Annual Report of the Bihar Fruit and Vegetable Development Corporation Limited for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (b) (i) Review by the Government on the working of the North Eastern Regional Agricultural Marketing Corporation Limited for the year 1985-86.
  - (ii) Annual Report of the North Eastern Regional Agricultural Marketing Corporation Limited for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (20) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (a) of item (19) above.

- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Cooperative Store Limited (Super Bazar) Delhi, for the year 1984-85 along with Audited Accounts.
  - (il) A copy of the Review (Hindi and English versions) by the Government on the working of the Cooperative Store Limited (Super Bazar) Delhi, for the year 1984-85.
- (22) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of the National Cooperative Consumers Federation of India Limited for the year 1984-85.
- (24) A copy of the Indira Vikas Patra (Amendment) Rules, 1986 (Hindi and English versions) published in Notification No. G.S.R. 1252(E) in Gazette of India dated the 5th December, 1986 under subsection (3) of section 12 of the Government Savings Certificates Act, 1959.
- (25) A copy of Notification No. G.S.R. 1241(E) (Hindi and English versions) published in Gazette of India dated the 3rd December, 1986 together with an explanatory memorandum regarding revised rate of exchange for conversion of Australian Dollars into Indian currency or vice-versa under section 159 of the Customs Act, 1962.
- (26) A copy of the Income-tax (Tenth Amendment) Rules, 1986 (Hindi and English versions) published in Notification No. S.O. 896(E) in Gazette of India dated the 3rd December, 1986 under section 296 of the Income-tax Act, 1961.
- (27) (i) A copy of Notification No. S.O. 821(E) (Hindi and English versions) published in Gazette of India dated the 31st October, 1986 specifying the (i)

7-Year "1986-IPCL-14 per cent Secured Redeemable Non-Convertible Bonds" issued by the Indian Petrochemicals Corporation Limited, Baroda, and (ii) 7-Year "14 per cent Secured Redeemable Non-Convertible Bonds (13 Series)" issued by the Rural Electrification Corporation Limited, New Delhi, as debentures for the purpose of clause (xvie) of subsection (1) of section 5 of the Wealth-tax Act, 1957 issued under the said Act.

- (28) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:---
- (a) (i) A statement regarding Review by the Government on the working of the Pragya Tools Limited for the year 1985-86.
- (ii) Annual Report of the Pragya Tools Limited for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

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- (b) (i) A statement regarding Review by the Government on the working of the Tannery and Footwear Corporation of India Limited for the year 1985-86.
- (ii) Annual Report of the Tannery and Footwear Corporation of India Limited for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (c) (i) A statement regarding Review by the Government on the working of the Hindustan Cables Limited for the year 1985-86.
- (ii) Annual Report of the Hindustan Cables Limited for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (d) (i) A statement regarding Review by the Government on the working of the Maruti Udyog Limited for the year 1985-86.

- (ii) Annual Report of the Maruti Udyog Limited for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government on the working of the National Newsprint and Paper Mills Limited for the year 1985-86.
- (ii) Annual Report of the National Newsprint and Paper Mills Limited for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon,

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- (f) (i) A statement regarding Review by the Government on the working of the National Industrial Development Corporation Limited, New Delhi, for the year 1985-86.
- (ii) Annual Report of the National Industrial Development Corporation Limited, New Delhi, for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (g) (i) A statement regarding Review by the Government on the working of the Tungabhadra Steel Products Limited for the year 1985-86.
- (ii) Annual Report of the Tungabhadra Steel Products Limited for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (h) (i) A statement regarding Review by the Government on the working of the Bharat Leather Corporation Limited for the year 1985-86.
- (ii) Annual Report of the Bharat Leather Corporation Limited for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (i) (i) A statement regarding Review by the Government on the working of the Triveni Structurals Limited for the year 1985-86.

- (ii) Annual Report of the Triveni Structurals Limited for the years 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the Technical Teachers' Training Institute, Southern Region, Madras, for the year 1985-86 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Technical Teachers' Training Institute, Southern Region, Madras, for the year 1985-86.
- (30) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Silchar, for the year 1985-86.
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Regional Engineering Coilege, Silchar, for the year 1985-86.
- (31) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Calicut, for the year 1985-86.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Regional Engineering College, Calicut, for the year 1985-86
- (32) (i) A copy of the Annual Report (Hindi and English versions) of the Karnataka Regional Engineering Co.lege, Surathkal, for the year 1985-86.
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Karnataka Regional Engineering College, Surathkal, for the year 1985-86.
- (33) A copy of the Annual Accounts (Hindi and English versions) of the Regional Engineering College, Durgapur, for the year 1985-86 together with Audit Report thereon.

- (34) (i) A copy of the Annual Report (Hindi and English versions) of the Visvesvaraya Regional College of Engineering, Nagpur, for the year 1985-86.
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Visvesvaraya Regional College of Engineering, Nagpur, for the year 1985-86.
- (35) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Tiruchirapalli, for the year 1985-86.
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Regional Engineering College, Tiruchirapalli, for the year 1985-86.
- (36) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Kurukshetra, for the year 1985-86.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Regional Engineering College, Kurukshetra, for the year 1985-86.
- (37) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Durgapur, for the year 1985-86.
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Regional Engineering College, Durgapur, for the year 1985-86.
- (38) (i) A copy of the Annual Report (Hindi and English versions) of the Motilal Nehru Regional Engineering College, Allahabad, for the year 1985-86.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Motilal Nehru Regional College, Allahabad, for the year 1985-86.

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- (39) (i) A copy of the Annual Report (Hindi and English versions) of the University of Delhi, Delhi, for the year 1984-85.
  - (ii) A copy of the Review (Hindi and English versions) of the Government on the working of the University of Delhi, Delhi, for the year 1984-85.
- (40) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (39) above.
- (41) (i) A copy of the Annual Report (Hindi and English versions) of the Malaviya Regional Engineering College, Jaipur, for the year 1985-86.
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Malaviya Regional Engineering College, Jaipur, for the year 1985-86.
- (42) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (a) (i) A statement regarding Review by the Government on the working of the Electronics Trade and Technology Development Corporation Limited for the year 1985-86.
- (ii) Annual Report of the Electronics Trade and Technology Development Corporation Limited for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (b) (i) A statement regarding Review by the Government on the working of the Semiconductor Complex Limited for the year 1985-86.
- (ii) Annual Report of the Semiconductor Complex Limited for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (c) (i) A statement regarding Review by the Government on the working of the CMC Limited for the year 1985-86

- (ii) Annual Report of the CMC Limited for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (43) (i) A copy of the Annual Report (Hindi and English versions) of the Central Social Welfare Board, New Delhi, for the year 1985-86 along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Society Welfare Board, New Delhi, for the year 1985-86.
- (44) (i) A copy of the Annual Report (Hindi and English versions) of the Sports Authority of India for the year 1985-86 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Sports Authority of India for the year 1985-86.
- (45) (i) A copy of the Annual Accounts (Hindi and English versions) of the Khadi and Village Industries Commission, for the year 1985-86 together with Audit Report thereon under sub-section (4) of section 23 of the Khadi and Village Industries Commission Act, 1956.
  - (ii) A statement (Hindi and English versions) regarding Review by the Government on the Audited Accounts of the Khadi and Village Industries Commission for the year 1985-86.
- (46) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Plywood Industries Research Institute, Bangalore, for the year 1985-86.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Plywood Industries Research Institute, Bangalore, for the year 1985-86 together with Audit Report thereon.

- (iii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Indian Plywood Industries Research Institute, Bangalore, for the year 1985-86.
- (47) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Projects and Equipment Corporation of India Limited for the year 1985-86.
  - (ii) Annual Report of the Projects and Equipment Corporation of India Limited for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (48) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:---
  - (a) (i) Review by the Government on the working of the Hindustan Insecticides Limited for the year 1985-86.
  - (ii) Annual Report of the Hindustan Insecticides Limited for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (b) (i) Review by the Government on the working of the Hindustan Organic Chemicals Limited for the year 1985-86.
  - (ii) Annual Report of the Hindustan Organic Chemicals Limited for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (49) A copy of the Annual Report (Hindi and English versions) of the Central Council of Homoeopathy for the year 1985-86 along with Audited Accounts.

- (50) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Council of Homoeopathy, for the year 1985-86.
- (51) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (a) (i) A statement regarding Review by the Government on the working of the Bharat Earth Movers Limited for the year 1985-86.
  - (ii) Annual Report of the Bharat Earth Movers Limited for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (b) (i) A statement regarding Review by the Government on the working of the Mishra Dhatu Nigam Limited for the year 1985-86.
  - (ii) Annual Report of the Mishra Dhatu Nigam Limited for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- \*(52) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:---
  - (1) Notification No. 462/86-Central Excise published in Gazette of India dated the 9th December, 1986 together with an explanatory memorandum seeking to reduce excise duty on fuel efficient light commercial motor vehicles of pay load not exceeding 4000 kilograms from 20 per cent ad valorem to 10 per cent ad valorem.
  - (2) Notification No. 463/86-Central Excise published in Gazette of India dated the 9th December, 1966 together with an explanatory memorandum seeking to reduce the excise duty on light commercial motor vehicles of pay load not exceeding 4000 kilograms and employing indirect injection type diesel engines manufactured under a programme

\*Laid at 6.02 P.M.

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approved by the Ministry of Industry and Directorate General of Technical Development from 20 per cent ad valorem to 10 per cent ad valorem.

## 3. Assent to Bills

Secretary-General laid on the Table the following three bills passed by the Houses of Parliament during the current session and assented to:—

- (1) The Sales Promotion Employees (Conditions of Service) Amendment Bill, 1986.
- (2) The Estate Duty (Amendment) Bill, 1986.
- (3) The Appropriation (Railways) No. 4 Bill, 1986.

### 4. Matter under Rule 377

(1) Shri N. Dennis raised a matter regarding need to restore the inland water transport facility between Kanyakumari and Ernakulam.

(2) Shri Kamala Prasad Rawat raised a matter regarding need to lay railway line connecting Barabanki with Baharaich in Uttar Pradesh.

(3) Smt. Madhuri Singh raised a matter regarding need to repair the National Highway from Bihar to the Chinese border.

(4) Shri Krishna Singh raised a matter regarding need to provide financial assistance to the State Government of Madhya Pradesh for lift irrigation project to ensure water supply to Datia town.

(5) Shri Mohanlal Jhikram raised a matter regarding need to take measures to destroy the Latina bushes to protect the forests in the country.

(6) Shri Chintamani Jena raised a matter regarding need to increase the monthly remuneration being paid to Village health guides and also the amount of medicines supplied to them per month.

(7) Shri Basudeb Acharia raised a matter regarding need to take steps to modernise Sindri Fertilizer Plant.

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(8) Shri Syed Shahabuddin raised a matter regarding need to fix realistic procurement price for the jute crop by the Jute Corporation of India.

(9) Shri Jagdish Awasthi raised a matter regarding need to provide more railway facilities to the residents of Kanpur town.

(10) Shri Birbal raised a matter regarding need to make arrangements for rehabilitation of persons whose crops and property have been damaged due to water logging in Indira Gandhi Canal area

(11) Shri Balwant Singh Ramoowalia raised a matter regarding need to make effective arrangements for timely transportation of agricultural produce from Punjab to other States.

(12) Shri Raj Kumar Rai raised a matter regarding need to prevent any violation of the Constitution by anti-Hindi agitationists.

(13) Shri Saifuddin Choudhury raised a matter regarding need to look into the affairs of Banaras Hindu University.

(14) Shri Dal Chand Jain raised a matter regarding need to start work in the diamond mines in Panna district of Madhya Pradesh.

(15) Shri Harish Rawat raised a matter regarding need to take immediate measures to set up the proposed Himalayan Environmental Institute in Pithoragarh District of Uttar Pradesh.

(16) Shri Mool Chand Daga raised a matter regarding need to remove all kinds of exploitation from our social life

#### 5. Government Bills-Passed

- \*(1) THE CONSUMER PROTECTION BILL, 1986.
- \*(2) THE STANDARDS OF WEIGHTS AND MEASURES (AMENDMENT) BILL, 1986.
- \*(3) THE STANDARDS OF WEIGHTS AND MEASURES (ENFORCEMENT) AMENDMENT BILL, 1986.
  - \*(4) THE ESSENTIAL COMMODITIES (SECOND AMENDMENT) BILL, 1986.

\*Discussed together.

- •(5) THE DRUGS AND COSMETICS (AMENDMENT) BILL, 1986.
- \*(6) THE PREVENTION OF FOUD ADULTERATION (AMENDMENT) BILL, 1986.
- \*(7) THE MONOPOLIES AND RESTRICTIVE TRADE PRACTICES (AMENDMENT) BILL, 1986.
- \*(8) THE AGRICULTURAL PRODUCE (GRADING AND MARKING) AMENDMENT BILL, 1986.

The motions for consideration of four Bills viz. (i) The Consumer Frotection Bill, 1986, (ii) The Standards of Weights and Measures (Amendment) Bill, 1986, (iii) The Standards of Weights and Measures (Enforcement) Amendment Bill, 1986 and (iv) The Essential Commodities (Second Amendment) Bill, 1986 were moved by Shri H. K. L. Bhagat. The motions for consideration of two Bills, viz. The Drugs and Cosmetics (Amendment) Bill, 1986 and The Prevention of Food Adulteration (Amendment) Bill, 1986 were moved by Kumarı Saroj Khaparde. The motion for consideration of the Monopolies and Restrictive Trade Practices (Amendment) Bill, 1986 was moved by Shri M. Arunachalam. The motion for consideration of the Agricultural Produce (Grading and Marking) Amendment Bill, 1986 was moved by Shri Ramanand Yadav.

On the Consumer Protection Bill, 1986, an amendment for reference of Bill to a Joint Committee of the Houses was moved by Shri Mool Chand Daga and an amendment for reference of the Bill to a Select Committee was moved by Shri Ram Bahadur Singh.

The following members took part in the combined aebate:--

- (1) Shri C. Madhav Reddy
- (2) Prof. N. G. Ranga
- (3) Shri Zainal Abedin
- (4) Shri Sharad Dighe
- (5) Shri Thampan Thomas
- (6) Dr. (Smt.) Phulrenu Guha
- (7) Smt. Geeta Mukherjee
- (8) Shri Harish Rawat

\*Discussed together.

(9) Shri Somnath Rath

(10) Shri Zainul Basher

Shri H. K. L. Bhagat replied to the debate.

(i) The amendment moved for reference of the Consumer Protection Bill to a Joint Committee of the Houses was withdrawn by leave of the House.

The amendment for reference of the Consumer Protection Bill to a Select Committee was negatived.

The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up.

Clauses 2 to 31 were adopted.

Clause 1, the Enacting Formula and the Long Title were adopted.

The motion that the Bill be passed was moved by Shri H. K. L. Bhagat.

The motion was adopted and the Bill was passed.

(ii) The motion for consideration of the Standards of Weights and Measures (Amendment) Bill, 1986 was adopted and clause-by-clause consideration of the Bill was taken up

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri H. .K L. Bhagat.

The motion was adopted and the Bill was passed.

(iii) The motion for consideration of the Standards of Weights and Measures (Enforcement) Amendment Bill, 1986 was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 5 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri H. K. L. Bhagat.

The motion was adopted and the Bill was passed.

(iv) The motion for consideration of the Essential Commodities (Second Amendment) Bill, 1986 was adopted and clauseby-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 3 was adopted, as amended.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri H. K. L. Bhagat.

The motion was adopted and the Bill, as amended, was passed.

(v) The motion for consideration of the Drugs and Cosmetics (Amendment) Bill, 1986 was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Kumari Saroj Khaparde.

The motion was adopted and the Bill was passed

(vi) The motion for consideration of the Prevention of Food Adulteration (Amendment) Bill, 1986 was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted .

The motion that the Bill be passed was moved by Kumari Saroj Khaparde

The motion was adopted and the Bill was passed.

(vii) The motion for consideration of the Monopolics and Restrictive Trade Practices (Amendment) Bill, 1986 was adopted and clause-by-clause consideration of the Bill was taken up.

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Clauses 2 to 7 were adopted.

Clause 1, the Enacting Formula and the Long Titl: were also adopted.

The motion that the Bill be passed was moved by Shri M. Arunachalam.

The motion was adopted and the Bill was passed.

(viii) The motion for consideration of the Agricultural Produce (Grading and Marking) Amendment Bill, 1986 was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 7 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Ramanand Yadav.

The motion was adopted and the Bill was passed.

#### 6. Statutory Resolution-Adopted.

Shri B. K. Gadhvi moved the following Resolution:---

"That in pursuance of sub-section (2) of section 8 read with sub-section (3) of section 7 of the Customs Tariff Act, 1975 (51 of 1975), this House approves the notification of the Government of India in the Ministry of Finance (Department of Revenue), G.S.R. No. 1235(E), dated the 27th November, 1986, increasing the export duty leviable on black pepper from the level of Rs. 3 per kilogram to Rs. 5 per kilogram from the date of issue of the said notification."

Shri Thampan Thomas took part in the debate.

Shri B. K. Gadhvi replied to the debate.

The Resolution was adopted.

## 7. Amendment made by Rajya Sabha to Guvernment Bill-Amendment agreed to

THE DELHI APARTMENT OWNERSHIP BILL, 1986

Smt. Mohsina Kidwai moved that the following amendment made by Rajya Sabha in the Bill to provide for the ownership of an individual apartment in a multistoreyed building and of an undivided interest in the common areas and facilities appurtenant to such apartment and to make such apartment and interest heritable and transferable and for matters connected therewith or incidental thereto, be taken into consideration:—

### 'Clause 24

That at page 18,-

after line 26, insert-

"Provided that nothing contained in this sub-section shall affect the right, title or interest acquired by any allottee or other person in common areas and facilities from any promoter on or before the 28th day of February, 1986."

The following members took part in the debate:

- (1) Shri Basudeb Acharia
- (2) Shri Thampan Thomas
- (3) Shri Indrajit Gupta

Smt. Mohsina Kidwai replied to the debate.

The motion for consideration was adopted.

Amendment made by Rajya Sabha in the Bill was also adopted

The motion that the amendment made by Rajya Sabha in the Bill be agreed to, was moved by Smt. Mohsina Kidwai.

The motion was adopted and the amendment was agreed to.

## **@8. Statement by Minister**

The Minister of State in the Ministry of Home Affairs made a statement on the situation in Karnataka arising out of protest against publication of a short story in the Deccan Herad.

@Made at 5.03 P.M.

# 9. Government Bills-Passed

(i) THE CHILD LABOUR (PROHIBITION AND REGULA-TION) BILL, 1986.

Discussion on the motion for consideration of the Bill moved by Shri P. A. Sangma on the 3rd December, 1936, continued.

The following members took part in the devate:-

- (1) Shri Shyam Lal Yadav
- (2) Smt. Kishori Sinha
- (3) Shri Syed Shahabuddin
- (4) Smt. Meera Kumar.
- (5) Shri R. Jeevarathinam
- (6) Shri Umakant Mishra
- (7) Shri Kadambur M. R. Janarthanan
- (8) Smt. Jayanti Patnaik
- (9) Shri Ram Swarup Ram
- (10) Shri Sharad Dighe
- (11) Shri Narayan Choubey
- (12) Shri Kamla Prasad Rawat
- (13) Shri Mohd. Mahfooz Ali Khan
- (14) Shri Bhadreshwar Tanti
- (15) Smt. Prabhawati Gupta
- (16) Shri Piyus Tiraky
- (17) Shri Hafiz Mohd. Sıddiq
- (18) Shri Kali Prasad Pandey
- (19) Smt Chandresh Kumari
- (20) Shri P. Penchallaih

Shri P. A. Sangma replied to the debate.

The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up.

Clauses 2 to 26 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri P. A. Sangma.

The following members took part in the Debate:-

- (1) Shri Narayan Choubey
- (2) Shri Fiyus Tiraky

The motion was adopted and the Bill was passed.

(ii) THE INDECENT REPRESENTATION OF WOMEN (PROHIBITION) BILL, 1986

The motion for consideration of the Bill was moved by Shrimati Margaret Alva.

Two amendments for reference of the Bill to a Select Committee were moved by Shri Mool Chand Daga and Shri Narayan Choubey.

The following members took part in the debate:---

- (1) Dr. (Mrs.) T. Kalpana Devi
- (2) Shri K. R. Natarajan
- (3) Snri Gadadhar Sana
- (4) Dr. (Smt.) Phulrenu Guha
- (5) Shri Narayan Choubey

Shrimati Margaret Alva replied to the debate.

Both the amendments for reference of Hill to a Select Committee were withdrawn by leave of the House.

The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up.

Clauses 2 to 10 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shrimati Margaret Alva.

The following members took part in the dehate:-

- (1) Shri Syed Shahabuddin
- (2) Shri Piyus Tiraky
  - (3) Shrimati Margaret Alva.

The motion was adopted and the Bill was passed.

(Lok Sabha adjourned sine die at 6.53 P.M.)

SUBHASH C. KASHYAP, Secretary-General.

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